

LOK SABHA
DEBATES

Second Series

Volume II, 1957

(23rd May to 31st May, 1957)



FIRST SESSION, 1957

(Vol. II contains Nos. 11 to 17)

LOK SABHA SECRETARIAT
NEW DELHI

CONTENTS

[Second Series, Vol. II, dated 23rd to 31st May, 1957]

o. 11—Thursday, 23rd May, 1957.

COLUMNS.

al Answers to Questions—	
Starred Questions Nos. 281 to 288, 290 to 295, 315, 318, 296 to 298 and 300 to 304	1585—162
Short Notice Questions Nos. 5 and 6	1625—31
ritten Answers to Questions—	
Starred Questions Nos. 289, 305 to 314, 316, 317 and 319 to 325	1631—40
nstarred Questions Nos. 170 to 203 and 205 to 208	1640—63
apers laid on the Table	1663
ailway Budget—General Discussion	1663—1811
usiness Advisory Committee—	
First Report	1811—12
Daily Digest	1813—16
. 12—Friday, 24th May, 1957.	
Oral Answers to Questions—	
Starred Questions Nos. 326, 328 to 333, 358, 334 to 336, 338 to 344, 349 and 345	1817—50
Written Answers to Questions—	
Starred Questions Nos. 327, 337, 338, 348, 350 to 357, 360 to 366, 368, 367 and 369 to 374	1850—64
Unstarred Questions Nos. 209 to 223 and 226 to 240	1864—81
apers laid on the Table	1881—82
essage from Rajya Sabha	1882
pyright Bill—	
aid on the Table as passed by Rajya-Sabha	1882
usiness of the House—	
tion to Committees—	
entral Silk Board	1883
ndian Central Sugarcane Committee	1884
ndian Central Jute Committee	1884—85
ndian Central Coconut Committee	1885
Employees' State Insurance Corporation	1885—86
Estimates Committee	1886
Public Accounts Committee—	
tion re association of Members of Rajya Sabha with P.A.C.	1887
tion re First Report of Business Advisory Committee	1888—90
te Insurance Corporation (Amendment) Bill	1890—1999
Motion to consider	1890
Clauses 2 to 7 and 1	1994—97
Motion to pass, as amended	1997
Salaries and Allowances of Members of Parliament (Amendment) Bill—	
Introduced	1974
ationalisation of Light Railway Bill—	
Introduced	1974
entral Government Servants (Option for Joining Contributory Health Service Scheme) Bill—	
Introduced	1974
ndian Penal Code (Amendment) Bill—	
ntroduced	1975
erve Bank of India (Amendment) Bill and State Bank of India (Amendment) Bill—	
Motions to consider	1999—2036
Daily Digest	2037—42
. 13—Monday, 27th May, 1957.	
Oral Answers to Questions—	
Starred Questions Nos. 375 to 379, 381 to 384, 412 and 385 to 395	2043—79
Short Notice Question No. 7	2080—82
ritten Answers to Questions—	
Starred Questions Nos. 396 to 401, 403 to 410 and 413 to 435	2082—2102
nstarred Questions Nos. 241 to 276	2102—23
apers laid on the Table	2123—25

Message from Rajya Sabha	2125
Arrest of a Member	2125
Statement re accident at the Coronation Pillar Sewage Treatment Plant	2125—29
Reserve Bank of India (Amendment) Bill	2129—39
Motion to consider	2129
Clauses 2 to 5 and 1	2138—39
Motion to pass	2138
State Bank of India (Amendment) Bill	2129—3,
Motion to consider	2129
Clauses 2 to 5 and 1	2138—3,
Motion to pass as amended	2139
Demands for Excess Grants, 1953-54	2139—4
Central Sales Tax (Amendment) Bill.	2148—6
Motion to consider	2148
Copyright Bill	2167—22
Motion to consider as passed by Rajya Sabha	2167
Daily Digest	2223—28

No. 14—Tuesday, 28th May, 1957.

Member Sworn	2229
Oral Answers to Questions—	
Starred Questions Nos. 437 to 456, 458, 459, 461 and 462	2229—
Written Answers to Questions—	
Starred Questions Nos. 436, 457, 460, 463 to 468, 470 to 487, 489 to 491, 493 to 522 and 524 to 528	2265—
Unstarred Questions Nos. 277 to 279 and 281 to 378	2298—2359
Paper laid on the Table	2362
Appropriation (No. 3) Bill—	
Introduced	2362
Central Sales Tax (Amendment) Bill	2362—68
Clauses 4 and 1	2367—
Motion to pass as amended	2368
General Budget—General Discussion	2368—2—
Daily Digest	2525—

No. 15—Wednesday, 29th May, 1957.

Oral Answers to Questions—	
Starred Questions Nos. 530 to 534, 536 to 546 and 548 to 553	2533—7
Written Answers to Questions—	
Starred Questions Nos. 529, 535, 547, 554 to 560, 560-A, 561 to 574, 574-A, 575, 577, 578, 578-A, 579 to 595, 595-A, 596 to 598, 598-A, 598-B, 599 to 601, 603, 604, 604 A, 605 to 609, 609-A, 410 to 612 and 614 to 616	2570—2
Unstarred Questions Nos. 379 to 423, 425 to 450, 450-A and 451 to 462	2605—
Question of Privilege	2652—58
Papers laid on the Table	2658—60
Calling Attention to Matter of Urgent Public Importance—	
Situation resulting from stoppage of call at Malvan by Bombay Steam Navigation Company	2660—63
Correction of Answer to Unstarred Question	2663—64
Appropriation (No. 3) Bill	2663—
Motion to consider	2664—
Clauses 2, 3 and 1	2664
Motion to pass	2667
General Budget—General Discussion	2667
Daily Digest	2668—2— 2835—

No. 16—Thursday, 30th May, 1957.

Oral Answers to Questions—	
Starred Questions Nos. 617, 619 to 623, 625 to 628, 630, 658-A, 631 to 634, 636, 637, 639 to 642 and 645 to 649	2843—
Short Notice Questions Nos. 8 to 10	2883—
Written Answers to Questions—	
Starred Questions Nos. 624, 629, 635, 638, 643, 644, 650 to 673, 673-A, 674 to 677 2887—1	2887—1
Unstarred Questions Nos. 643 to 694	2906—
Essential Commodities (Amendment) Bill—	
Introduced	2925—3
Papers laid on the Table	2932—
Message from Rajya Sabha	2932—

COLUMNS
 . . 2934
 . . 2934—3072,
 . . 3073—90

Parliamentary Consultative Committee General Budget—General Discussion	2934—3072, 3073—90
Press Advisory Committee— Second Report	3072—73 3091—96
17— Friday, 31st May, 1957.	
Answers to Questions— Starred Questions Nos. 678, 677-A, 681, 682, 684, 686 to 691, 693, 695, 696, 698 to 702 and 743	3097—3133 3134—43
Short Notice Questions Nos. 11 to 16	3134—43
Written Answers to Questions— Starred Questions Nos. 680, 683, 685, 692, 694, 697, 703 to 706, 706-A, 708 to 721, 723, 724, 724-A, 725 to 727, 729 to 734, 734-A and 736 to 742	3144—67
Instarred Questions Nos. 495 to 508, 510 to 527, 727-A, 528 to 532, 532-A and 533 to 559	3167—3202 3203
Motion of Shri Prabhakaran Thampan	3203—05
Motion for adjournment— Satyagraha Campaign in Chandigarh	3205—06
Questions laid on the Table	3207—08
Messages from Rajya Sabha	3208
Petitions	
Business Advisory Committee— Second Report	3208
Calling attention to matters of urgent public importance— Low income group housing scheme in U.P.	
Closing down of Sayaji Jubile Cotton and Jute Mills, Sidhpur, Gujarat	3209—11 3211—12
Proposed strike by P & T Employees	3213
Non-acceptance of salary by workers of No. 2 Wing, I. A. F. Station, Poona	3213—15
Refusal by Delhi Administration of offer of T. B. Association to construct a hall	3215—16 3216—17
Arraignment of two Members and conviction of a Member	3217
Army Bill—Introduced	3217—48
General Budget—General Discussion	3248—3354
Essential Commodities (Amendment) Bill	3248
Motion to consider	3314—51
Clauses 2 and 1	3315
Motion to pass	3355—62
Daily Digest	3363—64
Resume of the Session	
Index	(i—131)

N.B.—The sign + above a name of a Member on Questions, which were orally answered indicates that the Question was actually asked on the floor of the House by that Member.

LOK SABHA DEBATES

2843

LOK SABHA

Thursday, 30th May, 1957

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

Mr. Speaker: Are there any hon. Members who have not taken the oath here? I see none

The House will now take up Questions.

बाप.न में भारत यों के प्रतिकार दावे

६१७ श्री श्रीना त्याग दास क्या बालिक्ष्य तथा उद्योग मंत्री यह बताने की दृष्टि करेंगे कि गत मान्युद को अति पूरियों के दावों का इंतजार हल निकालने के लिये जापान के गाथ जो बातचीत चल रही थी वह वह समाप्त हैं गई हैं ?

बालिक्ष्य अंगी (श्री कानूनगो) इस म मले पर अभी बातचीत चल रही है।

श्री श्री १ त्याग दास क्या माननीय मंत्री बता सकते हैं कि जब जापान के प्रवान मंत्री यहा आये थे तो उन से इस प्रश्न पर बातचीत की गई थी ?

श्री कानूनगो : उन से बात करने की क्या जरूरत थी। नोचे वालों से चल रही है।

श्री श्रीना त्याग दास क्या मैं जान सकता हूँ कि इस सम्बन्ध में जिस रकम की अतिपूर्ति के लिये माय को गई है उस का अन्तजा क्या है ?

2844

श्री कानूनगो : हमारे हिन्दुस्तान वालों का दावा है २६३ लाख, और जापान वालों का दावा है २,३७,५१,४६६।

श्री श्रीनारायण दास : क्या निकट भविष्य में इस प्रश्न का हल निकलने वाला है ?

श्री कानूनगो कुछ उम्मीद नहीं हैं क्योंकि करेसी वेल्प्रैशन पर चर्चा चल रही है।

Sardar Iqbal Singh: May I know whether in this negotiation properties of the Government of the former Indian National Army are also included?

Shri Kanungo: Properties, both movable and immovable, owned by Indian nationals are under negotiation.

Tilak Memorial in Burma

*619. **Shri D. C. Sharma:** Will the Prime Minister be pleased to refer to the reply given to Starred Question No 442 on the 27th November, 1956 and state whether formal approval of the government of Burma has been received for the construction of class-cum-lecture hall in the Mandalay prison as a memorial to Lokmanya Tilak?

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon): The approval of the Government of Burma has been received.

Shri D. C. Sharma: May I know if the Government of India has prepared any estimate of the expenditure that is to be incurred on the construction of this class-cum-lecture hall?

Shrimati Lakshmi Menon: Yes, Sir. The estimate is for Rs. 35,000. If

more is needed the Indian community in Burma will find as much as Rs 7,500

Shri D. C. Sharma: May I know if this memorial will be financed entirely by our own Government?

Shrimati Lakshmi Menon: I have already stated that Rs 35,000 will be found by our Government and Rs 7,500 by the local Indian community in Burma

Development of Industries

*620. **Shri Bahadur Singh:** Will the Minister of Commerce and Industry be pleased to state

(a) whether the Punjab Government have approached the Union Government for liberal financial assistance for the development of Industries in the State, and

(b) if so, the action taken on their request?

The Minister of Industry (Shri Manubhai Shah): (a) and (b) While there have been many discussions on the subject between the State Government and us, there has been no specific request of the type that the Hon'ble Member refers to. However, I may add with your permission, Sir, that last year we provided Rs 75 lakhs for small industries in the Punjab

Closure of Jute Mills

+

*621. { **Shri Sadhan Gupta:**
Shri S. M. Banerjee:

Will the Minister of Labour and Employment be pleased to state

(a) whether it is a fact that many jute manufacturing concerns in West Bengal have closed down certain mills and installed the machinery in other mills belonging to them, and

(b) if so the number of jute mills closed and the number of workmen rendered unemployed without any retrenchment benefits whatsoever?

The Deputy Minister of Labour (Shri Abid Ali): (a) and (b) Four

Jute Mills employing 3400 workmen have closed down in the last three months. As far as the Government is aware, the machinery in these mills had not been installed in other mills belonging to the companies concerned. The retrenched workmen would be entitled to compensation as provided in the Industrial Disputes (Amendment Ordinance) 1957

I may add that only 300 workmen out of those employed in two of these mills have been rendered unemployed. The rest of them have been absorbed in the sister concerns of the mills concerned

Shri Sadhan Gupta: May I know how many of these mills were closed down before the 27th April, when the ordinance came into force, and whether the workers of the four mills who have not been absorbed would be entitled to receive compensation under the new ordinance?

Shri Abid Ali: Yes, Sir. The workmen who are not employed by the mills which are connected with these mills which have been closed down, will be entitled to compensation, and the West Bengal Government has already taken up this question

Shri Sadhan Gupta: May I know whether there has been a discussion between the West Bengal Government and the management of these mills and, if so, what is the outcome of the discussion?

Shri Abid Ali: As I have already submitted, this matter has been taken up by the Government of West Bengal and they have not communicated to us the details or the results of their efforts

Shri Palaniandi: It is said "Rationalisation without tears". Now, in regard to these workers who are retrenched, may I know whether the Government will try to give them employment?

Shri Abid Ali: This retrenchment was not due to rationalisation. Two of the mills were uneconomic and two

of them had financial difficulties. Therefore, those mills were closed down.

Evacuee Property

*622. { Pandit M. B. Bhargava.
Shri D. C. Sharma:

Will the Minister of Rehabilitation and Minority Affairs be pleased to state

(a) the present position in respect of the Evacuee properties—residential and agricultural—situated in India and Pakistan,

(b) whether any agreement at Governmental level exists in respect of all or any of the properties,

(c) if not, what is the policy of the Government of India in respect to the Evacuee properties situated in India, and

(d) the estimated value of the Evacuee properties of every description situated in India and Pakistan and how Government of India propose to press its claim for compensation in respect to the difference in valuation of the properties of Indians lying in Pakistan?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): (a) to (c) There is no agreement with the Government of Pakistan on immovable properties, both urban and rural. Evacuee properties, both urban and rural, situated in India are being dealt with as provided in the Displaced Persons (Compensation and Rehabilitation) Act, 1954 and the Rules framed thereunder. The Act provides *inter alia* that compensation shall be paid to an evacuee in respect of his property acquired under Section 12 in accordance with such principles and in such a manner as may be agreed upon between the Government of India and Pakistan.

(d) The claims of displaced persons from West Pakistan for immovable property left there have been verified

by the Government of India. The value of these claims excluding agricultural land claims which are verified in terms of standard acres, is roughly Rs 500 crores. The value of evacuee properties in India excluding agricultural lands is estimated at less than Rs 100 crores. Inspite of sustained efforts on the part of Government of India, Pakistan has so far evaded settlement of the immovable property question.

Pandit M. B. Bhargava: May I know whether the Government of India have examined this question with a view to refer it to the International Court of Justice?

Shri Mehr Chand Khanna: The question has not been referred to the International Court of Justice so far.

Shri D. C. Sharma: May I know when was the last attempt made by the Government of India *vis-a-vis* the Government of Pakistan in order to arrive at any settlement about this issue?

Shri Mehr Chand Khanna: I think the last attempt was made last year. I wrote to the Government of Pakistan. I remember having had personal discussions with them in this connection. The Prime Minister also wrote to the Prime Minister of Pakistan in this connection many a time. But the attitude of the Government of Pakistan, as I have said in the reply to the question, is really of a negative kind—a negative approach.

Shri Thanu Pillai: May I know, Sir, whether there are not any cases in which the evacuees who have returned from Pakistan, have had their properties restored?

Shri Mehr Chand Khanna: There is no question of any evacuee returning from Pakistan to India. It is the displaced persons who have come from Pakistan to India, and we are paying them compensation under the compensation scheme.

Shri Thanu Pillai: There are persons who went over to Pakistan, opting for service in Pakistan, and who have since returned to India and

whose properties were taken by the evacuee owners and they have not yet been given to those people. What is the policy of the Government? May I know whether the properties will be returned to the original owner of the property or will they also be disposed of and some compensation given?

Shri Mehr Chand Khanna If the hon. Member is referring to the nationals of Pakistan

Shri Thanu Pillai No, to the nationals of India

Shri Mehr Chand Khanna There is no property of any national of India which has been taken over by us

Shri Thanu Pillai When they opted for service in Pakistan and went over to Pakistan they became Pakistani nationals

Mr. Speaker Let us not argue it here

Shri Thanu Pillai Their property is not given to them

Shri Mehr Chand Khanna I may answer, Sir, that there is a section called section 16 under which restoration certificates can be given if they conform to certain conditions

Shri Thanu Pillai May I add one point? There are petitions lying for two years and not disposed of and the people are in difficulty

Shri Mehr Chand Khanna That is not correct. I had about 9,000 applications pending with me about two years ago. The number is only a few hundred today.

लाला भैरव राम मेरे जानना चाहता है कि हिन्दुस्तान और पाकिस्तान के बीच कैमना हाने की सूरत मेरे अगर कुछ स्पष्ट भारत को मिला तो क्या उस स्पष्ट को डिलेस्ट परसम को दिया जाएगा या गवर्नमेंट अपने पास रखेगी?

श्री मेहर चंद लखा मेरे दोस्त को मुझ से आशा जरा ज्यादा ही है। अगर हमें

कुछ स्पष्ट मिला तो मैं आशा करता हूँ, वह शरणार्थियों को ही मिलेगा।

Shri A. S. Sarhadi: May I know if the Government has considered the feasibility of referring the matter to the International Court of Justice?

Shri Mehr Chand Khanna The Prime Minister referred this very method to the Prime Minister of Pakistan, as I stated a little while ago. But their reaction has been unfavourable

Indian Trade Delegation

*623. **Shri Radha Raman**. Will the Minister of Commerce and Industry be pleased to state

(a) whether it is a fact that a trade delegation under the leadership of Shri G D Birla is going to foreign countries,

(b) if so, whether Government have approved the proposal for sending this delegation, and

(c) the countries it is going to visit?

The Minister of Commerce (Shri Kanungo). (a) It is understood that the Federation of Indian Chambers of Commerce and Industry propose to send an industrial delegation to visit certain countries of Europe and the U.S.A. and that Shri G D Birla has been invited to lead the Delegation

(b) Yes

(c) This is still under consideration

Shri Radha Raman May I know whether the Government is aware of the number which will constitute the delegation and the duration for which the delegation will remain outside India?

Shri Kanungo: We understand that the number is proposed to be of fifteen members of which two or three have not agreed so far, and the duration is proposed to be seven weeks

Shri Sinhasan Singh: May I know what is the purpose of this delegation

and who will meet the cost of the delegation?

Shri Kanungo: The cost of the delegation will be borne by the Federation of Indian Chambers of Commerce and Industry, and the purpose is to study the conditions prevailing in the countries visited

Shrimati Renu Chakravarty: We could not hear the last portion

Mr. Speaker: To study the conditions of trade in the other countries, is it?

Shri Kanungo: Yes, Sir

Shrimati Renu Chakravarty: May I know what exactly the hon Member means by trade. Does he mean any specific line of trade or any particular industries which they are going to study, what exactly is it?

Shri Kanungo: It is nothing specific. It is a general study of industrial and commercial possibilities in those countries

Shrimati Renu Chakravarty: What is the foreign exchange that will be expended on this delegation?

The Minister of Commerce and Industry (Shri Morarji Desai): May I suggest that this delegation is going at the request of some foreign Governments so that the trade between the different countries may increase and it is an exploratory delegation?

Shri Ranga: Is it not within the purview of the Industrial Policy of the Government of India that such delegations might go to other countries and explore the possibilities of winning the partnership of similar private enterprise in those countries also, subject to the conditions laid down by our own Government here for the development of our own industries, in order to develop our industries here in this country?

Shri Morarji Desai: It is a suggestion for action

Shri Heda: Since this delegation will have its own importance in this country as well as in the countries which it will be visiting, may I know what co-ordination between the Commerce and Industry Ministry and the Finance Ministry and this delegation will be maintained?

Shri Morarji Desai: There is no question of any co-ordination. They are going with the approval of the Government of India, with the approval of these two departments. They are not going to commit themselves to anything without the approval of the Government of India

Shrimati Tarkeshwari Sinha: The hon Minister just now said that they are going at the wish of some foreign Governments to visit those countries. May I know whether the problem of deferred payment will also be discussed with them. Because, from the reports we have seen that at least Germany, Britain and U.S.A. are not keen about deferred payment

Shri Morarji Desai: Everything will be explored. It is only an exploratory programme. I do not know what talks will take place

Shri Sinhasan Singh: Two sets of answers are being given. First, an hon Minister said that the delegation was sponsored by the Chamber of Commerce. A second reply came from another hon Minister that this is a delegation at the request of the foreign Governments. We must know the position, whether they are going on their own initiative or is the Government is sending them

Shri Morarji Desai: May I say that the foreign Governments expressed a desire that trade people from here should go and therefore the Federation is sponsoring the delegation with the approval of the Government. There is no contradiction between the two

Vocational Training Scheme for Displaced Persons

***625. Shri S. C. Samanta:** Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) the time by which 6.24 lakh vocational Scheme for 900 Displaced Persons is going to be implemented in West Bengal;

(b) whether locations have been fixed for opening training centres;

(c) if so, what kind of training will be given and in which places;

(d) whether any such centres are going to be opened for them outside West Bengal; and

(e) what sort of training will be arranged for displaced women?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): (a) to (e). During the year 1956, 109 Schemes for the training of 13,262 displaced persons costing Rs. 76,324 lakhs have been sanctioned. Details of these Schemes are given on pages 76-82 of the Annual Report of this Ministry for the year 1956-57, copies of which have been supplied to all Hon'ble Members.

Shri S. C. Samanta: What about the training of women in calico printing and dyeing? May I know whether any centre has been opened as proposed by this scheme?

Shri Mehr Chand Khanna: Is there any particular scheme that the hon. Member is referring to in any particular area?

Shri A. C. Guha: May I know if the hon. Minister has got any statistics as to the percentage of displaced persons so far trained who are employed in some useful profession and the percentage of people who are sitting idle?

Shri Mehr Chand Khanna: I have no data to give. We are trying to set up a follow up organisation to see to what extent the training given is usefully utilised.

Shri A. C. Guha: May I know if the Government will make any effort to see that after having spent so much of money for training of these displaced persons, they are in some gainful profession and are not allowed to sit idle and waste the money?

Shri Mehr Chand Khanna: That is our desire.

Shri S. C. Samanta: I want to know whether by this scheme any centres have been opened for training women in calico printing and dyeing?

Shri Mehr Chand Khanna: I was saying that the number of schemes is 109. They are all contained in the report, copies of which have been made available to hon. Members. It will be very difficult for me to answer this question offhand.

Small Industries Service Institute

***626. Shri Bibhuti Mishra:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether the Small Industries Service Institute has formulated any programme for the development of small scale industries in Bihar during the year 1957-58; and

(b) if so, the nature of programme?

The Minister of Industry (Shri Manubhai Shah): (a) and (b). Formulation of programme for the development of small-scale industries is the responsibility of State Governments. Small Industries Service Institutes only assist them in formulating those programmes. A statement showing the programmes already approved for Bihar is placed on the table of the House. (See Appendix III annexure No. 84]

श्री विभूति मिश्र : यह जो स्टेटमेंट है, इस में यह लिखा हुआ है :

"In 1956-57, 32 schemes of the Bihar State Government were sanctioned and a total sum of Rs. 21.17 lakhs as loan and Rs. 6.77 lakhs as grant was sanctioned.

For 1957-58 a sum of Rs. 35 lakhs—Rs. 26 lakhs as loan and Rs. 9 lakhs as grant—has been allocated to Bihar for small-scale Industries schemes. The regional Institute, Calcutta and the Branch Institute at Patna will assist the State Government in formulating the schemes for small-scale industries to be implemented by the State Government....."

ये जो ३२ स्कीम्स हैं, इन स्कीम्स की नेतृत्व क्या है और कौन से इन में काम होंगे ?

श्री मनुभाई शाह : इस में लाक मेर्किंग, स्मिथी, ग्लास मेर्किंग वर्गरह छोटी छोटी १६ इंडस्ट्रीज आ जाती हैं। हर एक सेंटर में एक या दो इंडस्ट्रीज लगाई जायेंगी।

श्री विभूति मिश्र : एजुकेटिड अन-एम्प्लायड के बारे में इस स्टेटमेंट में कहा गया है :

"One Production centre for Educated unemployed has been approved to be started during the current year.....

मैं जानना चाहता हूं कि इस में कितने एजुकेटिड अन-एम्प्लायड को लिया जायगा ?

श्री मनुभाई शाह : जो सेंटर पटना में लगेगा, आशा है उस के अन्दर ७५ से ८० तक लड़कों को सिखाया जायगा।

पंडित द्वारा ना० तिवारी : क्या मैं जान सकता हूं कि यह जो १६ आइटम्स स्मैल स्केल इंडस्ट्रीज के हैं, उनमें सीप के बटन बनाने के कारखाने के सम्बन्ध में क्या कोई सुझाव आया है ?

श्री मनुभाई शाह : फिलहाल तो नहीं है लेकिन वहां अगर ऐसा कारखाना चालू करने की जरूरत समझी गई तो उसके बारे में सोचा जायगा।

श्री म० ना० सिंह : मैं जानना चाहता हूं कि इस तरह के स्मैल स्केल इंडस्ट्रीज के कारखाने बिहार के उन ज़िलों में चलाने की क्या कोई स्कीम है जहां कि कोई स्मैल स्केल इंडस्ट्रीज के चलाने का इंतजाम नहीं है जैसे कि सारन ज़िला ?

श्री मनुभाई शाह : जैसा मैंने अपने ओरिजिनल रिप्लाई में कहा, किस जगह किस स्कीम को किस तरीके से करना इस की सारी ज़िम्मेदारी स्टेट गवर्नरमेंट की होती है और राज्य सरकार अगर यह कहे कि हम अमुक जगह के बजाय दूसरी जगह पर लगाना चाहते हैं तो भारत सरकार उस के लिये इजाजत दे देती है।

Shri B. S. Murthy: On what basis are these schemes sanctioned—either on the basis of the existence of industries there, or because of unemployment among the population?

Shri Manubhai Shah: Both these factors and many more go to determine where the centres are to be opened.

श्री विभूति मिश्र : मैं जानना चाहता हूं कि क्या मंत्री महोदय ने कुछ ऐसा विचार रखा है कि पार्लियामेंट के मेम्बरों से पूछ करके उन के ज़िलों में इस प्रकार का काम किया जाय ?

श्री मनुभाई शाह : जी हां, हम चाहते हैं कि मेम्बर साहबान इस बारे में हम को अपनी सलाह दें।

Togoland

*627. Shri Kasliwal: Will the Prime Minister be pleased to state whether Government as a member of the Trusteeship Council has any information regarding the question of the future of Togoland under the French Republic?

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon): The question of the future of the Trust Territory of Togoland under French Administration has been

under the consideration of the Trusteeship Council and the General Assembly of the United Nations for some time. In a resolution adopted on the 23rd January, 1957 the General Assembly resolved to dispatch a Commission of six members to the Trust Territory to examine the entire situation resulting from the application of the new constitution promulgated in August 1956 and to submit a report thereon, with its observations and suggestions, to the Trusteeship Council for its consideration.

Shri Kasliwal: At the last session of the UN Trusteeship Council to which the hon. Deputy Minister has referred, fears were expressed that France was proceeding apace to incorporate Togoland into metropolitan France. May I know whether Government has any information as to what step France is taking for the incorporation of this territory into France?

Shrimati Lakshmi Menon: The French Government has submitted to the Trusteeship Council a memorandum as well as the Statute of Togoland which was passed by the Territorial Council of French Togo land.

Shri Kasliwal: At its session in 1956 the UN General Assembly had recommended that elections should immediately take place in this territory, but France seems to have given no indication as to when elections will take place. May I know whether now the Government have any information as to whether France has given any indication as to when elections will take place?

Shrimati Lakshmi Menon: It is to study this that a Commission of six is proposed by the Trusteeship Council, and that Commission was scheduled to leave for the French territory yesterday, i.e. the 29th May, 1957.

Shri Joachim Alva: Has the Government of India placed any planned programme in regard to these trusteeship territories before the U.N.O.?

Shrimati Lakshmi Menon: The question is about the trust territory of Togoland, not about all the trust territories.

Export of Manganese Ore

*628. **Shri Wodeyar:** Will the Minister of Commerce and Industry be pleased to state

(a) the total dollars earned by the export of manganese ore during 1956; and

(b) the total import in terms of dollars during 1956 of ferro-manganese alloy?

The Minister of Commerce (Shri Kanungo): (a) Information is being collected and will be placed on the table of the House

(b) There was no import of ferro-manganese from dollar area during 1956.

Shri Wodeyar: Which are the countries importing this ore?

Shri Kanungo: The U.S.A., U.K., Sweden, Norway, Germany, France, Italy, Japan, Canada and some other countries.

Shri Wodeyar: Is it considered a strategic material by certain countries like Russia and America?

Shri Kanungo: I do not think so.

Shri Shankariah: In order to cut the imports, there was an idea of starting another ferro-manganese plant at Badravati. Is the Government starting it or has it given it up?

Shri Manubhai Shah: Yes, Sir. The plant has been licensed and has started production since April 1956.

Shri Tangamani: Is the export trade in manganese being conducted by the State Trading Corporation?

Shri Kanungo: Part of it is conducted by the State Trading Corporation and part by others.

Shri Tangamani: What percentage?

Shri Kanungo: I could not give the exact percentage, but I would say in future it is likely to be fifty-fifty

Shri K. N. Pande: Q Nos 630 and 658-A are very much related to each other. May I request you to permit both these questions to be answered together?

Mr. Speaker: In all cases, hereafter, when a Member wants that his question also ought to be answered with another question he will intimate to me in advance, so that the Ministers be apprised of into it, and if co-ordination can be effected, they will do so

Shri Abid Ali: I have no objection to answering both together

All India Working Class Family Budget Survey

***630. Shri T. B. Vittal Rao:** Will the Minister of Labour and Employment be pleased to state.

(a) the progress made regarding the All India working class Family Budget survey, and

(b) when this survey is likely to be concluded?

The Deputy Minister of Labour (Shri Abid Ali): (a) and (b) A draft scheme for conducting family budget surveys amongst working classes in urban areas was circulated to State Governments for comments in August 1956. The scheme will be finalised shortly in the light of the comments received. The field work in connection with the surveys has been entrusted to the National Sample Survey Organisation and is likely to be started in September 1957. It will be carried out for a period of one year

Wage Board for Sugar Factory Workers

***658A. Shri K. N. Pande:** Will the Minister of Labour and Employment be pleased to state

(a) whether Government propose to set up a Wage Board to go through

the wage structure of the sugar factory workers shortly; and

(b) if so, what will be its constitution and terms of reference?

The Deputy Minister of Labour (Shri Abid Ali): (a) Yes

(b) The constitution and terms of reference are under consideration

Shri T. B. Vittal Rao: May I know whether the final list of the 44 centres that are to be covered, that is, centres with concentration of working classes, has since been drawn up?

Shri Abid Ali: The number of centres is 44. But it would not be possible to give the list just now

Shri T. B. Vittal Rao: The list was to have been finalised in consultation with the State Governments. Has it been finalised since?

Shri Abid Ali: No

Shri T. B. Vittal Rao: Originally, it was planned that this survey should be conducted in the 13th round by the National Sample Survey, and it was to begin in July, 1957. But now the hon. Minister says that the survey is likely to be started in September, 1957. May I know the reasons for the delay?

Shri Abid Ali: The details required from the State Governments have not been received as yet. Therefore, I am not in a position to say anything

Shri T. B. Vittal Rao: The items of enquiry were to have been finalised by the working group consisting of the representatives of the National Sample Survey, the Indian Statistical Institute, the Labour Bureau, and the Central Statistical Organisation. May I know whether these have been finalised?

Shri Abid Ali: We are in touch with those organisations

Shri C. D. Pande: May I know whether the Government of India propose to extend this survey to the

white-collared people, that is, the lower middle class people among the ministerial staff, whose plight is no better than that of the working classes?

Shri Abid Ali: That is not the intention at present.

Shri B. S. Murthy: May I know the reasons for the delay in the constitution of the wage boards?

Shri Abid Ali: As I have stated, the wage boards will be constituted.

Shri B. S. Murthy: May I know the reasons for the delay?

Shri Abid Ali: There is no delay.

Shri K. N. Pande: May I know how much time Government will take to finalise the constitution and functions of that board?

Shri Abid Ali: This will be announced before the next crushing season.

Shri Ranga: Up to what limits of salary is a wage considered to be a wage and a toiler considered to be a wage-earner? Is it not a fact that quite a large number of white-shirt employees also come within that wage structure?

The Minister of Labour and Employment and Planning (Shri Nanda): Certainly, it is so. But what was the point in the hon. Member's question?

Mr. Speaker: By his argument, the hon. Member wants to convince the Minister that these persons also must be brought under the category of labour.

Shri Nanda: When the consumer price index has been compiled, it will certainly apply to all those persons who come within a certain range of remuneration.

Shri T. B. Vittal Rao: For what other industries will wage boards be constituted during this year?

Shri Abid Ali: For the other industries, we have not yet taken any decision.

Nahan Foundry Ltd.

*631. **Shri Jhulan Sinha:** Will the Minister of Commerce and Industry be pleased to state whether the labour trouble in the Nahan Foundry Ltd. has subsided and the factory has since been working satisfactorily and at its full capacity?

The Minister of Industry (Shri Manubhai Shah): Yes, Sir.

Shri Jhulan Sinha: May I know the figures of production of last year as compared with that in the previous year?

Shri Manubhai Shah: The production has been steadily rising from 1,092 tons in 1954-55 to 1814 tons during last year.

Shri Heda: An agreement was signed between the trade union leaders and the management more than a year and a half ago. May I know whether during the recent visit by the Minister to Nahan, the representatives of the workers represented to him that that agreement had still not been implemented, and if so, what steps are being taken to implement the same?

Shri Manubhai Shah: When I went there, actually they showed extreme satisfaction. As the hon. Member already knows, a very few minor matters are pending perhaps; they will also be satisfactorily settled.

Compensation to Displaced Persons

*632. **Shri S. M. Banerjee:** Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) whether any distinction exists in the payment of compensation among the displaced persons from urban and rural areas of West Pakistan; and

(b) if so, the nature of it?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): (a) and (b). Compensation is paid to the urban and rural claimants in accordance with the Displaced Persons (Compensation and

Rehabilitation) Rules, 1955 passed by Parliament in September, 1955

Shri S. M. Banerjee. May I know whether Government agree to the interpretation of the Punjab High Court on the subject? I mean the interpretation embodied in the judgment delivered on 24-10-1956 in the case of Bhagat Ram Soni. If so, are such cases going to be decided on the basis of the judgment?

Shri Mehr Chand Khanna I do not know of the particular judgment that the hon Member is referring to

ल.ला अर्कित रम वया मन्दार यह बतलायाँगी कि कडमीर की पाकिस्तान हड्ड जो ट्रीटी है उम स आर हुए रिफूजीज और बाकी पाकिस्तान में आर हुए रिफूजीज का कर्नेशन देने में जो डिस्ट्रिक्शन किया जा रहा है वह दूर दिया जायगा ?

श्री मेहर चन्द लन्ना जनाव कपेन्सेशन ता हम उम जायदाद क ट्राई देते हैं जाकि पाकिस्तान में रह गई हैं। जिस हिस्से को हम हिन्दुस्तान का हिस्सा समझते हैं उम के लिये कपेन्सेशन दन का कार्ट सवाल नहीं उठता।

Shri S. M. Banerjee I will ask the question again. May I know whether Government agree to the interpretation of the Punjab High Court on the subject?

Mr Speaker. He said that he did not know

Shri S. M. Banerjee The judgment was delivered on 24-10-1956

Mr. Speaker. But he says that it has not come to his notice. What can be done?

Shri S. M. Banerjee: I think the Government have already moved the Supreme Court against the judgment. That is my information. This is with

reference to the case of Bhagat Ram Soni about compensation to rural displaced persons, claiming equity

Shri Mehr Chand Khanna I think the hon Member is not fully seized of the situation. Compensation for rural claims is paid under a graded system adopted about 4 or 8 years ago. It was called the quasi-permanent scheme. Under that scheme now permanent *sanaas* are being given. We have already given permanent rights to 2,80,000 persons. The total number is 4½ lakh. If the hon Member draws my attention to any particular aspect, I shall be glad to answer

Sardar Hukam Singh There was a judgment of the Punjab High Court saying that our rules denying compensation to displaced persons, namely, those who have got an allotment of 1 acre or more will not be given any compensation for their rural houses even though they may be worth Rs 4,000 and those persons who have been allotted 4 acres will not have compensation paid to them on Rs 1,000 worth of property in rural areas are not just and equitable. The hon Member is referring to these comments of the High Court in their judgement. Have Government taken notice of that and do Government propose to take action in accordance with that judgment? That was the question

Shri Mehr Chand Khanna I have not seen that particular judgment. If it is brought to my notice, I shall have the matter examined

Shri S. M. Banerjee. I will send it to him

Shri Mehr Chand Khanna: But I think there was a judgment of the Punjab High Court regarding non-substantial houses where I think it

was Justice Khosla of the Punjab High Court, who laid down in one of his judgments that where non-substantial houses and claims have been rejected, in equity perhaps the claim of one house should be rejected and not of others. That judgment is under our examination. I believe we have already filed an appeal in the Punjab High Court and the matter is, as far as I know, coming before the Full Bench.

A.I.R. Station in Varanasi

*633. **Shri Kalika Singh:** Will the Minister of Information and Broadcasting be pleased to state

(a) whether Government have received resolutions from public bodies for setting up a high power transmitter by All India Radio at Varanasi, and

(b) if so, whether Government are considering the proposal to set up a centrally situated Radio Station at Varanasi?

The Minister of Information and Broadcasting (Dr. Keskar): (a) Representations have been received from certain Public Bodies for setting up a Broadcasting Station at Varanasi.

(b) No, Sir

Shri Kalika Singh: May I know whether a centrally situated high power 100 kilowatt transmitter station at a central place like Varanasi will not be more effective throughout the length and breadth of India than any other station?

Mr. Speaker: It is an argument that it ought to be installed there. What is the news that the hon. Member wants to elicit?

Dr. Keskar. May I add that not only Varanasi but one or two other centrally situated places are there where it could be possible for us, if funds allow, to put up broadcasting stations. But, as I said, it is not possible for us to do so.

Shri Kalika Singh: May I know if there is any possibility of the matter being considered in the coming years?

Mr. Speaker: This is a suggestion for action. He wants it to be taken up next year. The Minister may say if it is not possible.

दुर्गापुर जारणाथों कम्प

“६३४ ओ ह० च० शर्मा क्या पुनर्वास तथा अल्पसंख्यक-कार्य मंत्री यह बताने की कृपा करेंगे कि

(क) क्या यह सच है कि पुनर्वास मन्त्रालय को जयपुर के निश्चिट दुर्गापुर शारणाथों कम्प के स्थान पर भूमि को प्राप्त करने के लिये एक लालू रुपया व्यय करना पड़ा, और

(ल) क्या यह सच है कि इम कम्प के ममाप्त हो जाने के बाद कई विस्थापित व्यक्तियों ने उस क्षेत्र में भूमि के हिस्सों को खरीदने के लिये आवेदन-पत्र दिये थे?

पुनर्वास तथा अल्पसंख्यक-कार्य मंत्री (श्री भेहर चन्द जल्ना) (क) प्रीर (ल) जान-कारी एकत्रित की जा रही है और उपलब्ध होने पर सभा की मेज पर रख दी जायेगी।

श्री ह० च० शर्मा क्या मैं जान सकता हूँ कि कब तक मिल जायेगी?

श्री भेहर चन्द जल्ना आप ने जो सवाल पूछा है वह आठ या नौ साल पुराना है। दुर्गापुर ईम्प सन् १९४३-४४ में बना था। १९५७ में जो चौंज पूछी जा रही है उस के मालूम करने में कुछ समय तो लगेगा ही।

Khadi and Village Industries Commission

*635. **Shri Kodiyan** Will the Minister of Commerce and Industry be pleased to state

(a) the procedure adopted by the Khadi and Village Industries Commission while taking over the services of

administrative and clerical personnel from the services of Khadi Board,

(b) whether the Khadi and Village Industries Commission consult the Union Public Service Commission and take its prior approval before the services of the administrative personnel working under Khadi Board were taken over by the Commission,

(c) what rules and regulations have been formulated by the Khadi and Village Industries Commission in regard to the terms and conditions of the service of the administrative and clerical cadres, and

(d) whether there is any difference in service conditions between the employees of the Board and the Commission?

The Minister of Commerce (Shri Kanungo) (a) The services of temporary employees of the All India Khadi and Village Industries Board were terminated from 31st March 1957 on one month's notice and they were taken over by the Khadi and Village Industries Commission with effect from 1st April 1957. The permanent Government servants working under the Board were transferred to the Commission on foreign service terms

(b) No, Sir

(c) The service rules and regulations of the employees of the Commission have not been finalised. The Commission has decided that the employees would be governed by the same terms and conditions which were applicable to them on 31-3-57 till the Commission frames fresh rules and regulations

(d) None except that the temporary persons are the employees of the Commission instead of Government

Shri Kodiyan: May I know why the Union Public Service Commission was not consulted by the Commission when it took over the service of the employees under the Khadi Board?

Shri Kanungo: They were consulted at several stages. The services of

most of the people to be recruited were of such a specialised nature and therefore, they were recruited by the Board itself. While taking over them, their services and terms were the same and the UPSC were also consulted

Shri B. S. Murthy May I know whether their previous service will be counted after the Commission has taken them over?

Shri Kanungo Of course

Shri Narayananarkutty Menon: The hon. Minister has stated that their services were terminated with effect from 31-3-57. May I know whether the Government has paid compensation to these employees when their services were terminated?

Mr Speaker: They were taken over on the same terms and conditions of the previous service

Shri Narayananarkutty Menon: Yet, their services were terminated and they were re-employed

Shri Tyagi They were re-employed on better terms

Shri Narayananarkutty Menon: May I know whether the hon. Minister is answering or somebody else is answering?

The Minister of Commerce and Industry (Shri Morarji Desai): Unless the hon. Member sits down, how can a reply be given?

Shri Kanungo The employer being a body corporate, it is perhaps necessary to do so formally. But, their service continues. The new employer is offering the same terms, for the time being and possibly it will be offering better terms. So, the question of compensation does not arise

Shri Narayananarkutty Menon: May I know whether these servants whose services were terminated are not entitled under the Industrial Disputes Act to get compensation?

Mr Speaker: Even though their services are continued?

Shri Morarji Desai: They are not entitled to any compensation under the new Act or ordinance

उत्तर प्रदेश का औद्योगिक विकास

‘अंगी सरजू पांच्डे :
‘अंगी राजा मोहन तिहां’

क्या वार्तिक्य तथा उद्घोग मंत्री यह बताने की कृपा करेंगे कि

(क) द्वितीय पचवर्षीय योजना के अन्तर्गत उत्तर प्रदेश में औद्योगिक विकास के लिये केन्द्रीय सरकार की मुख्य योजनाएँ क्या हैं, और

(ख) केन्द्रीय सरकार ने उत्तर प्रदेश में निजी उद्योगों के विकास के लिये कितनी धन राशि दी है?

उद्घोग मंत्री (अंगी मनुभाई शाह)
(क) तथा (ख) एक विवरण ममा की मेज पर रखा जाता है। [वैसिये परिविष्ट ३, अद्यतम संख्या ८५]

अंगी भवत वर्षान्त इस विवरण में जो कृत्रिम रबड़ बनाने के संयत्र और एल्यू-मीनियम बनाने के संयत्र का जिक्र किया गया है ये कब तक कागज की फायलों में रहेंगे और कब तक वास्तव में चलाये जायेंगे?

अंगी मनुभ ई शाह इस का बहुत बार जिक्र हो चुका है। यह मामला कागज से आगे चल चुका है और इस का प्राथमिक नक्शा तैयार हो चुका है।

बाराणसी में दियासलाई का कारबाना

*६३६ अंगी रुद्र नारायण क्या वारिक्य तथा उद्घोग मंत्री यह बताने की कृपा करेंगे कि

(क) क्या सरकार ने गत वर्ष बाराणसी में दियासलाई का एक कारबाना खोलने के लिये कोई राशि मजूर की थी;

(ख) यदि हां तो कितनी ;
(ग) क्या यह सच है कि उस कारबाने के न खुलने के कारण वह राशि व्यपगत हो गई;

(घ) इस सम्बन्ध में क्या कठिनाईयां थीं, और

(ड) क्या भारत सरकार का इस काम के लिये और कुछ राशि पुन मजूर करने का विचार है?

उद्घोग मंत्री (अंगी मनुभाई शाह) :

(क) जी हा। उत्तर प्रदेश सरकार ने बाराणसी में सरकारी ढग पर दियासलाई का कारबाना खोलने की एक योजना प्रस्तुत की है।

(ख) १,१०,००० रु का अनुदान, १,७५,७०० रु का रुक्ष

(ग) जी हा।

(घ) इस सम्बन्ध में मुख्य कठिनाई यह है कि तंत्रिया और हिब्रिया बनाने की लकड़ी किकायती दरों पर उपलब्ध नहीं होती। इसलिये औद्योगिक सरकारी ढग पर चलने वाला दियासलाई का यह कारबाना प्रतिस्पर्धा में टिक नहीं सकेगा।

(ड) मामले की जांच की जा रही है जिसमें यह पता लगाया जा सके कि यह योजना कारबाना बनाई जा सकती है या नहीं।

अंगी रुद्र नारायण क्या में जान सकता हूँ कि इस फैक्टरी को चलाने की जिम्मेदारी किसके ऊपर है?

अंगी मनुभ ई शाह यह जिम्मेदारी इडलिट्रियल कोशापोर्टव पर है न सटेट गवर्नरमेंट पर है और न मेट्रो गवर्नरमेंट पर।

अंगी रुद्र नारायण क्या में जान सकता हूँ कि इसके विषय में कोई प्रागमिक कारंवाई की गई है कोई बोर्ड या कमेटी बनाई गई है जिसके ऊपर यह जिम्मेदारी ढासी गई है?

श्री मनुभाई चाहूँ : सेंट्रल कोआपरेटिव एक्ट के नीचे जो कोड है उस पर इसको बलाने की जिम्मेदारी है।

Adult Civilian Training Centre

*640. **Shri Supakar:** Will the Minister of Labour and Employment be pleased to state the progress made so far in the opening of an Adult Civilian Training Centre at Rourkela in Orissa?

The Deputy Minister of Labour (Shri Abid Ali): The receipt of the proposal from the State Government is awaited.

Shri Supakar: May I know for how long this matter has been pending with the State Government?

Shri Abid Ali: For some months

Shri Supakar: May I know whether this proposal was started as long ago as two years?

Shri Abid Ali: Not two years, but I think it was by the end of 1955 All preliminaries have been completed, estimates have been made and the building will start during this current financial year. All preliminaries have been completed but some formalities are to be gone through for which the State Government is being consulted.

Shri Supakar. Is it not the duty of the Central Government to go with the construction of this project?

Shri Abid Ali: This will be done by the State Government

State Trading Corporation of India (Private) Ltd.

*641. **Pandit D. N. Tiwari:** Will the Minister of Commerce and Industry be pleased to state

(a) the total business done by the State Trading Corporation of India (Private) Ltd during 1956-57;

(b) the profit earned by the Corporation;

(c) the total expenditure made by the Corporation, and

(d) the capital investment made upto the 31st March, 1957?

The Minister of Commerce (Shri Kanungo): (a) Rs 43 6 crores

(b) and (c) The accounting year of the Corporation will close on the 30th June, 1957. The balance sheet will be drawn up only after that date.

(d) Rs 1 crore

Pandit D. N. Tiwari: May I know whether besides internal trade this Corporation is taking up overseas trade also and, if so, in what commodities and how much foreign exchange it has earned?

Shri Kanungo: Their trade is mostly external and the lines they have been working on are iron ore, manganese ore, chrome ore, coffee, textiles, hides and skins, shoes, essential oils, edible oils, handicrafts and various other things

Pandit D. N. Tiwari: I understand that the State Trading Corporation has taken up the trade in cement and iron also. May I know what organisation it has set up at provincial and district level so that the consumers may get cement easily, because I find that there are great difficulties in consumers getting cement

The Minister of Industry (Shri Manubhai Shah): As I have told the hon. House on a number of occasions, we have not disturbed the existing trade channels for the distribution of cement. They are in tact as they were in the past, excepting that the rationalised distribution now is much more efficient and much more profitable.

Shri R. Ramanathan Chettiar: May I know whether Government will seriously consider the question of taking in the distribution of iron and steel and the pipe materials in view of the malpractice practised by the Control Stock-holders' Association day in and day out?

Shri Manubhai Shah: As the hon. Member already knows, the iron and steel control distribution is already in the hands of the Government.

Shri R. Ramanathan Chettiar: I would like to point out to the hon. Minister that iron and steel control is there, but the Control Stock-holders' Association distribute the iron and steel materials, and I am sure it would have come to the knowledge of the Government that mal-practices are practised by the Control Stock-holders' Association. In view of that fact, may I know whether Government will seriously consider the question of taking over the distributive trading in regard to iron and steel and the pipe materials?

Shri Manubhai Shah: Without contradicting the hon. Member, I may submit that the distribution is done against actual permits issued by the State Governments, and the main quota for the SPI and PDI qualities are given by the Ministry itself. So, there are very few chances of any type of such practices occurring. It is a fact that because of the shortage of steel there is a little difficulty experienced by the users in actual practice.

Dr. K. B. Menon: May I know whether the State Trading Corporation has received any application from co-operative societies to be appointed as agents and whether it is the policy of the Government to have co-operatives as their agents?

Shri Manubhai Shah: If the question is only related to iron and steel or cement, the answer is, we generally give preference to the co-operative societies, but the function of the State Trading Corporation to which the hon. Member referred is far larger than the distribution of steel or cement.

Report of Delegation to China

*642. **Shri S. N. Dwivedy:** Will the Minister of Planning be pleased to state:

(a) whether the delegation headed

by Shri R. K. Patil which visited China has submitted its report; and

(b) if so, what steps are proposed to be taken on the basis of this report?

The Deputy Minister of Planning (Shri S. N. Mishra): (a) Yes Sir. The report will be published shortly.

(b) The recommendations and suggestions in the report will be soon considered by the Planning Commission.

Shri S. N. Dwivedy: May I know when this report was submitted to the Government?

Shri S. N. Mishra: Finally, the report was submitted by the middle of April.

Shri S. N. Dwivedy: In view of the importance given to the co-operative movement, may I know why there is delay in the publication of this report?

Shri S. N. Mishra: I do not think that there has been any delay because the report, as I just said, was presented to the Planning Commission by the middle of April, finally.

Shri S. N. Dwivedy: Is it a fact that there are some dissenting notes with which the Chairman, the leader of the delegation, was not in agreement? There were some dissenting notes submitted by some members.

Shri S. N. Mishra: There is a minute of dissent, and that means that there has been some disagreement and it is not in agreement in certain respects with the main report with which the Leader is identified.

ओ भवत दर्शन करा यह मत्त है के इस डेनीमेशन मे जो भी वई नोट्स प्रे टव मूवमेंट के असनी कार्यकर्ता वे उहने अपने मत्तव्य की टिप्पणिया अवत की हैं और क्या उन के विचारो पर भी डॉ. न दिया जायेगा ?

श्री संगन्ना० नं० विषय : जी हा, पूर्ण रूपेण उन के विवारो पर ध्यान दिया जायेगा। उन को इम डेलीवेशन मे नवने का मकानद ही यही वा कि उन के विवारो मे लाभ उठाया जाये।

Shri B. S. Murthy: May I know whether Government is considering to send a copy of this report to the State Governments and obtain their views on the matter?

Shri S. N. Mishra: In fact, the State Governments are responsible for the development of activities of this kind, and we shall certainly send to them our conclusions also emerging from the consideration of this report

Vinay Nagar Colony

*645. *ʃ Shri Sanganna:
↳ Shri Damar:*

Will the Minister of Works, Housing and Supply be pleased to refer to the news published on page 12, Column 4 of the "The Statesman" dated New Delhi the 15th May, 1957 in respect of the Government flats at the Vinay Nagar Colony and state whether any immediate action is proposed to be taken by Government to improve the condition of these flats?

The Minister of Works, Housing and Supply (Shri K. C. Reddy): The matter is under investigation. Meanwhile action has been taken to remedy the defects that have been noticed

Shri Sanganna: May I know it is a fact that the water rate for those drawing a salary between Rs 250 and Rs. 500 is Rs. 7 and that the water rate for those drawing a salary between Rs. 500 and Rs. 1,000 is Rs. 5 and, if so, why is this discrepancy?

Shri K. C. Reddy: I am sorry I cannot go into the details now. As I have said, the matter is under investigation. I would like to assure the

hon. Member that as soon as investigation is completed, I would be willing to place a statement on the Table of the House.

Shri Sanganna: May I know whether it is a fact that amenities such as lawns and children's parks, marketing facilities, schools, etc., are not provided in Vinay Nagar colony?

Shri K. C. Reddy: I said the matter is under investigation. Unless the investigation is completed, I am afraid I cannot give any details.

Shri Sanganna: May I know when the investigation will be completed—whether it will be one month, two months or three months?

Mr. Speaker: How long will the investigation take to complete?

Shri K. C. Reddy: There has been a sample survey recently and we have received a technical report. On the basis of the sample survey in that report, we have asked for a detailed investigation. It may take three or four weeks, I should think.

N.E.F.A.

*646. *ʃ Shri L. Achaw Singh: Will the Prime Minister be pleased to state:*

(a) whether it is a fact that in March, 1957 a memorandum on behalf of the people of the Lohit Frontier Division of North East Frontier Agency was submitted to the Governor of Assam when he visited the area;

(b) whether it is a fact that the local people have demanded the retention of the Assamese language as their medium of instruction upto the Matriculation stage; and

(c) if so, the action taken on the memorandum?

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon):

(a) and (b). So far as Government are aware, no such memorandum was submitted to the Governor of Assam.

A request was however received from Pasighat to the effect that Assamese language should be used as the medium of instruction.

The general policy of the Government regarding education in NEFA is that at the primary stage the medium of instruction should be the language of the local people. Where this is not possible, Hindi has been introduced. Facilities for teaching Assamese are also available.

(c) Does not arise.

Shri L. Achaw Singh: May I know what is the total number of teachers working in the different schools in N.E.F.A. from U.P., Delhi and Punjab, and how many from the local areas?

Mr. Speaker: How does it arise?

Shrimati Lakshmi Menon: The total number of teachers in N.E.F.A. is about 387. Out of this number, 70 are Tribal teachers from the same area, 262 from Assam, and 55 from outside the area

Shri Hem Barua: In view of the fact that the people inhabiting the N.E.F.A. area have submitted more than one memorandum, the last of which being on the 21st of this month, to the Governor of Assam, demanding that Assamese, which is the natural lingua franca of these people who speak their own dialects—when they have to speak among themselves they do so in their own Tribal language, it is not Assamese—demanding that Assamese should be the medium of teaching and learning in the schools after the Fourth Standard, together with the Tribal dialects, may I know what steps Government are going to take in this regard?

Shrimati Lakshmi Menon: There are as many as 21 local dialects in that area, and primary education is given in the local dialect. The purpose of educational development in that area is to bring the area into line with the rest of India, and, naturally, Hindi, instead of Assamese, is taught from the First Class as a

compulsory language over and above that local dialect, so that after they finish the Primary School they could be switched on to Hindi. There are facilities for those who want to learn Assamese. But it is as much an Indian language as Hindi.

Shri Hem Barua: Is the Government aware of the fact that Assamese was taught in the schools and the demand today of the tribal people is that Hindi should be taught from the Fourth Standard of the Middle English School, and because of this demand—my information is this and may I know if this is the information of the Government also—that Assamese which was taught in the schools as a medium of learning up to 1953 has been withdrawn now and in spite of the demand of the Tribal people, Hindi is super-imposed?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): May I say this is a matter not of any rigid rule anywhere, but, as the hon Member said, largely fitting in with the demands of the people concerned? As a matter of fact, reference has been made to the demand for Assamese in this question, we have received demands from other places for Hindi. But really, the question is of education being given in the Tribal language in the primary stage. That is the important thing. As for other languages, we adapt them to the circumstances and to the wishes of the people.

Mr. Speaker: Next question: **Shrimati Renu Chakravarty.**

Shri Hem Barua: May I know ...

Mr. Speaker: I have called the next question.

Development of Sunderbans

*647. **Shrimati Renu Chakravarty:** Will the Minister of Planning be pleased to state:

(a) whether any allocation has been made in Second Five Year Plan for improvement of the Sunderbans area of West Bengal;

(b) whether any plan for this area has been received from the West Bengal Government; and

(c) if so, the reaction of the Central Government to it?

The Deputy Minister of Planning (Shri S. N. Mishra): (a) There is a provision of Rs 32 lakhs in the Second Five Year Plan as split over from a programme of Rs 1 crore sanctioned in 1954-55 under the First Five Year Plan of the Government of West Bengal.

(b) There is no further reference from the Government of West Bengal in this connection.

(c) does not arise

Shrimati Renu Chakravarty: In view of the fast silting up of river beds in the Sunderbans area, may I know whether the Central Government Irrigation and Power Ministry is going to undertake any survey of this area, especially the erosion in the two towns of Basirhat and Taki?

Shri S. N. Mishra: In fact, this was considered for inclusion in the flood control programme of the Central Government at one time at technical level. It was decided in that technical meeting that this could not properly come within flood control measures. Therefore, that survey cannot be undertaken by the Irrigation and Power Ministry. It is, however for the hon Member to address on this matter to that Ministry.

Shrimati Renu Chakravarty: Technically it may not fall within the termination of flood control. In view of the fact that all the other towns which were facing erosion had been taken up by the Planning Commission as a whole and also by the Irrigation and Power Ministry, may we know whether these two towns which have been eroded are going to be surveyed and something done?

Shri S. N. Mishra: In fact, there are programmes for prevention of erosion. That is a very important programme.

It all depends upon the State Government to frame a programme to that effect. The programme originally framed related to the permanent prevention of scarcity and thing of that kind. Later on, they came with a proposal for flood control. But that could not come within flood control. That is what I submitted.

Shrimati Renu Chakravarty: Of the one crore which was allotted for the First Five Year Plan for development of Sunderbans, have the Government received any report on the progress of work and may we know why there was a short-fall of Rs 32 lakhs?

Shri S. N. Mishra: We have not received any report about further progress. We are trying to get a report from them as soon as possible.

N.E.F.A.

*648. **Shri H. N. Mukerjee:** Will the Prime Minister be pleased to refer to the reply given to Starred Question No 1452 on the 21st December, 1956 and state the progress made in the investigation of the alleged murder, while on official duty, of Haridas Bhattacharyya of Tezu, North Eastern Frontier Agency?

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon): Police investigation into the case has been completed. After satisfying themselves that a *prima-facie* case does exist, Government have decided to initiate committal proceedings against the accused in a competent court of law. All efforts are being made to expedite the case.

Shri H. N. Mukerjee: May I know why this matter of the investigation of a murder in suspicious circumstances have been hanging on fire more than six months now and why the offer of the brother of the murdered wrote to the Ministry to assist the investigation has not even been responded to?

Shrimati Lakshmi Menon: I do not know about the response to the letter sent by the brother of the murdered man. But every effort has been made. A question has already been answered on the floor of the House that because of the absence of local police system, it was not possible to conduct the enquiry except with the aid of the central system. As I have already pointed out, the Advisor of the Governor of Assam has been instructed to launch a prosecution and initiate committal proceedings as a result of investigation and Ganpat Rai has been placed under suspension with effect from 7-3-1957.

कागज का उत्पादन

*६४६ श्री भवन दर्शन व्या वारिंग्य तथा उद्योग मंत्री १४ मई १९५७ के नागरिक प्रश्न सत्याद के उत्तर के मम्बन्ध में एक विवरण मध्य-पट्टन पर रखने की कृपा करेग जिसमें यह दिया गया है कि

(क) कागज के जिन तेरह बड़े और नई क्षेत्रों का स्थापित करने के लिये लाइसेन्स दिये गये हैं व कहा-कहा स्थापित किय जायेग

(ख) हाय से कागज बनाने वाले पन्चायित केन्द्र किन-किन स्थानों में स्थापित किये गये हैं,

(ग) द्वितीय पचवर्षीय योजना के अन्तर्गत इस प्रकार के कुल वित्तने कागज बनाने व केन्द्र स्थापित किये जायेंगे, और

(घ) शेर कागजानों या केन्द्रों को स्थापित करने के लिये क्या बदम उठाये जा रहे हैं?

वारिंग्य मंत्री (श्री कामलगांडो) . एक विवरण सभा की बेंज पर रखा जाता है।

श्री भवन दर्शन मानरीय मंत्री जी को इस प्रश्न के लिये धन्यवाद देते हुए मैं यह पूछता चाहता हूँ कि उत्तर प्रदेश की सरकार ने एक बार अखबारी कागज का एक कार-खाना स्थापित करने का एक प्रस्ताव रखा था। इस मूल्य में वह बहुत दिल्लाई नहीं देता है। मैं जानना चाहता हूँ कि उम के बारे में क्या निर्णय दिया गया है?

उद्योग मंत्री (श्री मनुभाई शाह) : ऐसा कोई प्रस्ताव उमारे पास नहीं आया है।

श्री भवत दर्शन इस सम्बन्ध में प्रश्न के अधिकरण में मैं भी दो प्रश्न रखे थे और उनमें उत्तर में मुझे बताया गया था कि इस पर विचार दिया जा रहा है। मैं पूछता चाहता हूँ कि क्या माननीय मंत्री महोदय शासी पुरानी फट्टा को देने की कृपा करेग?

श्री मनुभाई शाह मुझे यह है कि मैंने यह बहा था कि दो बालगी व्यक्तियों को हम न कहा है। वे अगर लगाना चाहते हैं तो हम कमिट्टर करने को तैयार हैं। लेकिन जो प्रश्न गालीय सदस्य ने किया है कि उत्तर प्रदेश की सरकार ने दरखास्त भेजी है या नहीं, उम के सम्बन्ध में मैं कहना चाहता हूँ कि कोई दरखास्त नहीं भेजी है।

12 hrs

Shri Dasappa: May I know whether the new excise duty levied on paper will apply to hand-made paper or will it be exempted?

The Minister of Finance (Shri T. T. Krishnamachari): No, Sir. Hand-made paper is exempt from duty.

Short Notice Questions and Answers

Mr. Dulles' Statement on Kashmir

S.Q. No. 8. { Shri H. C. Mathur:
Shri Shree Narayan Das
Shri Radha Raman:
Shri Vasudevan Nair:
Shri Narayananakutty
Menon:

Will the Prime Minister be pleased to state:

(a) whether US reply to Indian Government's note of protest against the reported use of the word "annexation" by Mr Dulles to define India's relationship with Kashmir, has been received, and

(b) if so, the nature of the reply?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): (a) Yes

(b) It is not possible, at this stage, to disclose the nature of the reply as this is being examined with a view to sending a further communication on some of the points mentioned in the reply

Shri Joachim Alva: The problem of Kashmir has been before us right from the time of President Truman to President Eisenhower today. May I know whether the term 'annexation' has been used by any one of the State Department documents up till now from that period, or whether the term annexation has been used by any one of the permanent American delegates at the UN when the Kashmir question was being discussed?

Shri Jawaharlal Nehru: I can only speak from my memory. I am not aware of that term being used, certainly I should imagine, by any official of the State Department of the United States. I cannot obviously say what in the course of many addresses in the UN Security Council somebody might have said, but I cannot remember of any such case.

Shri Joachim Alva: Has a term almost similar to that or almost exactly like that been ever used in

the long and cordial talks Mr Dulles had with the Prime Minister in Delhi on his return from Karachi, or in the talks with the President when the Prime Minister was in America?

Shri Jawaharlal Nehru: I do not think so. I may mention that even in the communication I have received from Mr Secretary Dulles it is pointed out that he did not use the term as such, but rather it was used by the questioner, and it was in reply to a question that perhaps it was repeated

Shri H. N. Mukerjee: After the United States' arms deal with Pakistan, the President of the United States gave us an assurance, for whatever it was worth, that the arms would not be employed against us. Now, will Government tell us if we shall ask the United States Government that, whatever their predilections personally, or otherwise in regard to Kashmir, they will not muddy the waters and complicate and sabotage the chance of a settlement which there is otherwise?

Shri Jawaharlal Nehru: I do not think this question needs a reply, in the form in which the hon Member has put it, but the question of military aid being given to Pakistan for possible use against India has been repeatedly discussed and, as the hon Member has said, the United States Government has every time made it clear that this is not be intention, they would strongly object to any such thing being done.

Shri Vasudevan Nair: May I know whether our Government consider such statements to be an interference in our internal affairs?

Shri Jawaharlal Nehru: I do not think this can be called interference. When one is asked a question at a press conference, one has to give a reply. It depends on the nature of the reply, of course. Whether it is a reply which we might consider undesirable or desirable is a different matter.

Cotton Export Trade

S.N.Q. No. 9. Shri Shree Narayan Das: Will the Minister of Commerce and Industry be pleased to state:

(a) whether the attention of Government has been drawn to the resentment prevailing in the cotton export trade since the official notification banning further sales of India raw cotton with effect from the 30th March, 1957 has been issued,

(b) the number of such exporters who have so far been allowed to export raw cotton against the licences issued in terms of earlier notices on or before the 30th March, 1957 giving the quantity of export so permitted;

(c) how many shippers have been able to prove the continuity of contracts between the date on which sales were concluded and the date on which the letters of credit were opened regarding the firm commitment entered by them;

(d) whether any representations have been received in the matter, and

(e) if so, with what result?

The Minister of Commerce (Shri Kanungo): (a) to (e) A statement is laid on the Table of the House [See Appendix III, annexure No 87]

Shri Shree Narayan Das: From the statement, it appears that a certain number of exporters had been allowed. May I know the total number of exporters whose applications have been rejected?

Shri Kanungo: The rejections are somewhere about 300

Shri Shree Narayan Das: May I know whether Government have considered the question of lifting this ban, or this ban will continue to be there in the future also?

Shri Kanungo: This is the usual ban. Always, we impose it, because quantitative restriction of exports is an usual thing.

Shri Shree Narayan Das: May I know whether a large number of applications have been rejected because a different interpretation has been put on the term 'continuity of contract'? May I also know what the interpretation is which has gone adversely to the exporters?

Shri Kanungo: The ban was imposed on a certain date. Any commitment which was made prior to that date was not taken into consideration. And this was not a new interpretation or a new decision that had been taken. This has been done usually, all through, and in the past years.

Shri Heda: May I know the number of applicants who were new entrants into this export business, and how much quota was allotted to them?

Shri Kanungo: I cannot give the exact number of new entrants. Possibly, the new entrants were very few, or there were none.

Sardar Iqbal Singh: In view of the fact that sometimes there is a ban and sometimes a quota is allotted for foreign imports into this country, may I know whether Government will consider the question of announcing their cotton policy towards the beginning of the year, so that the producers may not be hard-hit?

The Minister of Commerce and Industry (Shri Morarji Desai): That is a very difficult question because even if the policy is announced in the beginning of the season, there is no certainty as to how much quantity will be produced at the end of the season. Therefore, there are some changes likely at the end of the season, when the season goes wrong just at the end.

Floor and Ceiling Prices for Indian Cotton

S.N.Q. No. 10. Shri Shree Narayan Das: Will the Minister of Commerce and Industry be pleased to state:

(a) whether Government have considered the question of revising

the price of cotton laying down new level of floor and ceiling prices; and

(b) if so, with what result?

The Minister of Commerce (Shri Kanungo): (a) and (b). The question is under consideration of the Government, as usual before the beginning of each Cotton year and the announcement will be made shortly.

Shri Shree Narayan Das: May I know whether the Central Cotton Advisory Committee has made any recommendation with regard to this matter, and if so, the nature of its recommendations?

Shri Kanungo: The recommendation is to raise the floor price by Rs. 50.

Shri Shree Narayan Das: May I know the present floor price?

Shri Kanungo: Rs. 495.

WRITTEN ANSWERS TO QUESTIONS

Indo-Egyptian Trade

***624. Shri Raghunath Singh:** Will the Minister of Commerce and Industry be pleased to state whether the trade with Egypt is developing since the introduction of the Rupee account between the two countries?

The Minister of Commerce (Shri Kanungo): The Honourable Member has perhaps in mind the Special Rupee Account opened by the State Trading Corporation on 25-4-57 to facilitate the flow of trade between India and Egypt. This Account will be used for import of cotton and cement from Egypt and the sale proceeds will be utilised in promoting exports of jute goods, tea, pepper, tobacco, electric fans, diesel engines, centrifugal pumps, dry batteries and other engineering, chemical and pharmaceutical products to Egypt. It is yet too early to assess the effect of this arrangement on our trade with Egypt.

Refugee Fishermen

***629. Shrimati Ila Palchoudhury:** Will the Minister of Rehabilitation and Minority Affairs be pleased to refer to the reply given to Starred Question No. 1046 on the 2nd April, 1956, and state whether there is any scheme for setting some of the 50,000 refugee fishermen who had come from East Pakistan?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): There are no statistics to show that there are as many as 50,000 displaced fishermen from East Pakistan to be settled. The number is probably much less. Schemes have been sanctioned for the rehabilitation of over 300 families of displaced fishermen in the States of Bihar, Orissa, and Saurashtra (now Bombay). Some families of fishermen were moved to Bihar and Orissa, but those sent to the latter State deserted. No families have come forward for settlement in Saurashtra.

Handloom Manufacturers' Society, Cannanore

***635. Shri A. K. Gopalan:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether Government have received any representation from the Handloom Manufacturers' Society in Cannanore regarding the special features and difficulties of the industry in Malabar run on private factory basis, and

(b) what steps Government propose to take to help this special group in the handloom sector in Kerala?

The Minister of Commerce (Shri Kanungo): (a) Yes, Sir.

(b) Government is awaiting the recommendations of Standing Committee of the All-India Handloom Board. Meanwhile financial assistance will be available for such of those factories as are willing to be converted into Industrial Co-operative

Soil Testing Laboratory

*638. Shri Barman: Will the Minister of Commerce and Industry be pleased to state

(a) whether the Indian Tea Planters Association, Jalpaiguri has represented for the establishment of a Soil Testing Laboratory in the Dooars, and

(b) if so, the action taken theron?

The Minister of Commerce (Shri Kanungo): (a) Yes, Sir

(b) The Association have been informed that the Soil Testing Laboratory at Tocklai would serve the needs of tea planters at Dooars as well and that for any additional assistance, they should approach the Government of West Bengal who had already been allotted one laboratory for establishment in that State

Demands of Railway Staff

*643. Shri Ghosal: Will the Minister of Labour and Employment be pleased to state

(a) whether the Railway staff of the Head Office of M/s Mcleod and Company Ltd, the Managing Agent of B D R Light Railway etc have submitted an industrial dispute in the shape of a charter of demands before the Regional Labour Commissioner Calcutta, and

(b) when the said charter of demands was placed and the steps taken by the Regional Labour Commissioner, Calcutta in regard to it?

The Deputy Minister of Labour (Shri Abid Ali). (a) Workers organisation represented certain grievances on behalf of the workmen employed in the Railway Department of the Head of M/s Mcleod and Co, Ltd

(b) The Conciliation Officer (Central), Calcutta, held discussion on many occasions with the parties concerned separately as the administration did not recognise the union. While the administration at one stage agreed to concede some of the demands, they have since refused to

give their assurance in writing. The negotiations are understood to have just broken down

Export of Processed Cashew Kernels

*644. Shri Kumaran: Will the Minister of Commerce and Industry be pleased to state whether it is a fact that processed cashew kernels exported from India to UK are being re-exported to Australia and sold at prices lower than those obtained for kernels directly exported from India to Australia?

The Minister of Commerce (Shri Kanungo): No, Sir

Leather Tanning Industry

*650 Shri Sonawane: Will the Minister of Commerce and Industry be pleased to state

(a) the measures Government have taken or propose to take during 1957-58 to preserve and to promote the cottage industry of leather tanning in the country, and

(b) whether Government afford all facilities to the leather tanning industry on the same scale as are being given to the handloom industry?

The Minister of Commerce (Shri Kanungo). (a) The cottage industry of leather tanning is a scheduled industry under the Khadi & Village Industries Commission Act, 1956. The Khadi and Village Industries Commission which is responsible for the development of the Industry, is continuing during 1957-58 the previous programme which includes the establishment of village model tanneries, training cum production centres and marketing depots for the sale of products of this Industry

(b) Adequate assistance is extended to the cottage leather tanning industry though the pattern of assistance is not the same as that applicable to the handloom industry.

Machine Tools Mission

*651. **Shrimati Tarkeshwari Sinha:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether a machine tools mission has gone to the United States to study the manufacture of machine tools factories there; and

(b) if so, whether Government propose to send such mission in the near future?

The Minister of Industry (Shri Manubhai Shah): (a) Yes, Sir. A small team consisting of representatives of the machine tool industry had visited the U.S.A. and other countries towards the end of 1956

(b) Does not arise.

Art Decoration of Government Buildings

*652. **Shrimati Sucheta Kripalani:** Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether it is a fact that some years ago the Government of India had decided to allocate some money for art decoration for Government buildings to be constructed;

(b) if so, which of such buildings have been decorated so far and the total amount spent for the purpose, and

(c) whether Government have any schemes to associate artists with architects from the very beginning of a building-plan?

The Minister of Works, Housing and Supply (Shri K. C. Reddy): (a) Yes, Sir.

(b) The decoration in the office building for the Comptroller and Auditor General is in hand on which expenditure incurred so far is Rs. 6,750/-.

(c) Yes, Sir. A proposal to associate Artist(s) with the Architect incharge of the construction of a particular building is under consideration.

Broadcasting Station at Poona

*653. **Shri Goray:** Will the Minister of Information and Broadcasting be pleased to state whether Government propose to have a more powerful broadcasting Station in Poona?

The Minister of Information and Broadcasting (Dr. Keshkar): The power of the Transmitter at Poona has already been raised from 1 KW to 5 KW. There is no present proposal to raise it further but this question will be considered when more funds become available and any expansion of the plan for broadcasting takes place.

पटसन के व्यापारी

*654 श्री नानिता का वासिन्य स्थान उद्योग मर्शी यह बताने को क्या करेगा कि क्या यह मर्श है जिस भाग के जो व्यापारी पांचस्तान से पटमन खरीदते हैं उनका काफी लाया पांचस्तान स्टट बैंक नम नज़ार इनार्द के लागण दावा के तिर रोक लेता है, जबकि दूसरे दगा के व्यापारियों को पूरा-पूरा भुगतान कर दिया जाता है?

वासिन्य नन्ही (श्री कामलगांवी) सम्नार को नेमा कोर्ट नवर नज़ार भिन्नी है।

Rehabilitation Colonies of Delhi

*655. **Shri Brahm Prakash:** Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) whether Government appointed any Committee sometime back to assess the civic needs in respect of sewage, drainage, water, roads, lights etc., in the Rehabilitation Colonies and Shopping Centres in Delhi;

(b) if so, the recommendations of this committee; and

(c) the steps Government have taken to implement the recommendations?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): (a) Yes.

(b) A statement is laid on the Table of the Sabha. [See Appendix III, annexure No. 88.]

(c) Government is implementing such of the recommendations as have been accepted.

State Owned Industries in Rajasthan

*656. Shri M. D. Mathur: Will the Minister of Commerce and Industry be pleased to state:

(a) whether any factories have been established in the public sector in the State of Rajasthan during the First Five Year Plan;

(b) if so, the names of the factories and their number;

(c) if the reply to part (a) is in the negative, the reasons therefor; and

(d) whether Government propose to establish any factory in the public sector in Rajasthan during the Second Five year Plan?

The Minister of Industry (Shri Manubhai Shah): (a) and (b). No major public sector factories were established in Rajasthan during the First Five Year Plan

(c) The location of industries in different parts of the country is determined by factors such as the availability of necessary raw-materials or other natural resources, power, water-supply and transport facilities in the region. When the establishment of a factory in the public sector is under consideration, the relative merits of various sites in the country are carefully weighed in the light of these factors and the most suitable site is selected in consultation with the technical experts for that particular project.

(d) Establishment of a Salt company in the Public Sector for development of sambhar salt, chemicals, sodium sulphate and bye-products is under active consideration. Also prospecting and surveying of Palna lignite deposits in Rajasthan is being considered.

पाकिस्तान से हरिजन

*657. श्री बाहरीको : क्या प्रवास मंत्रो यह बताने की कृपा करेगे कि :

(क) पाकिस्तान से किसने हरिजन सम्पादी परमिट ले कर भारत आये हैं ; और

(ख) क्या यह सच है कि वे भारत में बस जाना चाहते हैं ।

बंदेश्वर कार्य उत्तरांशी (बीमरी संस्करी मंत्रालय) . (क) हाल के सालों में कोई नहूँ ।

(ख) सबल नहो उठता ।

Employment of Agricultural Labour.

*658. Shri B. S. Murthy: Will the Minister of Labour and Employment be pleased to state:

(a) whether any attempt has been made to assess the unemployed or underemployed amongst the agricultural labour; and

(b) if so, the agency for such assessment?

The Deputy Minister of Labour (Shri Abid Ali): (a) and (b) Government conducted an All India Agricultural Labour Enquiry in 1950-51, and collected data on all essential aspects, such as, size of family, occupational structure, employment and unemployment, wages and earnings and indebtedness of agricultural labour families. A second All-India Agricultural Labour Enquiry is now being undertaken by the Ministry of Labour to bring up-to-date the data collected during the first enquiry.

Industrial Estates

*659. Shri D. C. Sharma: Will the Minister of Commerce and Industry be pleased to state:

(a) how many industrial estates have so far been sanctioned for the Punjab; and

(b) how many have started functioning?

The Minister of Industry (Shri Manubhai Shah): (a) One, at Ludhiana.

(b) None.

Tea Workers' Children

*660. **Shri S. C. Samanta:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether the Tea Board has awarded stipends for Tea Workers' children;

(b) if so, how much and to how many in 1956-57;

(c) whether the children of workers in the Rubber plantations and the Coffee plantations also derive the same benefits, and

(d) whether similar other Boards are considering such proposals?

The Minister of Commerce (Shri Kanungo): (a) Yes, Sir

(b) Rs 4,11,668 to 3101 stipend holders

(c) No stipend has so far been granted by the Rubber and Coffee Boards to the children of Rubber and Coffee Estates' Workers. Proposals for instituting similar Schemes in 1957-58 are however under the consideration of the Rubber and Coffee Boards

(d) A stipend Scheme which was in existence in the Central Weaving Institute, Varanasi while under the administrative control of the UP Government has been continued after the Institute has been taken over by the All India Handloom Board

The Welfare Schemes proposed to be undertaken by the All India Handicrafts Board may also extend to the children and families of Craftsmen.

News Reels

*661. **Shri Wodeyar:** Will the Minister of Information and Broadcasting be pleased to state:

(a) the number of languages in which newsreels by the Government of India are produced; and

(b) the names of languages recognised in the Constitution, in which such films are not produced?

The Minister of Information and Broadcasting (Dr. Keskar): (a) and (b) Newsreels are produced only in five languages, Hindi, Bengali, Tamil, Telugu and English

Heavy Machinery Manufacturing Plant

*662. ~~Shrimati Ila Palchoudhury.~~
~~Shri Surendra Mahanty:~~

Will the Minister of Commerce and Industry be pleased to state:

(a) the number of foreign engineering mission teams which visited India in connection with the setting up of a plant for the manufacture of heavy machinery,

(b) whether these missions/teams have since submitted their reports; and

(c) if so, the progress made so far in regard to the setting up proposed plant for heavy machinery?

The Minister of Industry (Shri Manubhai Shah): (a) to (c) In view of the extensive interest shown by the House on this subject, I place a statement on the Table of the House [See Appendix III, annexure No. 89] with your permission, I may add, Sir, that copies of the Reports of the Russian Team and British Mission and the copies of our memoranda on Heavy Machinery have been separately made available to the Lok Sabha Library.

मताया में भारतीय

*६६३. श्री रघुनाथ सिंह: कशा प्रबाल मर्मी यह बनाने को कृपा करेंगे कि :

(क) क्या यह सच है कि मताया के विटिश प्रतिरक्षा विभाग में ४० हजार भारतीय काम करते हैं, और

(ख) क्या इन भारतीयों के कार्य मुक्त होने पर इन की बेकारी की समस्या मताया सरकार के मामने उठ लड़ी हुई है ?

बैदेशिक कर्म उपभंगी (श्रीमती लक्ष्मी भेन) . (क) और (ख) हमने मताया स्थित भारतीय भिशन को बहा है कि वह हने आवश्यक सूचना भेजे। सूचना मिलते हा सदम का मंज पुर रख दी जायगी।

जामस्तर विषय में को स्वानें

*६६४ श्री हरिहरनन्द शर्मा: क्या अम और रोजगार मर्मी यह बनाने की कृपा करेंगे कि :

(क) क्या यह सच है कि जामस्तर जिप्सम स्वान के मजदूरों और प्रबन्धकों में रविवार को मर्मनिना छुट्टी घोषित करने के बारे में जो विवाद हुआ था उम को तय करते के लिये केन्द्रीय गग्कार को निर्णयिक नियुक्त किया गया था,

(ख) यदि हा, तो उगे कब नियुक्त किया गया था ; और

(ग) क्या सरकार ने इस मम्बन्ध में कोई निर्णय किया है ?

अम उपभंगी (श्री आविद अली) :

(क) से (ग). मैनेजमेंट और यूनियन में २५ जनवरी १९८६ को एक समझौता हुआ था, जिस में दोनों पक्षों ने रविवार की पगारी छुट्टी के मामले को फँसले के लिये सरकार पर छोड़ दिया था। चीफ लेबर कमिशनर को जल्दी फँसला करने के लिये आदेश दिया जा रहा है।

Khadi Supply

*६६५. श्री कोडियन: Will the Minister of Commerce and Industry be pleased to state:

(a) whether the indents for coloured Khadi placed by the Office of Director General of Supplies and Disposals with the office of the Director of Supplies, All India Khadi and Village Industries Board, Bombay are executed direct from Bombay or whether these indents are distributed to the local Khadi production centres depending upon the area where the supply is to be made; and

(b) whether the local Khadi production centres have got their own arrangements of getting the Khadi cloth dyed strictly according to the Government specifications or they have to depend upon All India Khadi and Village Industries Board, Bombay for getting the white Khadi cloth dyed in the textile mills of Bombay?

The Minister of Commerce (Shri Kanungo): (a) The khadi production centres supply all types of coloured khadi cloth except mineral-dyed khaki cloth against indents placed by the Directorate General of Supplies and Disposals

As for khadi cloth to be dyed in the required shade of Khaki for supply to the Posts and Telegraphs Department, the office of the Khadi and Village Industries Commission obtains the khadi cloth of given specifications and arranges for their dyeing in one of the textile mills at Bombay

Distribution of indents to khadi production centres is not always made on the basis of their proximity to the area to which this supply is to be made, but on considerations of their productive capacity, orders in hand, performance in the past, possession of processing facilities and general aptitude to produce cloth of the required quality.

(b) Most of the Khadi production centres with whom indents are placed have dye-houses of their own and can

supply dyed cloth according to specifications laid down by Government. It is only in respect of the khadi cloth dyed in the required shade of mineral khaki that the Commission itself has to arrange the dyeing as already stated above.

Tea Gardens

*666. Shri L. Achaw Singh: Will the Minister of Commerce and Industry be pleased to state:

(a) how many tea gardens in Assam have been sold by the foreign countries since 1947 and what is the total acreage involved, and

(b) whether Government have put any restrictions on the sale price of tea gardens at the time of transfer of ownership?

The Minister of Commerce (Shri Kanungo): (a) According to information available, about 31 tea gardens covering an area of 23,852 acres under foreign ownership were purchased by Indian Nationals during the years 1947 to 1955.

(b) No, Sir.

Refugee Colonies of West Bengal

*667. Shrimati Renu Chakravarty: Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) whether any measures have been undertaken by Government to rebuild the dilapidated houses of Chandipur Colony, P.S. Baduria, 24 Parganas, West Bengal;

(b) whether it is a fact that this colony was a badly constructed transit camp put up hurriedly in 1950 when the first exodus started and since then, no comprehensive rebuilding or repairing of houses in this colony has been made;

(c) how many houses were destroyed by recent storms in April, 1957; and

(d) whether this colony's housing will be treated on a priority basis?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): (a) and (b). The hutments in question were constructed during the heavy exodus of 1950 for the accommodation of displaced persons. Later on these were allotted to the displaced persons for their permanent residence. At the time of allotment, each family was given Rs. 150 in cash for carrying out necessary repairs. Representations were made recently for further assistance to repair these huts because of the extensive damage to them on account of wear and tear and floods. Whilst after a lapse of over 5 years, during which period the allottees themselves were expected to keep these huts in repair, it would not have been unreasonable for further assistance to be refused, it has been decided to give a grant in the shape of materials not exceeding in value Rs. 250 per hutment for repairs, under the State Government's "Build your own house" scheme.

(c) 71 huts were damaged during the storm of April, 1957.

(d) Does not arise.

Employment Exchanges

*668. Shri Sanganna: Will the Minister of Labour and Employment be pleased to state:

(a) whether any review has been made since the transfer of Employment Exchanges to the control of the State Governments; and

(b) if so, what is the position in respect of each State?

The Deputy Minister of Labour (Shri Abid Ali): (a) No.

(b) Does not arise.

Sale of Lands in New Delhi

*669. Shrimati Sucheta Kripalani: Will the Minister of Works, Housing and Supply be pleased to state:

(a) when Government sold lands last in New Delhi to the public for private residences;

(b) whether Government propose to sell lands in New Delhi for private residences in the near future; and

(c) if so, the details thereof?

The Minister of Works, Housing and Supply (Shri K. C. Reddy): (a) 1953.

(b) There is no such proposal with the Government at present.

(c) Does not arise.

Burmese Citizenship

***670. Shri B. S. Murthy:** Will the Prime Minister be pleased to state:

(a) the number of Indians who have so far been granted Burmese citizenship; and

(b) the conditions governing the same?

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon): (a) The number of Indians in Burma who have acquired Burmese citizenship and Naturalisation till the end of June 1956 are 5007 and 42, respectively.

(b) Under the Union of Burma Citizenship Act, 1948, as amended from time to time, the following are eligible to obtain Burmese citizenship:—

(i) People of Indian origin (and other aliens) within the Union of Burma, resident there for a period of not less than 8 years in the ten years period before the date of the Constitution (4th January, 1948), or the 10 years period before 1st January 1942, who intend to reside permanently and signified their election to citizenship before the 31st December 1950.

(ii) Persons born in Burma of alien parents or one of whose parents was a Burmese citizen, domiciled in Burma, if they applied for citizenship before the 1st April, 1955 or at the expiry of one year

after attaining majority, provided they are permanently resident in Burma and are of good character and not under a disability.

Former French Settlements

Shri D. C. Sharma:
***671. { Shri T. B. Vittal Rao:**
Shri H. N. Mukerjee:

Will the Prime Minister be pleased to refer to the reply given to Starred Question No 51 on the 22nd March, 1957 and state at what stage is the matter now regarding the ratification of the *de-jure* transfer of the former French settlements in India?

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon): The Treaty of Cession of the French Establishments of Pondicherry, Karaikal, Yanam and Mahe, has not yet been ratified by the Government of France as the question has not been discussed in the French Parliament.

राजस्थान का यो न. पर व्याप

***672 अंदे हरिदतन शर्मा क्या**
योजना मंत्री यह बताने को कृपा करें कि
क्या मरकार को यह विदित है कि गाज़स्थान
सरकार ने द्विनीय पचार्यीय योजना के प्रथम
वर्ष के अन्तिम तीन महीनों में ७ ३२ करोड़
रुपया राजस्थान सरकार द्वारा खर्च किया
गया ?

यो ना उपर्युक्त (अंदे इवा० नं० मिथ) :
जी हा, द्विनीय पचार्यीय योजना के प्रथम
वर्ष के अन्तिम तीन महीनों में ७ ३२ करोड़
रुपया राजस्थान सरकार द्वारा खर्च किया
गया ।

Utilisation of Russian Aid

***673. Shrimati Ila Palchoudhuri:** Will the Minister of Planning be pleased to state:

(a) whether it is a fact that the Government of India propose to utilise

the 800 million ruable Russian credit, besides machine-building plant and unit for production of coal mining machinery and equipment for some other projects also;

(b) if so, the details thereof; and

(c) how much of the total Russian credit offer will be involved in the projects mentioned in (a) and, if any, in (b) above?

The Minister of Industry (Shri Manubhai Shah): (a) Yes, Sir

(b) and (c) Tentatively and as a basis for further discussion with the USSR Government, the following projects are being proposed

Project	Foreign exchange Component	Rs
Heavy Machinery building Projects		
Mining Machinery Project		26 5 crores
Development of Korba Coalfields		8 0 crores
Power Plant for Nevela		16 0 crores
Optical Glass Plant		0 85 crores
Equipment for balancing and reconditioning the Methanol plant lying at Sindri		1 0 crores
Total		52 35 crores

Essential Commodities Act

*673-A. **Shri Sanganna:** Will the Minister of Commerce and Industry be pleased to state

(a) whether any State Governments have approached the Union Government with a request to delegate powers under the Central Essential Commodities Act in order to deal with the anti-social elements in the country;

(b) if so, the names of these States, and

(c) the reaction of Government to it?

The Minister of Industry (Shri Manubhai Shah): (a) to (c). The attention of the Hon Member is invited to the reply given by Government on 28th May, 1957 to Starred Question No 487 about controls over foodgrains, in which connection a full statement was laid on the Table of the House. So far as cotton textiles and coal are concerned, necessary powers were also delegated to all State Governments in March and April 1957, respectively. We have not been approached recently by any State Government for delegation of powers under the Essential Commodities Act but such powers had been delegated in the past for various other essential commodities as and when the Central Government were asked for delegation of such powers by any State Government

Delhi Ajmer-Merwara Rent Control Act

*674. **Shrimati Sucheta Kripalani:** Will the Minister of Works, Housing and Supply be pleased to state

(a) whether it is a fact that the number of ejectment suits in Delhi is on the increase and the present condition of the tenants in Delhi is very bad;

(b) whether Government are aware that clause 13(g) of the Delhi Ajmer-Merwara Rent Control Act is being abused by the landlords by making baiam: transfers, and

(c) whether Government are also aware that the rents of new houses, which are exempted from the operation of the provisions of the Rent Control Act are very high?

The Minister of Works, Housing and Supply (Shri K. C. Reddy): (a) number of ejectment suits filed under the Delhi and Ajmer Rent Control Act, 1952 was 3,905 in 1956. In 1957 up to date, the number is 1,832

(b) The Delhi and Ajmer-Merwara Rent Control Act, 1947 was repealed by the Delhi and Ajmer Rent Control

Act 1952. The question of bensami transfers would not arise in connection with Section 13(g) of the latter Act. In any case now that the Delhi Tenants (Temporary Protection) Act 1956 is in force, eviction under S.13(g) cannot be carried out.

(c) Yes.

Displaced Persons from West Pakistan

*675. Shrimati Renu Chakravarty: Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) whether any decision has been taken by Government regarding the recovery of the value of tenements from displaced persons from West Pakistan within twelve years as recommended by Rehabilitation Advisory Committee; and

(b) if so, the nature of the decision?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): (a) No.

(b) The matter is under consideration.

Labour Participation in Management

*676. Shri B. S. Murthy: Will the Minister of Labour and Employment be pleased to state:

(a) whether the team of experts that toured U.K. and Europe to study labour participation in industrial and Commercial undertakings have submitted any report; and

(b) if so, the main recommendations thereof?

The Deputy Minister of Labour (Shri Abid Ali): (a) The report of the Study Group on Worker Participation in Management has already been placed on the Table of the House.

(b) The recommendations are given in Chapter IV of the Report.

Uranium Deposits in Bhilwara

*677. Shri Raghunath Singh: Will the Prime Minister be pleased to state

whether it is a fact that largest uranium deposits in India are found in Bhilwara (Rajasthan)?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): Although some samples of the ores recently extracted in this area show presence of radioactive minerals, the extent and nature of the deposit have not yet been determined. Definite results would be available only after the completion of the detailed work which is now proceeding.

विस्थापित व्यक्तियों को भूमि का दिया जाना

४६३ श्री प० ल० बाल्याल : क्या पुनर्वास तथा अत्यसंस्थक-कार्य मंत्री यह बनाने की कृपा करेंगे कि

(क) क्या श्री गानगर (गाजम्यान) और मेठ (उत्तर प्रदेश) के जिलों में जिन विस्थापित व्यक्तियों को भूमि दी गई थीं उन के कब्जा न लेने पर वह रद्द कर दी गई है और इस के साथ ही उन के मजर शुदा दावे भी रद्द कर दिये गये हैं;

(ख) क्या उन लोगों को किसी प्रकार की सहायता दी गई है जिन के दावे इस प्रकार रद्द कर दिये गये हैं;

(ग) उक्त जिलों में ऐसे विस्थापित व्यक्ति कितने हैं जिन को उन की भूमि से विचलन कर दिया गया है और जिन के दावे भी रद्द कर दिये गये हैं;

(घ) क्या सरकार का निकट भविष्य में उन को कोई सहायता देने का विचार है; और

(ङ) यदि हाँ, तो कितनी और किस प्रकार की सहायता हो जायेगी?

त परसंस्थक कार्य मंत्री
(श्री महर लाल साहा) : (क) जो हा। विस्थापित व्यक्ति (प्रतिकर और पुनर्वास)

नियम १६५५ के नियम ६१ के अधीन एक एलाटर्मेंट रह की गई है।

(क) जो नहो। उपर्युक्त नियम मेंसों सहायता के दिये जाने की कोई व्यवस्था नहीं की गई।

(ग) एक।

(घ) और (ड) ऐसे लोग, विस्थापित व्यक्ति (प्रतिकर और पुनर्वासि) नियम १६५५ के नियम ६७ के अधीन पुनर्वास अनुदान प्राप्त करने के हकदार हैं यदि वे इस नियम के शर्ते पूरी करने हो।

Calcium Carbide Manufacturing Factory and Travancore Alkalies

464. { Shri V. P. Nayar:
 { Shri Kodiyan:

Will the Minister of Commerce and Industry be pleased to state:

(a) whether Government are aware that the Calcium Carbide Manufacturing factory in Kerala and the Travancore Alkalies at Kundara who are capable of producing important chemicals are not working at present, and

(b) if so, whether Government are contemplating any steps to work these factories?

The Minister of Commerce (Shri Kanungo): (a) As far as the Calcium Carbide manufacturing factory is concerned, Government are aware that it has not yet gone into production, although a licence has been granted. Government are not aware of the existence of any such concern called Travancore Alkalies for the manufacture of important chemicals.

(b) No, Sir.

राजस्थान में भूमि का दिया जाना

४६५. श्री ४० लाल बाबूलाल क्या पुनर्वास तथा अस्तंकवक कार्य मंत्री यह बताने की कृपा करेंगे कि क्या यह सच है कि

राजस्थान के बीकानेर डिवोजन में गैर-काश्तकारों और भूमिहीन शरणार्थी दावेदारों को भस्तायो तौर पर काश्त के लिये भूमि दी गई है?

पुनर्वास तथा अस्तंकवक कार्य मंत्री (श्री मेहर बान्द जाना) जी हा। बीकानेर डिवोजन में लगभग १२,००० भूमिहीन शरणार्थियों को लगभग १.४३ लाख एकड़ भूमि काढ़न के लिये भस्तायो तौर पर दी गई है। अब विस्थापित व्यक्ति (प्रतिकर और पुनर्वासि) नियम १६५५ के नियम ६३ के अधीन यह जर्माने स्थायों तौर पर दी जा रही है।

Engineering Industry

466. Shri V. P. Nayar: Will the Minister of Labour and Employment be pleased to state:

(a) the number of units with over 50 workers in the Engineering Industry at present;

(b) the total number of workers;

(c) the average earning per worker and the total wage bill for 1955-56;

(d) the profits earned in the above year;

(e) the export earnings for the year from the products of the industry; and

(f) the total capital invested?

The Deputy Minister of Labour (Shri Abid Ali): (a) to (f). The information is not available and its collection would involve time and labour incommensurate with the result.

Electrical Porcelain Goods

467. Shri V. P. Nayar: Will the Minister of Commerce and Industry be pleased to state:

(a) the total value of porcelain goods required for electrical equipment under the Second Five Year Plan; and

(b) whether Government have investigated the possibility of starting a factory for their manufacture at Kundara in Kerala State?

The Minister of Commerce (Shri Kanungo): (a) The estimated requirement for the five-year period is Rs 23 crores

(b) There is a ceramics factory owned by the State Government at Kundara which produces *inter alia* electrical porcelain of some types and its further expansion is believed to be under the consideration of the State Government

Refractory Clay

468. Shri V. P. Nayar: Will the Minister of Commerce and Industry be pleased to state.

(a) the requirements of refractory clay for the Second Five Year Plan,

(b) whether it is a fact that large deposits of refractory clay are available in the Kundara or Warkala formations in Kerala State, and

(c) whether Government have scheme for the exploitation of the refractory clay in those regions?

The Minister of Commerce (Shri Kanungo): (a) About 44,00,000 tons

(b) and (c) Deposits are known to exist but quantities of each type of clay are not known and are under investigation. Schemes for their exploitation to make refractories can only be considered when the results of these investigations are known

चट्टियों के कारखाने

४६६ श्री सत्तिया क्या वास्तिय तथा उद्योग मन्त्री यह बताने की कृपा करेंगे कि

(क) हमारे देश में दीवार और हाथ की चट्टियां बनाने के कितने कारखाने हैं और १९५५-५६ तथा १९५६-५७ में उन्होंने कितने रुपयों का माल तैयार किया, और

(ख) इन कारखानों को सरकार की पोर के यदि कोई विशेष रियायत दी गई है तो वे क्या हैं?

वास्तिय बंडी (श्री काम्पूलालो) (क) दीवारों की चट्टियां—बड़े पैमाने के क्षेत्र में तीन कारखाने हैं। उन्होंने १९५५-५६ और १९५६-५७ में कमशा ६,२५,१२० रु० और ८,६०,८४० रु० का माल तैयार किया। छोटे पैमाने के क्षेत्र में भी पुर्जे जोड़ कर दीवार की चट्टियां तैयार की जाती हैं, लेकिन उन के विस्तृत आकड़े उपलब्ध नहीं हैं,

हाथ की चट्टियां—ये न तो बड़े पैमाने के क्षेत्र में बनाई जाती हैं और न छोटे पैमाने के क्षेत्र में।

(ख) छोटे पैमाने पर चलने वाले उद्योगों को जो रियायत दी जाती है उन्हें जोड़ कर इस सम्बन्ध में और कोई विशेष रियायत नहीं दी जाती।

बरेली में श्रीद्वारिगिक बस्ती

४७० श्री मोहन स्वरूप क्या वास्तिय तथा उद्योग मन्त्री यह बताने के कृपा करेंगे कि

(क) क्या सरकार बरेली में, जो उत्तर प्रदेश का एक भूख्य नगर है, किसी श्रीद्वारिगिक बस्ती की स्थापना के लिये कोई योजना बना रही है, और

(ख) यदि हा, तो उस की स्परेला क्या है?

वास्तिय बंडी (श्री काम्पूलालो) (क) श्रीद्वारिगिक बस्तिया स्थापित करने की योजनाएं तैयार करना राज्य सरकारों की जिम्मेदारी है। भारत सरकार राज्य सरकारों द्वारा प्रस्तुत की गई योजनाओं की परीक्षा करती है और उन के लिये बन की स्वीकृति देती है। बरेली में श्रीद्वारिगिक बस्ती स्थापित

करने को कोई योजना हमारे पास नहीं
आई है।

(क) प्रश्न हो नहीं उठता।

Kotah Regional Employment Exchange

471. Shri Onkar Lal: Will the Minister of Labour and Employment be pleased to state:

(a) the number of unemployed post-graduates, graduates, Under-graduates, matriculates and non-matriculates registered with the Kotah Regional Employment Exchanges at Kota, Bundi and Jhalawar (Rajasthan) during the years 1954-55 and 1955 district-wise;

(b) the number of persons employed through those Exchanges during the above period district-wise;

(c) the number of Schedule-caste persons out of them who got employment through those Exchanges during the above period, district-wise; and

(d) the number of persons who are expected to be employed in the Second Five Year Plan district-wise?

The Deputy Minister of Labour (Shri Abid Ali): (a) and (b). There are no Employment Exchanges at Bundi and Jhalawar. The available information regarding registrations and placements of Kotah Employment Exchange is given below. District-wise information is not available

Statement showing the number of registrations and placements effected by the District Employment Exchange, Kotah in respect of educated persons and others during the years 1954-56.

Category of applicants	Number of registrations			Number of placements		
	1954	1955	1956	1954	1955	1956
Post-graduates and graduates.	64	121	102	12	20	23
Under-graduates.	129	209	205	10	15	55
Matriculates.	466	947	1,251	12	40	133
Non-matriculates and illiterates	1,808	1,231	2,785	106	116	209
TOTAL	2,467	2,508	4,333	140	191	420

Separate information in respect of post-graduates is not available

(d) No estimates are available

(e):

Displaced Persons from East Pakistan

Year	Number of Scheduled Cast applicants placed in employment.
1954	2
1955	8
1956	26

District-wise information is not available.

472. Shri Onkar Lal: Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) the number of displaced persons from East Pakistan resettled in Kotah Division (Rajasthan) during 1955-56 and 1957 so far;

(b) the steps taken to rehabilitate them;

(e) the amount given so far in the form of loans to these displaced persons,

(d) the amount of agricultural loan and non-agricultural loan given to them, and

(e) the nature of employment given to these displaced persons?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): (a) to (e) No displaced family from East Pakistan was resettled in Kotah District in 1955-56 or in 1957 so far. A scheme was, however, sanctioned on 28th February, 1957 for rehabilitation of 600 agriculturist and 60 non-agriculturist East Pakistan displaced families on an area of 5,200 acres of land in Kishanganj Tehsil in the District of Kotah. Preliminary work in connection with the scheme is in progress.

Central Board for Salt

473. Shri D. C. Sharma: Will the Minister of Commerce and Industry be pleased to state

(a) whether the Central Board for Salt has recently made any recommendations to Government for the development and improvement of salt industry;

(b) if so, whether a copy of these recommendations will be laid on the Table of the Sabha, and

(c) the action taken on these recommendations?

The Minister of Commerce (Shri Kanungo): (a) to (c) The Central Board for Salt have held two meetings so far and have made recommendations on various matters concerning the development and improvement of the Salt Industry. Information regarding the first meeting of the Board held on the 21st March, 1956, was furnished in the form of a statement in reply to Unstarred Question No 1362 answered on the 5th September, 1956. A similar statement in respect

of the meeting of the Board held on the 12th November, 1956, is attached. [See Appendix III, annexure No. 90].

Cement Imports

474. Shri D. C. Sharma: Will the Minister of Commerce and Industry be pleased to state.

(a) the quantity of cement delivered by Pakistan to India through the Pakistan Industrial Development Corporation during 1956-57; and

(b) the quantity contracted for the same period?

The Minister of Commerce (Shri Kanungo): (a) 16,874 tons

(b) 63,000 tons

Residents of Purana Qilla

**475. { Shri D. C. Sharma:
Shri Radha Raman:**

Will the Minister of Rehabilitation and Minority Affairs be pleased to refer to the reply given to Starred Question No 638 on the 30th November, 1956, and state

(a) the decision arrived at with regard to the time by which the residents of Purana Qilla Delhi, will be removed from the locality,

(b) whether any suitable site has been selected for their rehabilitation, and

(c) if so, the total amount expected to be spent in this regard?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): (a) and (b) No particular date has been fixed. Nor has it so far been possible to locate a suitable site to which the residents of Purana Qilla would be willing to shift. The Ministry is endeavouring to locate a suitable site, but it should be appreciated that there are no sites now very close to Delhi and that the

cooperation of the displaced persons concerned in such matters is a pre-requisite to a satisfactory solution.

(c) It is too early yet to say anything in this regard.

Coal Mining Equipment

476. **Shri D. C. Sharma:** Will the Minister of Commerce and Industry be pleased to state:

(a) the steps taken by Government for the manufacture of coal mining equipment in India; and

(b) whether there is any proposal to invite foreign experts to advise Government on the manufacture of coal mining equipment?

The Minister of Commerce (Shri Kanungo): (a) and (b). Government have granted licences to a number of firms to expand or start production of mining machinery and equipment in the country. In addition they propose to set up a plant in the public sector. The advice of foreign experts has already been obtained on the subject and Government propose to utilise a part of the credit offered by the U.S.S.R. when the then Minister of Production visited Russia for the establishment of a plant for making coal mining machinery in the country.

Community Radio Sets

477 **Pandit M. B. Bhargava:** Will the Minister of Information and Broadcasting be pleased to state the number of Community Radio sets distributed under the subsidy scheme in the rural side of the country during the year 1953 to 1957?

The Minister of Information and Broadcasting (Dr. Keshar): The Community Listening Scheme, under which 50% of the cost of sets supplied to State Governments for installation in rural areas is subsidised by the Government of India, came into force with effect from 1954-55 only. Upto 31st March, 1957, 25,156 Radio sets have been supplied to State Governments.

Housing and Community Improvement Programmes

478. **Shri M. R. Krishna:** Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether it is a fact that the Secretary General of United Nations Secretariat has submitted a report to the Social Commission on the housing and community improvement programmes; and

(b) if so, its main recommendations for improving housing conditions?

The Minister of Works, Housing and Supply (Shri K. C. Reddy): (a) Yes.

(b) A statement showing the main recommendations contained in the Secretary General's report, is attached. [See Appendix III,—annexure No 91]

Staff in Embassies

479. **Shri Bibhuti Mishra:** Will the Prime Minister be pleased to state the total number of persons engaged in different countries in various embassies?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): It is not clear from the Hon'ble Member's question as to what information is required. Does the question refer to embassies only or to legations, consulates, trade missions etc also? Further, whether it refers to officers and others sent from India or to locally recruited personnel. It will be very difficult to supply information in regard to all these categories without reference to all our missions abroad. If the Hon'ble member wants information about senior personnel in our embassies, this can be easily supplied.

Air Space Violations

480. **Shri D. C. Sharma:** Will the Prime Minister be pleased to refer to the reply given to Starred Question

No. 1 on the 19th March, 1957 and state:

(a) whether the Pakistan Government has given any reply to the protests made by India in regard to air space violations; and

(b) if so, the nature thereof?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): (a) None so far.

(b) Does not arise.

Indian Embassy in Washington

481. Shri D. C. Sharma: Will the Prime Minister be pleased to state:

(a) the expenditure incurred on the Indian Ambassador's office, Washington in 1956-57;

(b) whether there has been any increase in the expenditure of that year as compared to the previous years; and

(c) if so, the reasons therefor?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): (a) The expenditure on the Indian Embassy, Washington is debited to different grants controlled by various Ministries. In respect of 1956-57 a total expenditure of Rs. 28,32,069 has been booked so far in the Departmental books against the grant controlled by the Ministry of External Affairs and includes expenditure on the main Chancery and Information Services. As the accounts for the year 1956-57 have not been finally closed, it is not possible to furnish firm figures as some book adjustments are likely to be effected before the accounts are closed.

(b) The corresponding Departmental figure relating to the year 1955-56 is Rs. 27,57,075 as against the figure of Rs. 26,82,318 shown in the books of the Accounts Officer. The difference between the Departmental and Accounts figures of expenditure is due to the fact that some book debits relating to expenditure on diplomatic bags were not adjusted and accounted for by the

Accounts Office in the accounts for 1955-56. On the basis of the departmental figures also there has been some slight increase in expenditure during the year 1956-57 as compared with the previous year.

(c) The excess is mainly due to the increased expenditure on the Postage and Telegram charges and adjustment of previous year's debits in respect of expenditure on cables issued by the Defence Services Wing against the Civil Estimates.

Documentary Films

482. Shri D. C. Sharma: Will the Minister of Information and Broadcasting be pleased to state:

(a) the number of documentary films produced during 1957 so far;

(b) the topics on which they were produced; and

(c) the languages in which they were produced?

The Minister of Information and Broadcasting (Dr. Keskar): A statement is laid on the table of the Lok Sabha. [See Appendix III, annexure No. 92]

Indians in Foreign Firms

483. Shrimati Ila Palchoudhury: Will the Minister of Commerce and Industry be pleased to lay on the table of the House a Statement showing the latest position with respect to employment of Indians and non-Indians in Foreign controlled Companies in India in the salary groups of (i) Rs. 500-999 and (ii) Rs. 1,000 and above?

The Minister of Commerce (Shri Kanungo): A copy of the Press Note dated the 26th December 1956 indicating the latest position as on 1st January 1956 of employment of Indians and non-Indians in Foreign Companies in superior posts in salary groups of Rs. 1000/- and above is attached. [See Appendix III, annexure No. 93.] Information in respect of salary groups

of Rs. 500-999 was not called for because it had been almost entirely minimized.

Closure of Mills

484. Shri Raghunath Singh: Will the Minister of Labour and Employment be pleased to state how many mills in India are closed down at present?

The Deputy Minister of Labour (Shri Abid Ali): The information is given below.—

Number of establishments which have been closed down since 1st December 1956

Name of the State	No of establishments closed
Assam	1
Bombay	38
Madras	16
Mysore	18
Uttar Pradesh	15
West Bengal	.. 13

No closures have taken place in Andhra Pradesh and the Centrally Administered areas of Tripura, Himachal Pradesh Manipur and Laccadive, Amindivi and Minicoy Islands. Information is not at present available from other States.

रोजगार विभाग विभाग

४८५ अंडी ४० सां० आवधार क्या
अम और रोजगार मंत्री यह बताने की कृपा
करें कि

(क) बीकानेर स्थित जोगार विभाग में १९५५-५६ में कितने व्यक्तियों ने नौकरी प्राप्त करने हेतु अपने नाम दर्ज कराये,

(ल) उन में से कितने व्यक्तियों को नौकरी मिली और उन में हरिजनों की संख्या कितनी है, और

(ग) ऐसे व्यक्तियों की संख्या कितनी है जिन्हें रोजगार विभाग में नाम दर्ज कराये

दो बर्बं हो गये किन्तु अभी तक नौकरी नहीं मिल पाई है ?

अम उपचारी (बी आविद असी) :

(क) ६,३५६

(ल) ५३६ जिन में ७१ हरिजन शामिल हैं।

(ग) ६३

Distribution of Cement

486. Shri Bhagavati: Will the Minister of Commerce and Industry be pleased to state

(a) the quota of cement allotted to the State of Assam and the quantity actually received by the said State within the specified period during each of the years 1954, 1955, 1956 and the first four months of 1957, and

(b) whether Government are aware that the short supply of cement to Assam has resulted in slow progress of building works in public as well as in private sector in that State?

The Minister of Commerce (Shri Kanungo): (a) and (b) A statement is attached [See Appendix III, annexure No 94] Although since the beginning of 1956, supplies have practically been equal to allocations, there is no gainsaying the fact that allocations have been less than the demand, owing to the paucity of supplies of cement. Slowing down of construction work is inevitable in such a situation. States other than Assam are also similarly affected.

मुसलमानों का प्रबलन

४८७ अंडी सरकार वाल्ड क्या पुनर्वास
तथा अल्पतर्क-कार्य मंत्री यह बताने की
कृपा करें कि

(क) दिसम्बर, १९५४ तक कितने
मुसलमान पाकिस्तान चले गये,

(क) १९५५-५६ में कितने भुसलमान पाकिस्तान से बापस आये,

(ब) क्या इन सभी भुसलमानों को, जो पाकिस्तान से भारत बापस आ गये, अपने पुराने घर मिल गये,

(च) यदि नहीं, तो इन में ऐसे कितने लोग हैं जिन्हें अपना पुराना घर नहीं मिला, और

(द) क्या यह सच है कि उत्तर प्रदेश में कुछ भुसलमानों को, जो पाकिस्तान नहीं गये, पाकिस्तानी करार दिया गया है ?

प्रश्नकारी तथा अल्पसंख्यक कार्य मंत्री (श्री नेहर बद्र जाना) (क) प्रदर्शन के समय कोई जन-गणना न होने के कारण मही आकड़े मालूम नहीं हैं।

(क) जानकारी इस समय उपलब्ध नहीं है, लेकिन इन की संख्या बड़ी नहीं होगी।

(ग) लगभग उन सभी लोगों को जिन्हे पाक समझा गया, अपने मकान लौटाय जा चुके हैं।

(घ) प्रश्न नहीं उठता।

(ड) जो, नहीं।

Development of Industries in U.P.

488 Shri Kalika Singh.
Shri Sarjoo Pandey.

Will the Minister of Commerce and Industry be pleased to state

(a) which of the regions in the Uttar Pradesh State are lagging behind in the development of Industries and what steps Government have taken in accordance with the Industrial Policy Resolution dated the 30th April, 1956 to reduce disparity in the level of development with a view to secure a balanced and co-ordinated development of the industrial and the agricultural economy of the State as a whole, and

(b) the industries proposed to be located in the southern, eastern and hill areas of U.P. in the Second Five Year Plan?

The Minister of Commerce (Shri Kanungo): (a) In considering new industrial schemes, whether under the Industries (Development and Regulation) Act, 1951 or otherwise, in addition to factors such as the utility and technical soundness of the schemes, regional considerations are borne in mind and an endeavour is made to disperse industries in different regions having due regard to (i) the availability of raw materials, (ii) supply of water and electric power (iii) transport facilities, and (iv) proximity to consuming markets

(b) A statement is attached [See Appendix III annexure No 95]

Khadi Gramodyog Bhavan New Delhi

489 Shri A K Gopalan: Will the Minister of Commerce and Industry be pleased to state

(a) whether Contributory Provident Fund Scheme applies to the employees of Khadi Gramodyog Bhavan, New Delhi, and

(b) if not what steps the All India Khadi and Village Industries Commission propose to take in this direction?

The Minister of Commerce (Shri Kanungo) (a) and (b) The Contributory Provident Fund Scheme of the Commission has not yet come into force. According to the draft rules drawn up by the Commission, the scheme will apply to its employees appointed to substantive posts only. The staff of the Khadi Gramodyog Bhavan, New Delhi, now forms part of the temporary staff of the trading schemes of the Commission. The Scheme will apply to them as soon as they are brought on to the regular establishment of the Commission, which is under consideration.

Ilmenite and Monazite

490. Shri Kumaran: Will the Prime Minister be pleased to state

(a) the current prices of ilmenite and monazite, and

(b) the price at which ilmenite is sold by India to the U.S. and the U.K. buyers?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): (a) The reference is presumably to prices of ilmenite and monazite prevailing in the world market. If so, the information is not readily available. The prices of these minerals vary from country to country, and there is no standard world price.

(b) The price at which ilmenite is sold by India to buyers in U.S.A. and U.K. is the same and varies from £4/10 to £5/- per long ton, naked at works, depending upon the quantity purchased in a year.

Houses for Industrial Workers

491. Shri Wasnik: Will the Minister of Works, Housing and Supply be pleased to state

(a) whether it is a fact that large number of houses built for the industrial workers are unoccupied, and

(b) if so, the reasons thereof?

The Minister of Works, Housing and Supply (Shri K C Reddy): (a) and (b). Out of about 55,000 houses built so far, over 44,000 have already been occupied or are being allotted. About 10,000 houses will be allotted on completion of external and internal services. About 700 houses had not been occupied because of the workers' unwillingness to pay even the subsidised rent, or for other miscellaneous reasons.

Rural Housing

492. Shri Onkar Lal: Will the Minister of Works, Housing and Supply be pleased to state whether any amount

has been allotted to Rajasthan for Rural Housing during the Second Five Year Plan period?

The Minister of Works, Housing and Supply (Shri K. C. Reddy): The sum of Rs 10 crores available for rural housing in the Second Five Year Plan has not so far been allocated to States, as the rural housing programme has not yet been finalised. The programme is likely to be finalised soon. In the meantime, allocations of a token character have been made to States in the current financial year. A sum of Rs 2.30 lakhs has been allocated to Rajasthan.

खेतिहार मजदूर

४६३ श्री लक्ष्मीराम क्या अब और रोजगार मतों यह बताने की कृपा करेग कि

(क) देश में खेतिहार मजदूरों तथा उनके आश्रितों की स्थिति कितनी है,

(ल) इन मजदूरों की औसत मासिक आमदनी क्या है, और

(ग) उन के कल्याण के लिये सरकार द्वारा अब तक क्या कार्यवाही की गई है?

अम उपर्युक्ती (श्री आचिव शर्मा) -

(क) और (ल) १९५०-५१ में हुई अधिकारी भारत, ये खेतिहार मजदूरों को जाति के अनुसार खेतिहार मजदूरों को स्थिति लगभग माझे तीन करोड़ है और उनके आश्रितों की स्थिति भी इतनी ही है। खेतिहार मजदूर परिवार को मासिक औसत आमदनी लगभग मवा मैरीस रुपय और एक मजदूर को माहवार औसत आमदनी करीब ८ हरय ६६ नये पैसे है।

(ग) न्यूनतम बतन कानून से गज्ज सरकारे खेतिहार मजदूरों का न्यूनतम बतन निश्चित करती है। खेतिहार मजदूरों के फायदे के लिये दूसरी पञ्चवर्षीय योजना के अन्तर्गत कई-एक योजनायां हैं, जैसे मजदूर सहकारी

संस्थाओं बनाना, आमोंग उद्योग विकास, देहातों आवास कार्यक्रम और भूमिहोन मजदूरों का पुनर्वाप्ति, आदि। आमोंग और लघु उद्योग विकास, जिस पर कि योजना में अधिक और दिया गया है, लेतिहर मजदूरों को ऐसे प्रबसर देगा जिन से वे अपना आमदानी बढ़ा सकें। सामुदायिक विकास कार्यक्रमों का लक्ष्य भी उन के रहन-सहन के स्तर को ऊंचा उठाना है।

Indian High Commissioner in U.K.

494 Shri Mohamed Imam: Will the Prime Minister be pleased to state

(a) the expenditure incurred on the High Commissioner's Office in London during 1956-57,

(b) the total number of employees in that office, and

(c) how many of these officers are paid more than Rs 3000 per month?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru). (a) Rs 1,58,52,788 73

(b) 1306

Vide statement enclosed [See Appendix III, annexure No 96]

(c) Except the Head of the Mission, no one draws a salary of Rs 3000/- p.m. Including foreign allowance and house rent allowance, however, 17 officers draw total emoluments exceeding Rs 3000/- p.m.

ESSENTIAL COMMODITIES (AMENDMENT) BILL*

Mr. Speaker: Shri A P Jain

Shri V. Raju (Visakhapatnam) On a point of order

The Minister of Food and Agriculture (Shri A. P. Jain): I beg to move for leave to introduce

Mr. Speaker: What is the point of order?

Shri V. Raju: According to procedure, the list of work for the coming week should be given to us by the Minister of Parliamentary Affairs. Also the list for today was already provided to us earlier, and now the Minister rises to introduce this very important Bill. I am also given the impression that he is not merely going to introduce it but also to push it through—I mean have it passed—during the current session. No such suggestion was made in the Business Advisory Committee also when the work for the current session was taken up.

Therefore, it is rather surprising that Bills are introduced without any knowledge of Members, either of the Business Advisory Committee or of this House. If an important Bill of this nature, the Essential Commodities (Amendment) Bill, suggesting procurement of food stocks because of the hoarding that is taking place in the country, is to be introduced and also rushed through, I would suggest that the session might be extended—this is only to facilitate Government to do it. I am not saying that they should—by a few more days to give Members the necessary opportunity to go through the Bill and stick to the procedure correctly, otherwise, it would be an infringement of our rights.

Shri Mohamed Imam (Chitaldrug): May I supplement what my hon friend has said? I would like to know before leave is sanctioned whether public opinion has been gathered and whether the States have been consulted in this matter, because this is a very important measure. We have had the sad experience before of food control.

The Minister of Finance (Shri T. T. Krishnamachari): There is no motion before the House. Apparently, hon.

*Published in the Gazette of India 30-5-57 pp. 201—203

Extraordinary Part II-Section 2, dated

Members are having knowledges of something about which we do not know.

Shri A. P. Jain: I beg to move for leave to introduce a Bill further to amend the Essential Commodities Act, 1955.

Shri Nath Pai (Rajapur): When a point of order is raised, ruling has first to be given on it

Mr. Speaker: What is the urgency of the Bill?

Shri A. P. Jain: //So far as the urgency of the Bill is concerned, there is a large amount of hoarding and prices have been going up. The House has expressed grave concern over the rise in prices. Under the present law, if stock are acquired, price is to be paid at the rate prevailing on the date of acquisition. This Bill proposes to provide that the prices paid will be on the basis of the averages that were prevailing during the last three months. If any stocks have to be acquired or if any action has to be taken, only reasonable prices must be paid and the hoarder must not be allowed to take advantage of his hoardings. He hoards because he wants to earn better prices. If he is allowed to take advantage of his evil deed, then the whole scheme of acquisition is defeated. That is the urgency.

Also the House has expressed grave concern over the rise in prices. Therefore, it is a very important Bill. In fact, I think this Bill embodies the strong sentiments of the House, and it is a very important and urgent measure.

Mr. Speaker: Can it not stand over till the next session?

Shri A. P. Jain: No, Sir.

Dr. Ram Subhag Singh (Sasaram): I want to know from the Minister as to who is the hoarder—the producer or trader?

Shri A. P. Jain: The price of rice has been going up. That is a matter of grave concern. The House will meet again after a month and a half.

That is a long period. Here immediate action has to be taken.

Another question has been asked of me, whether it will apply to the farmer. No, it will not apply to the farmer. It will not apply to the small trader. It will apply only to the big stockists. //

Shrimati Renu Chakravarty (Basirhat): May I make a submission? We are very happy that some anti-hoarding measures are brought before the House. We have been demanding them for a very long time. At one stage, the hon. Minister refused to consider them. But now I would urge that we should be given some time to examine the Bill. I say this because we have to be very careful that it will be the big stockists who will actually come within the purview of this Bill. The small trader or the producer or peasant should not be harassed in any way.

Therefore, I feel that we need some time to study the Bill. We do consider this measure very necessary and it should be passed in this session. But we should do full justice by this very important problem. I propose that we sit on Saturday morning and pass this Bill. We can sit for two or three hours on Saturday specifically for passing this Bill.

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): Sir, I must express my regret that we have had to bring this Bill forward on the penultimate day of this session. I quite appreciate some feeling of concern on the part of the Members opposite at this procedure which is not certainly normal procedure. Apart from the necessity of it, may I say that, without the general goodwill of the House, we do not want to push a thing through. We do not want to push this thing through unless there is the consent of the House to do it. It is, in our opinion, a fairly simple measure, not a very complicated one, certainly not affecting the small trader or the farmer; even in regard to others it lays down a fair price so that they may not exploit the high price of the day and at the same

[**Shri Jawaharlal Nehru**]

time not leaving it to the executive either to do what it likes. The executive is taking no powers. It has sought to lay down that the average of the last three months be taken, it is perfectly fair. Therefore, the executive cannot misbehave and the other party cannot also misbehave and take momentary advantage of something. It is a relatively small measure. I would suggest for your consideration and that of the House, especially those hon. Members who said more time would be necessary, that, if this Bill is introduced now and it is taken up tomorrow afternoon, it can be passed.

Shrimati Renu Chakravarty To-morrow, we are having a discussion on the resolution on the Pay Commission, that is a very important thing.

Shri Jawaharlal Nehru It can be taken up in the morning.

Mr. Speaker: Soon after the reply to the General Budget debate is over, this may be taken.

Shri Jawaharlal Nehru Yes Sir. It may be taken whenever there is time. After this Bill is passed in this House, it will have to go to the other house. It will be day after tomorrow or whenever there is time. In fact the sitting of that House will have to be extended by a day or so.

Shri B. C. Ghose (Barrackpore) I am not opposed to the Bill. About the urgency pointed out by the Minister this has been a continuous process. Why is it then that the Government waited so long for bringing in the Bill? Even when the Food Minister answered in this House, he had been comparing the present prices with 1952-53 prices and said that there was no urgency. I want to know, since when the Government felt that there was an urgency in the matter.

Shri S. A. Dange (Bombay City-Central) May I make a suggestion? Can we not sit on Friday night so that it will not cut across the non-official resolution in the evening? We can have a night session.

Mr. Speaker: Nobody has got a right to cut across non-official time. The resolution will go on. But, if there is other time, we will transact this business. If it has to stand over, it will stand over for the night session or the resolution will be pushed to the night.

The Minister of Parliamentary Affairs (Shri Satyanarayan Sinha): There is time till 3.30 p.m. and it will be finished. There is sufficient time.

Shri V. Raju May I make a submission? The objects of the Bill do not seem to be very controversial.

Mr. Speaker Order, order. The hon. Member has raised a point or order.

Shri V. Raju: I wish to say something else now. There are however some provisions in the Bill which are very controversial. (Interruptions.)

Mr Speaker Order, order. It does not matter. The hon. Member raised the question that without proper notice it ought not to have been brought to this House. A motion has been made asking the leave of the House to introduce a Bill. So far as discussion on the Bill is concerned, the hon. Prime Minister and Leader of the House suggests, in response to the suggestions made here, that it may be taken up tomorrow. The Leader of the Communist Group only says that, instead of in the morning, it can be taken up in the night.

Everybody agrees that it is urgent.

Shri V. Raju Who has agreed?

An hon. Member **Shri Dange**

Mr Speaker. He is not the only leader. He is also a leader of his group, but **Shri Dange** is the leader of a bigger group.

Late last night the hon. Minister for Parliamentary Affairs informed me, that in view of the rise in prices it was proposed—probably the Cabinet took a decision late last night—to introduce this urgent measure. The

Chair, in response to the various suggestions made from time to time and objections raised, has always been anxious that as far as possible the number of ordinances during the inter-session period ought to be cut down. If we do not get through with this Bill, allow them to have an ordinance. They have only to wait for the close of business tomorrow evening.

Shri V. Raju. I do not think you should suggest that

Mr. Speaker. Order, order. What is this cross talk? Hon. Members should have a little patience.

Therefore, when the Minister for Parliamentary Affairs requested me to put it down on the agenda I allowed it to be put down on the business for this day under Rule 31(3). It says:

Save as otherwise provided in these rules, no business not included in the list of business for the day shall be transacted at any sitting without the leave of the Speaker."

The Speaker has, therefore, legitimately given his permission. To avoid ordinances being passed and an early opportunity being given to this House, I allowed it to be put down in the Order Paper. So far as its being brought up in the business of the day is concerned I have given permission and no exception can be taken.

Now, at the stage of introduction all that can be said is, if anybody objects to its introduction the hon. Minister can make one statement. The objection and the statement both having been made, I shall now put this motion to the vote of the House. As to when it ought to be taken, we will consider that question. I shall invite the Business Advisory Committee this afternoon. Let me sit with them and try to see that as much opportunity is given and as fair a discussion is allowed in the House as is possible. The hon. Leader of the House is quite willing for that and he has said so.

I shall now put the motion to the vote of the House. The question is

"That leave be granted to introduce a Bill further to amend the Essential Commodities Act, 1955."

The motion was adopted.

Shri A. P. Jain. Sir, I introduce the Bill.

PAPERS LAID ON THE TABLE

STATEMENT SHOWING ACTION TAKEN BY GOVERNMENT ON ASSURANCES

Shri Satya Narayan Sinha: I beg to lay on the Table a copy of each of the following statements showing the action taken by the Government on various assurances, promises and Government undertakings given by Ministers during the various sessions shown against each —

(1) Supplementary Statement No I Fifteenth Session, 1957 of First Lok Sabha [See Appendix III, annexure No 97]

(2) Supplementary Statement No V Fourteenth Session, 1956 of First Lok Sabha [See Appendix I, annexure No 98]

(3) Supplementary Statement No. XII Thirteenth Session, 1956 of First Lok Sabha [See Appendix III, annexure No 99]

NOTIFICATION RE AMENDMENTS TO TEA RULES

The Minister of Commerce (Shri Kanungo) I beg to lay on the Table, under sub-section (3) of section 49 of the Tea Act, 1953, a copy of the Notification No S.R.O. 1686 dated the 25th May, 1957 making certain amendments to the Tea Rules, 1954 [Placed in Library See No S-72/57]

REPORT OF INDIAN PRODUCTIVITY DELE-
GATION TO JAPAN

The Minister of Industry (Shri Manubhai Shah): I beg to lay on the Table a copy of the Report of the Indian Productivity Delegation to Japan

[Placed in Library See No S-73/
57]

NOTIFICATION RE AMENDMENTS TO
CALCUTTA WHEAT (MOVEMENT CON-
TROL) ORDER

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): Sir, with your permission, on behalf of Shri M V Krishnappa, I beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy of the Notification No SRO 1651 dated the 20th May, 1957 making certain amendments to the Calcutta Wheat (Movement Control) Order, 1956

[Placed in Library See No S-74/
57]

NOTIFICATIONS ISSUED UNDER THE SEA
CUSTOMS ACT

The Minister of Finance (Shri T. T. Krishnamachari): Sir, I beg to lay on the Table, under sub-section (4) of section 43-B of the Sea Customs Act, 1878 as inserted by the Sea Customs (Amendment) Act, 1953, a copy of each of the following Notifications—

- (1) Notification No SRO 1378 dated the 4th May, 1957
- (2) Notification No SRO 1379 dated the 4th May, 1957, containing the Customs Duties Drawback (Dye Stuffs) Rules, 1957

[Placed in Library See No S-75/
57].

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha—

"In accordance with the provisions of rule 125 of the Rules of

Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 29th May, 1957, agreed without any amendment to the Industrial Disputes (Amendment) Bill, 1957, which was passed by the Lok Sabha at its sitting held on the 20th May, 1957."

RE PARLIAMENTARY CONSUL-
TATIVE COMMITTEES

Shrimati Renu Chakravarthy (Basirhat) Sir, before we go on to the business of the day, I would like to bring to your notice a letter that has been circulated to us by the hon Minister of Parliamentary Affairs about Parliamentary Consultative Committees. I would request you, Sir, to place before this House a report on the work of the Parliamentary Consultative Committees during the last two years—I think they existed only for the last two years—because many committees have not functioned and some of them have functioned only formally. In view of the fact that often we have requested that Standing Committees would be much more in keeping with better work, I suggest that we should have an opportunity of knowing the work of the various committees that have functioned during the last two years, before we put in our names for the various committees.

Mr. Speaker: I will find out

GENERAL BUDGET — GENERAL
DISCUSSION—Contd

Mr. Speaker: The House will now resume general discussion on the General Budget

Shri Bharucha (East Khandesh): What about "Calling attention" Sir?

Mr. Speaker: That has been withdrawn.

Shri B. K. Gaikwad (Nasik): Sir, I rise on a point of information. You are aware, Sir, that there is a group of Scheduled Castes Federation consisting of nine Members in this House. Yesterday you were kind enough to declare the name of hon. Member Shri Katti, a Member of my party, in the list of speakers for the day. He waited the whole day here and, unfortunately, inspite of your announcing his name, he was not called.

Mr. Speaker: He will be called today.

Shri B. K. Gaikwad: His name was announced for yesterday.

Mr. Speaker: I announced the names so that hon. Members may be ready. I did not say that I will call them in a particular order or that I expected all the names to be called yesterday. It all depends upon the debate.

Shri B. K. Gaikwad: Other hon Members who were not announced yesterday were allowed to speak, that is my complaint.

Mr. Speaker: That is not a complaint. I have given out names of Member whom I propose to call. They will be called one after the other. Let us proceed with the discussion. The Prime Minister.

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): Mr. Speaker, Sir, I am venturing to intervene in this debate and, perhaps, trespassing to some extent on the domain of my colleague the Finance Minister, partly to make it clear that that is not his private domain, and that the proposals that have been put forward are the proposals, as the House must necessarily know, of the Government, and with the full support of every member of the Government. This is an obvious matter but, nevertheless, I thought it best to state that right at the beginning. We have put them forward not in any, if I may say so, limited sense, but trying to look at the whole situation as it is in perspective and trying to meet this difficult situa-

tion in the best maner possible to our thinking.

I am not going to deal with all these matters, because my colleague will deal with them. I only propose to refer to some particular aspects of this, and to some observations which hon. Members, chiefly of the Opposition or on this side of the House, have made. First of all, the hon Member Shri B. C. Ghose objected or criticised the fact that the report on the working of the First Five Year Plan and the first year of the Second Five Year Plan have not been placed before the House.

Shri B. C. Ghose (Barrackpore): Also, last year of the First Five Year Plan

Shri Jawaharlal Nehru: I entirely admit that his criticism is justified, because we had given an assurance that we will place those reports during this session. We have worked hard at them. In fact, they are in a sense ready, but not in a proper shape to put down. I could work all night and place some typewritten copies on the Table tomorrow, but I do not think that will be very helpful to hon. Members. So, if the House agrees, it would be better some days later, after some little time, in the course of next month to get printed copies and send them to every Member directly as well as issue them to the Press so that everybody may know. That is what we propose to do. But, if the House is particularly anxious I can have some typed copies placed on the Table of the House by tomorrow afternoon. I do not think that will serve any particular and useful purpose, because I do attach importance to these reports coming before the House, Members looking at them, analysing them and criticising them. This whole question of the Five Year Plan has become basic to most of our activities; it is comprehensive; almost everything comes into its scope, and it is of the highest importance that this House

[Shri Jawaharlal Nehru]

should be kept in intimate touch with both our success and lack of success wherever it occurs

The House may know that we appointed an Evaluation Committee in regard to some aspects of it. There is, of course, constantly some evaluation going on in regard to the community development schemes also. There is an Evaluation Committee which brought out an important report which, I think, has drawn attention to certain aspects and will lead perhaps to greater stress being laid on some types of works. The whole conception of this Five Year Plan is something which can only be achieved with not only the full and continuing knowledge of this House but of the country

Unfortunately, in preparing reports, we have to wait for the reports from States. Otherwise, we can produce a report from our central headquarters here fairly rapidly, but we have to wait for reports from the States, and that takes sometime for the States to send them, and questions are asked, and the delay has been due to that

Now, to other matters I might as well refer right at the beginning. The hon Member, Shri Dange, said something in connection with defence, about our purchasing expensive equipment and aircraft from the United Kingdom and not getting them from—not accepting, I think, he said, the offer of—the Soviet Union for less expensive aircraft. Acharya Kripalani also referred to the question of defence and said that there was no point in keeping up any large armies or defence apparatus in these days of the atom, nuclear warfare. Well, Acharya Kripalani was undoubtedly partly right, partly I say, because, I do not think that it is quite correct or safe for anyone to say that a nation, to-day, can rely completely on the absence of defence apparatus. I agree

with him that war today becomes more and more of an anachronism in this nuclear age. But, I do not think there are many Members of this House who probably agree with Acharya Kripalani in saying that we should practically do away with our defence apparatus. As a matter of fact, ever since Independence, many of us connected with Government have constantly kept this in mind—how to reduce expenditure on defence, how to reduce the size of our army. I might tell this House that for several years we did reduce the size of our army gradually and tried our best to reduce expenditure. We did not succeed to any large extent to begin with, because the price of every kind of equipment goes up, because also there was certain capital expenditure and because we do not wish to buy things from abroad or build them up here. But in effect we did reduce the army till we arrived at a stage when our defence chiefs told us and strongly advised us against this continuing process. Theirs was the responsibility and so, we had to accept their advice.

The House knows the reasons for this and why this burden of defence has grown on us, and those reasons continue. It is a fact that there has been a great burden and it is a fact also that we are not going to take any risks about the defence of India, whatever the burden. And so, we have been forced by the circumstances to accept this burden within limits and spend fairly large sums upon it.

Now, as regards what Shri Dange said, let me make it perfectly clear that at no time—and I say so not only because Shri Dange has said it but it appears that a number of newspapers abroad have also referred to this matter a great deal—during the past few years or now has there been any offer from the Soviet Union or any request from us for the purchase of aircraft from the Soviet

Union. What has happened and what normally happens is that our Defence Ministry keeps in touch with developments in various countries, whether it is America, England or Soviet Union or France or any other country. We are supposed to keep in touch and we have kept in touch. We have sometimes enquired too about the type of some weapon or equipment or aircraft that is being produced to see how far it may be suitable for our purposes. That has happened. It is true that quite apart from defence we received some Soviet leaders who came here two or three years ago and they told us, not in connection with defence, but generally speaking, that they would like to co-operate with us and help us wherever they could. That broad assurance they gave, and the House perhaps knows that some months ago or a year back I forget—there was a further promise of credit for our Five Year Plan, etc., —a credit, I believe, of 500 million roubles, that is about 60 or 70 crores in rupees. But this will take effect about two years from now.

This has been happening. There is nothing, obviously, to prevent us from purchasing Soviet aircraft or any other type of machine from the Soviet Union. The difficulty we often have to face is that it is not easy to change over to a new type. Either one changes the whole basis of certain systems we have built up, whether it is army, navy or air system, or we have different types which produce confusion and which require entirely different servicing stations, different training and so on and so forth. This is the principle difficulty that we have had to face in this matter.

But, as I have said, it is open to us, when considering things in a balance, we feel that it is desirable from the point of view of our defence, taking everything into consideration,

to purchase, we can certainly purchase, Soviet or any other aircraft from any other country. At present there is no such proposal, and all this rather loud shouting in newspapers abroad has no foundation whatever.

I referred to nuclear warfare in connection with Acharya Kripalani's point about defence. May I say something which is perhaps not 100 per cent relevant to this debate but which no doubt interests the Members? There have been these nuclear explosions. Now, scientists discuss them and sometimes differ as to the harm caused by them. We see reports. Some say that you are piling up poison and a time may rapidly come when it will be very bad for the human race. Others say that the danger for us is very, very far

Now, one aspect of this is important so far as we are concerned. The House knows that the chief danger comes from what is called strontium 90. Strontium 90 is rather like calcium. It comes in, goes inside the bones and produces very harmful results. Now strontium can come in like calcium in the same way and may come in through milk and through other sources. If there is a fall-out, say, in the United States and in most countries of Europe, containing strontium, how does it enter into human food there? In countries where they drink milk a great deal—as they do in Europe and in America—it goes to them through milk, that is to say, it goes through them, not directly, strontium does not go into the milk, strontium goes into the cow when it eats grass or something and then it is converted into milk, so that the human being gets it after various doses of distillation if they get it from milk. In areas where people get it directly from the vegetable they get a full dose of it, whatever the proportion may be—it may well be eight or ten times as much. Now, therefore, the danger of strontium affecting the population is

[**Shri Jawaharlal Nehru**]

much greater in a community which lives chiefly on vegetables and not on milk. Meat, of course, does not come this way or that way. In a milk-consuming place like America, where they take calcium in large quantities through milk, the danger of strontium coming in is not much because it is distilled, you might say I am giving one reason. There are one or two other reasons why in a country like India, in like countries, not only in India alone, the danger of fall-outs is much greater than it is in Europe or America and the danger point might be reached much earlier than elsewhere.

In his very interesting speech Acharya Kripalani referred to many things, some very much to the point and some, if I may say so with all respect, not much to the point. But one thing that he said surprised me greatly. He referred to our National Laboratories and the scientific work done there with some, well, lack of enthusiasm if I may put it so. May I suggest to him that one of the things in which we have done remarkably well is the growth of science and the work being done in these National Laboratories? The work done in these National Laboratories, the work in science including all this atomic energy business is something outstanding in the world today, not in India only.

Acharya Kripalani (Sitamarhi)
May I say this work should have been done at a cheaper cost? The buildings that are put up are in the style of America and not that of India.

Shri Jawaharlal Nehru Acharya Kripalani is a professor and I respect his professorial knowledge. But he has had, so far as I know, anything to do with science or scientific laboratories. Therefore, how far he can say as to how much it would cost us and how it could have been cheaper is a thing which I do not know, if he objects to big buildings being put up,

I think his objection is not justified because the work done there is of such high importance, such big equipments, we cannot put them in small places separately. They have to be put in places where air-conditioning is there. Without them all those experiments cannot be done. It will be very difficult. As a matter of fact, even from the point of view of money, the results that we are gradually obtaining and are likely to obtain are going to be profitable, I think, from the scientific and industrial point of view.

Another matter to which I should like to refer at the beginning when we consider these taxation proposals and we criticise them or welcome them is obviously the other aspect of this question, which is equally important and to which many hon. Members have referred, namely, the aspect, the factor of economy, the factor of avoiding waste. Unless that is done, it would be unfair to the people for us not to stop the leakages and, at the same time, increase taxation which necessarily must fall heavily on many people as taxation does. Therefore, it is of the highest importance I agree. The criticism that many hon. Members have made is that we must make every effort to avoid waste in any way and bring about economical working as far as possible. Of course, some such effort has been made in the past and not without success. It has succeeded. But a greater effort should be made and all others should join in that effort. It is not a matter of merely Government trying to do it, but I submit that it is neither a government matter nor a party matter, it is a matter in which all of us are concerned, whatever group or party we might belong to or whatever our functions might be. We should devise means to secure this and we should in this matter, as in others, consult each other and try to find ways and means to do that. It is not a very easy matter. Not only in this country but in all other countries the

same problem comes up; whether the countries are capitalist or communist, the same problem comes up and the only difference is that in some of the communist countries there is no criticism for a time and then suddenly there is a burst of terrific criticism. When the lid is off a terrific criticism comes up and something is no doubt done and then the criticism again dies down while in other countries the criticism is more or less continuous. What I submit is that in these large-scale works that a nation indulges in, in the many-sided activity, there is always this danger. We have to fight it and we have to overcome it. So, whatever I may say, this should be remembered that it is of the highest importance that we should avoid waste and work for economy. The hon. Member, Acharya Kripalani, gave certain interesting and rather amusing examples of what he thought were wastes. Well, I partly agree with him that pomp and circumstance are not necessary for the maintenance of dignity. But I would say that we as a people, normally speaking are not very disciplined people and discipline is necessary in our life as discipline makes for efficiency. A soldier puts on a uniform and he becomes immediately something slightly different from a person lounging in loose pyjamas or dhoti. It is a fact. Therefore discipline is essential. Here in this House you, Sir, maintain discipline. Now it may be said why waste all this time? Why should I go on saying "the hon. Member opposite" or "the hon. Member this" or "the hon. Member that"? It is a sheer waste of time. Why not just shout the Member's name? Well, it would save time, no doubt. But I don't think it would be desirable. There are certain methods of doing work which apparently will take time. But they introduce a certain discipline and a certain dignity and a certain grace in life which are worth having. Unfortunately, life becomes progressively more and more devoid of gracefulness and tenderness and it is well,

therefore, for us, even at some cost, to maintain certain institutions which instil certain discipline. But I entirely agree that this need not be associated with pomp and circumstance. I do not myself see why Acharya Kripalani objects to our President coming in a four-horse or six horse carriage with an umbrella over his head—I am not personally attached to the umbrella—but otherwise I do think his coming in a six horse carriage is something which is good.

Acharya Kripalani: It is a thing which reminds us of our slavery a few years back—a foreign carriage and foreign paraphernalia. I myself suggested that he could come in a *rath* which would at least remind us of Shri Krishna.

Shri Jawaharlal Nehru: I really do not know what there is foreign about the carriage in which he comes.

Acharya Kripalani: It is a Fifteenth Century carriage.

Shri Jawaharlal Nehru: I think these carriages were used here even before the British times.

Another thing I should like to mention is this. Whatever taxes may be imposed, the thing that affects the people more than anything is the manner of collection, perhaps more than the tax itself, that is to say, the possibility of harassment caused in the process of collection. That is an important matter, a very important matter to which I would invite my colleague, the Finance Minister, and others concerned to pay full attention, because if the public are not harassed, and the way is relatively simple, then I think the tax itself becomes much easier.

डॉ राम सूभग तिह (मसराम): मनी आंदर से भेजने का सरीका कर दे तो कुछ दिक्कत नहीं है।

Shri Jawaharlal Nehru: Any suggestion may be considered, whether it will help by sending it by money

[Shri Jawaharlal Nehru]

order or any other method, I do not know. But I mean to say it is an important thing that we should adopt measures which avoid any harassment. Some harassment, of course, there is. If people evade taxation, well, they cannot be allowed to get away with it. But, broadly speaking, this harassment should be avoided. And this becomes even more important when you broaden the base of taxation. The more you broaden it, that is more people come in within that sphere, it becomes necessary to make the processes simpler, without harassment, of course always maintaining the right to take any step in case of somebody not behaving. That is a different matter.

Now, I beg the House to keep in mind—which it has, no doubt, to some extent—two major factors. One is the condition of this turbulent world of ours today, because that is a very important factor. We function in this big world, not by ourselves in a limited way. Many people seem to think that "Oh, let us tone down the Five Year Plan, let us spread it out a little more, let us do this or do that." Well, I do not personally think there is much room for toning it down or spreading it out except in regard to minor matters. The Five Year Plan is not sacrosanct; nothing is sacrosanct except the good of the country. But if you examine the Five Year Plan, we are really tied up with major and other undertakings which we cannot just delay. If we delay them, well, we probably do harm to ourselves and we delay the time by which we can profit by those schemes. That would be folly. But this Plan and everything has to be seen in the context of this dangerous and turbulent and heating world. We have little time to strengthen ourselves economically or otherwise productively, and we dare not waste any.

It has always been a matter of great regret and surprise to me that, having regard to the conditions in this

world that we face today and having regard to the conditions in India that we face, some of our friends, losing sight of all these factors, get so involved in their local troubles that they devote their time and energy to them. Here, not far from Delhi, is an agitation being carried on, of the most extraordinary kind, the Arya Samaj agitation, presumed to be in favour of Hindi, and in fact probably causing more injury to Hindi in India than anything else. I have entirely failed to understand—I hope I am not lacking in intelligence to understand it—I can understand a viewpoint that is opposed to me. But here are intelligent people creating, well, a fair amount of trouble, directing the State's attention, other people's attention, to a matter which, I think, has been settled most satisfactorily—and if there are minor matters to be considered, let them be considered—and making it almost a religious issue. That is what we have to face within India, how we are swerved off from any path, political or economic, in the name of religion, community, caste and communalism. And I hope every Member of this House will appreciate this and try to avoid this kind of activities which, even suppose they have some virtue in them looked at in a limited way, have no virtue at all when you consider them in the larger context of things—all kinds of odd satyagraha. Surely, we are living in a world at a peculiar moment of history, at a great revolutionary moment in history; and, we may go wrong here and there, but let us not lose sight of this and let us not behave in this petty and small-minded and limited way.

Now, it is obvious that the processes of development bring burdens, heavy burdens. You cannot develop otherwise. Whether it is China or India or any other country, the country has to bear this heavy burden. The question is how to distribute

those burdens You cannot do without them If you do without them, you do not progress Therefore, it becomes a question of distributing this burden The hon Member, Shri Dange, asked us what economic theory we pursue Well, if I may say so, not the economic theory which he apparently pursues, and—I will add—which he pursues in error I would further add this—I would not have brought this, but he mentioned it, he mentioned Marx I think he does grave injustice to a great man like Marx by imagining that Marx, if he was alive to day, would go on repeating what he himself had said a hundred years ago He is much too big a man to be small-minded and unaware of changes that are happening in the world So, we have to consider the world as it is to day We have to remember and profit by many things that Marx said, by his analysis of social situations, but we have to examine a situation which has changed enormously since Marx's day It is hundred years Science has changed A hundred and one things have changed Here we are on the eve of—not on the threshold of—an atomic age which affects our thinking and our social organisation And I would beg of you to consider that countries which presumably follow the Marxian theory economic theory, are also facing today almost identical troubles that we are facing

An Hon Member No

13 hrs

Shri Jawaharlal Nehru financial unbalances, lack of food, great difficulty in regard to food supplies in spite of every effort, agriculture going down, changes being made In fact, many of them have gone back on many steps that they had previously taken In some countries where land had been collectivised, they have gone back on it and gone back to the small farmer, gone back to the peasant proprietor, to other forms of co-operatives, not collectivisation It is not for me to commend or criticise what other countries do I try to learn from them

Every country that wants to go ahead has to take risks It is only the dead that take no risks They are dead and there the matter ends You have to take risks You have to take courage to take risks Therefore, if any other country has followed a policy and varied it later, it is not for me to criticise it They know their job best What I am venturing to point out is whatever economic policy any country has followed, whether it is capitalist or communist or something in between, they have had to vary it from time to time because they were compelled to do so There is no such thing as a rigid theory which remains rigid regardless of changing circumstances

Shri S A Dange (Bombay City Central) If you will permit me, Sir has any country observing Marxism gone back to capitalism to unemployment and other curses of capitalism?

An Hon Member What happened in Hungary?

Shri Jawaharlal Nehru No So far as I know, they have not gone to capitalism Why should they? There is no question of that But, they have gone back to large-scale unemployment I may inform the hon Member They have gone back to extreme financial difficulties unbalances, lack of food All these are grave difficulties Either the planning went wrong or whatever it was I do not know the reasons This has happened It is no fault of theirs Take even the great Soviet Union They have had nearly 40 years since the Revolution They have achieved I admire their achievements They have paid a terrific price Forty years have passed In the course of these forty years, a great many things have happened which few countries would have borne the sufferings they have gone through, the burdens they have carried We talk about burdens here Infinitely greater burdens they have carried They were brave enough to carry them I do not

[Shri Jawaharlal Nehru]

criticise. I am only pointing that so much is said of the burdens we are carrying. If it is hinted that under a different economic system, the burden would be less, I think that is not correct. The burden might be even greater apart from another basic factor that is something that we value, that is, individual freedom.

So that, I submit that our attitude today is one of trying to learn from our own experience and the experience of others whatever the experience may be of whatever countries and then trying to enunciate or create our own policy having regard to the circumstances in India, the background in India,—all kinds of background—our past thinking and our You cannot isolate this. We are trying to do that. That does not mean that we are going to succeed every time. We will stumble, fall and make mistakes. But, I think that is a safer way of doing things than merely blindly trying to adopt a certain theory regardless of circumstances in India. After all, if you read the Second Five Year Plan report, it does contain some discussion of our theoretical approach, not theory in the sense of dogmatic theory, but our broad approach to these problems which is a developing one. If you read the First Five Year Plan, you will find a certain development, a development which comes from greater experience of other countries, of our country, consultation, thinking, facts, everything. I think that is a sounder foundation than any kind of purely dogmatic and theoretical approach.

We have, therefore, to deal with a situation in India where we have decided to push through this Five Year Plan. Again I repeat, the Five Year Plan is not sacrosanct. Nevertheless, there is a great importance in doing things that we have decided upon. Otherwise, we slip from our moorings from our anchorage if because of some difficulty of the moment, we agree to do something today forgetting the results of our doing the day after tomorrow. We have

given enough thought to this Plan. This House has accepted it. The country has, by and large, accepted it. You may cut it down here and there. But, you cannot cut down the steel plants and the big machine plants which are there. They are there not because somebody said that or because of some romantic conception. There is nothing romantic about it. It is a basic fact that if you want to progress, you have to progress by having more steel and by making machines yourself. There is no getting away from that. Unless you think in terms of two or three generations ahead of you quietly functioning and quietly building up this and that, you have to do that.

It is true that if you go in for heavy industry, it tends to create certain imbalances. You have to create balances for that. But, it is absolutely essential for us to go in for that. The big mistake that we made is that we did not partly at least go in for that in the First Five Year Plan. We admit it. We ought to have gone for a steel plant in the First Five Year Plan. It would have been better if we had borne a portion of the burden even then. It would be easier now if we had done it then. For us not to do things in really big way now is a fatal error. People talk about spreading out spreading something like a swimming pool or something like that. How can you spread something big that you have undertaken, the iron and steel plants? The spreading out process itself becomes terribly costly and wasteful. Wasteful in two ways: originally wasteful and secondly wasteful that you lose production. We are looking ahead with faith to the time when steel flows out of these big plants, wealth comes out of them, for our own construction, for our export and for using it in so many ways. Therefore, the sooner we get it even at a heavy cost, the better it is. Delaying it adds to our burden and makes it a somewhat longer burden. We have to continue that. In other minor

matters, —there are many minor matters—we may postpone, we may delay them as we are doing. But, the basic structure of the Second Five Year Plan has got to go on.

Shri Tayabji said something about community development. He did not think that it had done so well. It is absolutely difficult, to generalise about this because there are about 230,000 villages involved, a terrific number. Some are good, some are bad, some are middling. I think that by and large, this community development scheme is an amazing thing and by and large successful and essentially something which is revolutionising our countryside, the people of the countryside. I do believe that in the final analysis, if I may say so, although it is difficult to compare these things, I attach more importance to them than to our big plants even. They are building up our plausantry and taking them out of the ruts they have been in, ruts of habits, old methods and all that, just waiting for others to do things. We are putting some faith in them. Some self-reliance in them. Of course, if you go and examine it, you will be enthused and at the same time you will dislike many things that in you want things done quickly and you find they are not making good enough progress. That always happens.

So you cannot really push aside the Second Five Year Plan. You may make minor adjustments. We are constantly making minor adjustments, and in fact, we decided to make it flexible but calling it flexible you cannot have a steel plant being built flexibly you have to build it—otherwise things being flexible. We have taken a five year period. We have divided it into annual plans so as to change. On the other side, we have to look ahead, have a longer perspective over a period of 10, 15 years as to where we are going. Many of the things which we take in hand take much more than five years. If we begin them now, they will go on to the next Five Year Plan. If we have to do this, we have got to

find the money for it. One among other of the virtues of the proposals put forward by the Finance Minister is that it indicates to the country and to the world our determination to go ahead, even though we may have to have many burdens to carry, even though it may be hard, we propose to go ahead, we are not going to slacken and just sit down to rest because we feel tired. It is an important thing to make it clear to ourselves and to others that we are determined to go ahead and to fulfil the pledge we took to our people.

The second aspect is that in spite of our arguments, and in spite of these Five Year Plans, most people, perhaps even some in this House, did not quite realise what was going ahead meant, what it meant in the shape of burdens. Perhaps people are beginning to realise that now Reality is coming. It is good that people should realise it, because to be complacent about these matters is to delude oneself.

The third virtue about these proposals is that an attempt is made, in a sense for the first time, to strike out a new line in taxation. I do not say, and I do not think my colleague the Finance Minister says, that this Budget brings about socialism—that will have no meaning at all—of course not. Budgets are not going to bring about socialism, and not one budget but dozens of budgets, scores of budgets will have to come and many other things will have to be done before socialism comes in. Nobody says that, and nobody can do that. Socialism cannot come in by some sweep of a magic wand. But the point is that this Budget does take you out of the old rut of the old Budgets, and points in a new direction which is a desirable direction. That is the main point. It introduces this conception of the Wealth Tax, of the Expenditure Tax. Some people have criticised it. I think both these conceptions are good. If it is said that the taxes are very good but you have not got the ad-

[Shri Jawaharlal Nehru]

ministrative apparatus for it, well, that argument can be raised for almost anything that we do. The whole Five Year Plan depends ultimately not so much on finances, but the human material, the trained manpower. The biggest problem before the Five Year Plan is trained manpower, the hundreds of thousands of engineers that we want, or of teachers for our schools, or of overseers or whatever it may be. And we sit down daily in manpower committees trying to find out how many people we want and how to train them. That applies to this too, of course. We have to advance side by side. We cannot first of all train large numbers of people and say: "Now we have got the men, we will do the job," or, say, lay down the job without the people. We have to start. Sometimes one goes a little ahead of the other, and we try to catch up.

So, I think this Budget points in a good direction and lays down a sounder foundation for future taxation on this basis, and is something which has the element of self-progress in it. As incomes goes up, taxes also go up.

Secondly, on the whole it is a balanced Budget. The Wealth Tax and the inheritance tax and something that has been done about the income-tax, personally I think, is all in the right direction. When you come to the—I shall refer to income-tax presently—various excise duties, there is no great principle involved in them. It is purely a question of raising money, or may be having something to export. Let us take sugar. We propose to export a good deal of sugar to get foreign exchange. As a matter of fact, we have increased our sugar production by exactly hundred per cent in the last four or five years I think, from about 10 lakh to about 20 lakh tons, which is pretty good. Consumption has gone up too, very considerably. So that, so

far as the excise duties are concerned, there is no heavy principle involved, except of course that, first of all, we have to get money. If we have plenty of money, then we function somewhat differently. We have not got it, but we certainly have to see that the burden on the common man does not become too great. I am afraid there is no way of avoiding the burden on the common man. In a country like India, that is in a poor country like India, if you wiped off the few rich people altogether and got everything they had, even then you would not have enough, you will have to go back to the common man for some support. There is no way out, but to do that, but also in doing that we should avoid doing too much of it because we do not want to put too much burden. It cannot be helped, some measure of burden, however thin it may be, has to go. So that it becomes a question of considering carefully how not to put the burden on the common man which is too great. We should reduce it, but some of it has to be there. What is the right way of doing it can be carefully considered.

One matter which has been criticised here has been the lowering of the exemption limit in income-tax. If I may say so with all respect, not today but for years past I have felt that that was an essential thing, an important thing, an obvious thing, and the basis of a true system of income-tax. It does not matter what the rate is, that is a different matter, but no limit income-tax payment to relatively high circles is all wrong, from any point of view, theoretical or practical. I do not want to put burdens on those classes, burdens there are many, but remember always that the average income of India is, I believe, I am not sure, about Rs 300 per annum. That is the average income of India. And ^{even} those people some burden comes in the way of indirect taxation, and unless you have a much wider basis for taxation—not to the average man,

the poor man, he cannot bear it, but to others a little higher up—you cannot progress in this way. Also, it is very curious and in fact, worthy for you to consider that the income-tax exemption limit in rich countries is much lower than in India. Now, one would have thought that in a country like the United States or England or like so many other countries, they can afford to exempt people of low incomes. Of course, they have got plenty of money, and plenty of rich people. As a matter of fact, the English income-tax exemption limit is much below ours, even in that rich country, in America, it is below ours.

Shrimati Renu Chakravarty (Bashirhat) But their social services are much more

Shri Hem Barua (Gauhati) But there is unemployment insurance, health insurance and so on

Shri Jawaharlal Nehru: That is a perfectly valid remark to make. There is health insurance. There are other public benefits. Yes I accept that. They have public benefits. That is the way the State should function. That is the way that the State should give public amenities to the people, such as free education, free health, free this and free that and so on. That is the way I admit it.

But from the taxation point of view, I say it is essential to tax them. In fact, I say it goes to the point of absurdity not to tax them. I put it strongly. The tax may be small, that does not matter. But it is quite wrong from any principle, theory or practice of taxation to say that the limit should be what it was, namely Rs 4,200, when in other countries—I have got a piece of paper with me here about other countries, I do not know where it has gone, but that is immaterial, the point is this—it is about Rs 2000, that is, in those rich countries.

In England, I believe

The Minister of Finance (Shri T. T. Krishnamachari): It is £140

Shri Jawaharlal Nehru: It is £140, for a single person. For the moment, it strikes one 'Why tax these low income groups?' That is a legitimate reaction. But from any question of taxation or any point of view of taxation, I think, it is not only right but absolutely essential to tax them. We may give them something else in some other way, if you like. But it is a bad system of taxation not to tax them.

An Hon. Member It is one way traffic

Shri Jawaharlal Nehru: I have got the figures before me here with regard to UK, USA, Japan, Sweden. All the figures are far lower, the exemption limit is far lower than that of ours.

Shri Tyagi (Dehra Dun) It goes well with these amenities

Shri Jawaharlal Nehru: The poor people, the vast majority of our population, get precious few amenities; they cannot, I am sorry, immediately, when one has to spread out to them everything, whether it is education or anything else.

There is this argument, which has some force in it, of our development programmes affecting some areas or some groups more than others. It is true. Although we want those areas to grow, and ultimately to cover the whole of India, yet I put it to you to consider this argument. Suppose somebody said that 'What right have you to give secondary education till you have given primary education to everyone?' (Cheers) I do not know exactly what the cheers meant, whether it was this way or that way. However, I think it is safer to cheer or otherwise, when you have heard the full statement. Otherwise, you might be in the wrong. Suppose somebody said, 'Till you have completed primary education for every person in India what business have you to spend money on secondary education, and more so, what business have you to spend money on

[**Shri Jawaharlal Nehru**]

University education, when even primary education is not complete? Therefore, from that argument, it may be said, put an end to university education and secondary education and first concentrate on primary education, and having finished that, take up secondary education, and concentrate on that, and then finally take up university education. You see the absurdity of that because there will be no primary education unless you have secondary education, unless you have teachers and all that coming after university education.

Shri Tyagi: May I request the Chair to kindly extend the time of voting to the committees which is going on upstairs, because that is to be over by 1.30 P.M. but the House cannot go? You may please extend the time before it is 1.30 P.M.

Mr. Speaker: The Prime Minister is interrupted. But it does not matter. The closing time for elections is 1.30 P.M. I shall extend it to 4.30 P.M.

Shri Jawaharlal Nehru: I do not wish to take up too much of the time of the House. There are just one or two other matters.

The essence of our economic situation is the food situation, about which this House has said much, and because of that, the House will remember that out of this fresh money that is expected to come from taxation, a considerable sum, namely Rs 25 crores, is meant to be set aside, and to subsidise food wherever necessary. That is of great importance. If food is tackled, and if we can control the foreign exchange situation, then other matters gradually fit in. The foreign exchange situation can ultimately only be controlled by our manufacturing things ourselves. That is the importance of our heavy industry programme. If we leave that out, we are always dependent on other countries for foreign exchange. I do not propose to deal with the various items and

others, which my colleague will deal with. No doubt, everything that has been said in this House has to be considered carefully and fully.

But I would like finally to say to the hon. Member, **Shri S. A. Dange**, —with all respect, I may tell him—to examine his own theoretical outlook and find out if he is not somewhat out of date, if he is not somewhat lagging behind the Communist Parties in other countries, because they are much more wide awake, because they have to deal with live situations.

Shri C. D. Pande (Naini Tal): He is a Stalinist

Shri Jawaharlal Nehru: In fact, they have begun to say that there are many paths to socialism, not merely **Shri S. A. Dange's** path.

Shri Goray (Poona): Let hundred flowers bloom. That is the latest slogan.

Shri Jawaharlal Nehru: That is what Chairman Mao has said in China, namely 'Let hundred flowers bloom', meaning let hundred thoughts or theories be discussed.

Shri Tyagi: There are three hundred millions in India.

Shri Jawaharlal Nehru: There are many ways, no doubt, and we are struggling to find our own way, at a time when we are facing, when the world is facing, the most amazing developments. I refer to these nuclear bombs etc merely as a symbol of these changes and developments. We just cannot remain static, static in our economy, static in mind, thinking only in terms of some theories which may have been good enough in the past, but which do not and may not fit in either with the present or with our country as it is today. We must remember that if we have to make good, we have to find our own

path, and we have to carry these burdens. You may shift the burdens here and there; you may lessen the burden. That is a different matter. But it has to be spread out; it has to be balanced, and we have to produce this money from our country, because while we are prepared for the help of other countries, we are not prepared to be dependent on other countries. We want to indicate to the rest of the world that we are prepared to swallow many bitter pills to retain our independence and to maintain our progress. Thank you.

श्री बाजरेयी (बलरामपुर) अध्ययन महोदय, इस मे पूर्व कि मैं बजट प्रस्तावो के सम्बन्ध मे अपने विचार प्रकट कर मूँझे इस बात का व्येद है कि प्रादरणीय प्रधान मंत्री ने अपने भाषण मे पजाब के हिन्दी आन्दोलन का उल्लेख किया है। मैं समझता हूँ कि सदन के सामने जो बजट के प्रस्ताव उपस्थित है उन से पजाब के हिन्दी आन्दोलन का कोई सम्बन्ध नहीं है। हिन्दी आन्दोलन के सम्बन्ध मे मतभेद हो सकते हैं, किन्तु इस सदन मे प्रादरणीय प्रधान मंत्री द्वारा इस प्रश्न का उठाया जाना नितान्त अप्राप्यगिक है। प्रार्थ्य समाज के नेता प्रधान मंत्री के पास समझौते के लिये आये थे, किन्तु प्रधान मंत्री की समझौते का कोई रास्ता नहीं निकाल सके, और शायद भले उन के सामने इस के मिवा कोई चारा नहीं रहा है कि वह अपनी सद्भावना यात्रा के द्वारा अपनी मांगे पजाब सरकार के सम्मुख रखें। मैं अभी इस सम्बन्ध मे कुछ नहीं कहूँगा। प्रादरणीय प्रधान मंत्री से भेदा एक ही निवेदन है कि यदि वे हस्ताक्षण करे तो अभी भी परिस्थिति को मुवारा जा सकता है। देश मे कोई ऐसा व्यक्ति नहीं है जो भारत की सभी भाषाओं का विकास नहीं चाहता। पजाबी भी हमारी भाषा है, भारत की राष्ट्रीय भाषाओं मे से एक है,

किन्तु मतभेद उस समय लड़ा होता है जब हिन्दी और पजाबी के साथ सेंदभाव किया जाता यह भेद भाव अगर दूर कर दिया जाये और सभी को दोनों भाषाओं के प्रध्ययन की छूट दे दी जाये तो मैं समझता हूँ कि पजाब मे जो परिस्थिति पैदा हो गई है उस का निराकरण किया जा सकता है। किन्तु जो भी परिस्थिति पैदा हुई है उस के लिये केन्द्रीय सरकार उत्तरदायी है और इस उत्तरदायित्व से हमारे प्रधान मंत्री भी अपने को मुक्त नहीं कर सकते।

जो बजट प्रस्ताव हमारे सामने उपस्थित है, उन के सम्बन्ध मे कुछ दिनों से विवाद चल रहा है, और मुझे आगा थी कि प्रधान मंत्री अपने भाषण मे ऐसी बाते कहेंगे जिन से बजट प्रस्तावो मे आम जनता पर जो कर लगाये गये हैं उन का कोई समर्थन किया जा सके। किन्तु उन का भाषण सुनने के बाद .

Mr. Speaker: Order, order. I would advise hon. Members not to come to me hereafter. It is very embarrassing to me. I have asked the Whips and Leaders of Groups to pass on chits to me indicating whom they have called upon to prepare so that I could call upon them to speak. This is the procedure except in the case of Unattached Members or Independents. I have been receiving these chits and I am looking into them. They may also submit names of some more Members from their Groups so that I may be left with some choice. But now again and again hon. Members come to me and ask me to tell them whether their own Whips have asked me to call upon them to speak. For this, they must go to their own Whips.

It is not a little embarrassing to me if all of them come and surround me here. I am not able to know what is going on. Therefore, I request hon. Members not to come to the Chair. Let them send chits or rise in their seats.

Shri Sinhasan Singh (Gorakhpur)
 May I suggest a change in the system that is being followed in taking slips of names from the Whips? It means that one is not catching your eye. He has got to have the favour of the Whip and get his name there. Under the present system, except those names are there, nobody can expect that he will ever have a chance to catch your eye, even though he may come prepared to speak. If Member come prepared and catch your eye, they should be called upon to speak. This system should be followed. Otherwise, what will happen is that only some Members will get a chance to speak and the others, thinking that they will not get a chance, will leave the House, making the House thinner and thinner.

cisions of their own Groups. Let them resign from their Groups, go to the Unattached Section, and let the matter be decided by me. I will do so

Therefore, organised Groups have to come through their Whips. If their names do not appear in the list supplied by the Whips, it will be very difficult for them to catch my eye, except in exceptional cases with respect to very senior Members, whom I find it difficult not to give a chance. Hon. Members will see that this procedure will work very harmoniously.

**बाजरेहो क्या मैं आशा करूँ कि
 यह समय मेरे समय मे नहीं जोडा जायेगा ?**

अध्यक्ष महोदय कोई परवाह नहीं ।

Mr Speaker I am afraid the hon Member does not understand the implications of what I said. It is open to every Group to ask a number of its Members to prepare on particular subjects. Then the Whip or the Secretary or the Leader of the Group should pass it on to me. Am I to call anybody at random, whenever stands up here? The hon Member does not want to abide by the decision of his own Whip and wants to throw all those 500 Members on me to decide whom I should call upon to speak. I have also to regulate the debate. As a matter of fact, I was really panting to find out when Shri S. A. Dange spoke, as to who I should call upon, who is well versed and is able to answer him, so far as the other side was concerned. I am interested in seeing that the level of the debate here rises. We are all being watched by the 360 million people of India and also by people outside. Shall I call upon any back-bencher to answer Shri S. A. Dange? It is wrong to expect me to do it. I should know who in a particular group is prepared to speak on a particular subject. It would be introducing chaos in this House if hon. Members do not want to abide by the de-

‘श्री बाजरेहो मैं निवेदन कर रहा हूँ कि बजट प्रस्ताव मे साधारण जनता के ऊपर जो भार डाला गया है उस का प्राय ममी पक्षों के भदस्यों ने विरोध किया है, और इस बात से इनकार नहीं विद्या जा सकता कि जिस आम आदमी से त्याग और बलिदान की अपीलों की जा रही है उस मे ग्राधिक त्याग करने की क्षमता नहीं है। मुझे सन्तोष है कि प्रधान मंत्री ने अपने भाषण मे इस बात को स्वीकार किया है कि पच वर्षीय आयोजन कोई पावन पूजा की बन्तु नहीं है और उस मे परिवर्तन हो सकते हैं। सभी स्वीकार करेंगे कि योजना हमारा साध्य नहीं है, साधन है। हमारा उद्देश्य जन जीवन की सुखी बनाना है किन्तु नये बजट प्रस्तावों के द्वारा जन जीवन पर इसना भार डाला जा रहा है कि वह उमे सहन नहीं कर सकता। आयोजन की सफलता के लिये आप को जनता मे उत्साह जाहिये आज जनता मे निराशा फैली हुई है। एक

प्रभावन्तीष व्याप्ति है। क्या बिना जनता में उत्तमाह पैदा किये आवोजन सफल हो सकता है, और क्या यह कर प्रस्ताव जनता में उत्तमाह पैदा करने में समर्थन हो सकते हैं, इस का विचार किया जाना चाहिये। मुझे लेंद है कि प्रधान मंत्री ने जो कुछ कहा था यदि वित्त मंत्री उने स्वीकार नहीं करते। यदि वो जना पावन पूजा की वस्तु नहीं है तो देश के साधन श्रोतों और जनता की सहन शक्ति को देख कर उस में हेर केर क्यों नहीं किया जाता। कांग्रेस ने जो चुनाव घोषणापत्र प्रकाशित किया था उस में इस बात को माना था कि योजना में समय समय पर हड़कर सम्भव है। उनके घोषणा पत्र के दसवें पृष्ठ पर कुछ परिणय हैं जिन्हे मैं पढ़ रहा हूँ। उन में कहा गया है

"It is a flexible plan and it will have to be adjusted from time to time as circumstances demand and as resources of the country permit."

यह कांग्रेस पार्टी का जनता के सामने आवामन है। इन्तु वित्त मंत्री ने राज्य भाषा में जो भाषण दिया उम्में उन्होंने इससे बिनकुल उन्हीं बात कही। उन्होंने कहा

"I am afraid the plan is not a piece of India rubber. I mean it is not something which has certain flexibility and I can elongate it"

अमीर नहीं समझता, क्या चुनाव घोषणापत्र चुनाव के लिये बनते हैं और बाद में अल्पारियों में उन्हें सजा कर रख दिया जाता है। यदि घोषणापत्र जनता के लिये है तो हमें देश की बर्तमान परिस्थिति, हमारे साधन श्रोत और जनता की सहनशक्ति का विचार करना होगा। और महोदय, मैं बड़े आदर से निवेदन करता चाहता हूँ कि आज आम

जनता इतना भार सहन नहीं कर सकती जितना उसके ऊपर डाला जा रहा है। 16नो दिन जीवन की आवश्यकता की वस्तुओं पर उत्पादन शुल्क बढ़ा दिया गया है, जैसे कि चाय, चीनी, दियासलाई, मन्डाकू, बनस्पति तेल, सब भग्गे कर दिये गय हैं। चीनी का भाव 13 आने प्रति में से बढ़कर एक रुपया प्रति मेर हो गया है। आप कहें, और जित मंत्री ने कहा भी है, कि हम इन चीजों की खपत को नियन्त्रित करना चाहते हैं और उनके नियन्त्रित को प्रोत्तमाहन देना चाहते हैं। मेरा निवेदन है कि आपके दोनों उद्देश्य पूरे नहीं होगे। ये वस्तुयें आराम की चीजें नहीं हैं। उनकी याग इतनी बड़ी नहीं है कि जिसको बहुत कम किया जा सकता है। लोग जबकर फाकते नहीं हैं। देश में जबकर खोरे आदमी अधिक सख्ता में नहीं होगे। एक चम्पव जबकर मेरे जो काम चलाते हैं वे अपनी खपत में कितनी कमी करेंगे। और चीनी के सम्बन्ध में आप मेरे निवेदन कहु कि अगर चीनी की मिलों को अपनी खुद की गन्ने की कार्य रखने से रोक दिया जाये तो हमारे देश में अभी इतना गन्ना पैदा होता है कि यदि उसके पेरने की ठीक जास्था की जाये तो देश में खपत के लिये जितनी चीनी आवश्यक है उतनी पैदा करके हम बाहर भेजने के लिये भी चीनी उपलब्ध कर सकते हैं। किन्तु इस सम्बन्ध में मुझे यह शका है, मैं नहीं जानता कहा तक ठीक है, कि हम जिस लागत से चीनी तेंयार कर रहे हैं, क्या भारत के बाहर हमे उस के लिये बाजार मिलेगा, इस पर भी विचार होना चाहिये। महोदय, एक अमरीकी विशेषज्ञ आये थे जिन्होंने यह सुमाव दिया था कि अगर रेलवाड़ियों में भीड़ भाड़ कम करनी है तो रेल का किराया बढ़ा दिया जाये। उस समय उनके सुमाव को अनैतिकतापूर्ण माना गया। किन्तु वित्त मंत्री ने दूसरे रास्ते से रेल के किराये को बढ़ाने का निर्णय कर लिया है और लोगों को आब अधिक किराया देना पड़ेगा। उसके

[भी बाजपंथी]

बदले में उन्हें अधिक सुविधाये मिलेगी यह आश्वासन देने के लिये सरकार तैयार नहीं है। अगर आपको किराया बढ़ाना है तो पहले दर्जे के यात्रियों का किराया बढ़ाइये। अब वह दूसरे दर्जे का किराया देकर पहले के दर्जे की सुविधाओं का उपभोग करते हैं तीसरे दर्जे का यात्री अधिक किराये का भार नहीं सह सकता।

डाक और तार की दरों में भी वृद्धि की जा रही है और उसके लिये एक बड़ा विचित्र तर्क दिया जा रहा है कि सरकार को इन सेवाओं को चलाने में घाटा हीता है कि वित्त मंत्री ने सरकार को एक टट्पूजिये दुकानदार के स्तर पर रख दिया है। घाटा है इसलिये चन्द्र सेवाओं को कम कर दिया जाये यह तो एक मगल राज्य के निर्भाग का दावा करने वाली सरकार के लिए असामनीय है। कुछ ऐसे भी काम हैं जिन्हे हम जनता की सेवा के लिये चलाते हैं जिन्हे पब्लिक यूटिलिटी सरविसेज कहा जाता है। उन्हें घाटा सह कर भी चलाना पड़ता है, और डाक और तार एक इस प्रकार की सेवा है।

पोस्टकार्ड का दाम नये पैसे के बारण आधा पैसा पहले ही बढ़ गया है। अब उसमें और वृद्धि की जा रही है और कुल मिला कर हम देखे तो यह वृद्धि ३३ फीसदी हो जायेगी। इसके लिये कोई अधिकार्य नहीं है। शायद वित्त मंत्री नहीं चाहते कि लोग चिट्ठी यात्रियों द्वारा अपने दिल का रोना रोयें, और आम जनता को इससे भी वचित रखना चाहते हैं।

आयकर की सीमा घटाने के सम्बन्ध में एक ही बात निवेदन करने योग्य है कि क्या सरकार ममक्षता कभी परिवार नियोजन इतनी बड़ी बात बन जाता है और कभी छोटी बात पर बिचार नहीं होना चाहिये। मैं नहीं समझता कभी परिवार नियोजन इतनी बड़ी बात बन जाता है और कभी छोटी बात बन जाता है इस सम्बन्ध में हमारा दृष्टिकोण स्पष्ट होना चाहिये किन्तु मझे खोद है कि वित्त मंत्री का भाषण परस्पर विरोधी बातों से भरा हुआ है। जब यह कहा जाता है कि पहली योजना के परिणामस्वरूप ही आम जनता के जीवन स्तर में कोई बहुत छोटी वृद्धि नहीं हुई, तो वित्त मंत्री कहते हैं कि एक योजना से यह काम सम्भव नहीं है। किन्तु जब कहा जाता है कि आप इतना बोझा डाल रहे हैं

पास इतनी बचत है कि जिसको वह टैक्स के रूप में दे सकें। पचवर्षीय योजना ने जितनी प्रगति की है इसकी रिपोर्ट तो अभी सदन के सामने नहीं आयी। फिर भी यह माना जा सकता है कि कुछ क्षेत्रों में प्रगति हुई है, जैसे बेकारी बढ़ी है, जीजो के मूल्य बढ़े हैं, और आज आम आदमी, मजदूर, किसान और मध्यम वर्ग के व्यक्ति करभार और मुद्रास्फीति में उत्पन्न जो मूल्य वृद्धि है उसके पार्टी में पिस रहे हैं। आप अगर आयकर की सीमा को घटाने हैं तो आपको गहर देने के लिये अन्य उपाय अपनाने पड़ेंगे। अभी बेतन प्राप्ती की मांग की जा रही है प्रदर्शन हो रहे हैं। केन्द्रीय कर्मचारी अपने लिये प्रतिरक्षित भत्ते की मांग कर रहे हैं। आप बेतन आयोग भी नियुक्त नहीं करना चाहते पर उनकी जेबों को हल्की करना चाहते हैं। तो नो बाते साथ नहीं चल सकती। वित्त मंत्री न कहा है कि आयकर की सीमा घटाई गयी तो हम भत्ते की व्यवस्था के लिये करेंगे, जिन के बच्चे अधिक होंगे उन को भत्ता दिया जायेगा। और जब राज्य सभा में कहा गया कि क्या इसमें परिवार नियोजन का जो कार्यक्रम है उम पर अमर नहीं पड़ेगा तो वित्त मंत्री ने कहा जब हम बड़ी बातों का विचार कर रहे हैं तो परिवार नियोजन जैसी छोटी बात पर विचार नहीं होना चाहिये। मैं नहीं समझता कभी परिवार नियोजन इतनी बड़ी बात बन जाता है और कभी छोटी बात पर बिचार नहीं होना चाहिये किन्तु मझे खोद है कि वित्त मंत्री का भाषण परस्पर विरोधी बातों से भरा हुआ है। जब यह कहा जाता है कि पहली योजना के परिणामस्वरूप ही आम जनता के जीवन स्तर में कोई बहुत छोटी वृद्धि नहीं हुई, तो वित्त मंत्री कहते हैं कि एक योजना से यह काम सम्भव नहीं है। किन्तु जब कहा जाता है कि आप इतना बोझा डाल रहे हैं

कि जिसको हमारी अर्थ व्यवस्था महन नहीं कर सकती, तो कह जाता है कि पहले आदर्शी की हालत देखिये ।

हम भविष्य का विचार करे यह ठीक है, किन्तु उसके लिए वर्तमान को बिल्कुल बल पर चढ़ा दे यह शायद ठीक नहीं होगा । अगर भविष्य का भवन बनेगा तो वर्तमान आवार पर बनेगा । भविष्य अपनी चिन्ता करेगा, किन्तु आप वर्तमान का विचार करिये, और आज देश की जो हालत है उसको अगर आप स्थान में रख कर चलेंगे तो मैं नहीं समझता कि आम जनता पर जो नये टैक्स लादे जा रहे हैं उनको बनाये रखने की बात गम्भीरता से कही जा सकती है । अगर प्रश्न यह है कि क्या किया जाये । कल मैंने कहा था कि इस सदन ने पचवर्षीय आयोजन को स्वीकार किया है । यह सदन उसको बदल भी सकता है । शायद बदलने की बात मेरे बहुत से भिन्नों को पसन्द नहीं आयेगी । अभी प्रधान मंत्री न कहा कि हम काट छाट नहीं करना चाहते, हम फैलाना भी नहीं चाहते । तीसरा रास्ता क्या है ? वह यह है कि हम जिस रास्ते से चल रहे हैं, उम्मी पर चलेंगे । आप बहुमत में हैं । आप उस रास्ते पर चल सकते हैं । किन्तु जिस जनता को आप साथ लेकर चलना चाहते हैं, उसके गले के भीतर यह बात उतारनी है कि जिस सहयोग और बलिदान की उससे अपेक्षा की जा रही है वह त्याग और बलिदान करने की अभियान रखती है ।

सदन के अनेक सदस्यों ने इस बात की चर्चा की है कि सरकार अपने खर्चों में कमी करे, मितव्ययिता लाए, सादगी का आचरण करे और हमारे मंत्री और उच्च अधिकारी अपने आचरण से जनता के सामने आदर्श उपस्थित करे । देश में योजना के पक्ष में जन उत्साह का निर्माण करने के लिए यह नितान्त आवश्यक है । किन्तु इस बात से

सब सहमत होते हुए भी इस दिशा में प्रगति नहीं दिखाई देती है । कल एक आदरणीय सदस्य ने चडीगढ़ का उल्लेख किया था । अब भोपाल में भी, मैंने सुना है, एक नए चडीगढ़ का निर्माण होने जा रहा है । दो तीन करोड़ रुपये की लागत से एक नई राजधानी बनाई जा रही है । राजधानी की ऊची ऊची अट्टालिकायें, जिन में स्वतन्त्रता की गगा भगवान् शकर की जटाओं की मात्र खोकर रह जाती है, भारत के सात लाख गांवों को नाम नहीं पहुंचा सकती है । ऊची ऊची अट्टालिकायें भारत के सात लाख गांवों के अन्त करण में गट्ट निर्माण के लिए त्याग और बलिदान की प्रेरणा पैदा नहीं कर सकती है । चडीगढ़ में एक नया विधान भवन बनाया जा रहा है और उस पर कोई एक करोड़ चालीस लाख की लागत आयेगी । उसे आप रोक सकते हैं । भोपाल की राजधानी को बनाने की योजना को आप स्थगित कर सकते हैं और किया जाना चाहिए । अगर भोपाल में भवन नहीं है तो आप राजधानी को ग्वालियर में ले जा सकते हैं । मम्पूण दृष्टिकोण को परिवर्तित करने की आवश्यकता है ।

महोदय, योजना के लिए जो जनता में उत्साह नहीं है उसका एक बड़ा कारण यह भी है कि इस योजना को पार्टी के आधार पर चलाया जा रहा है । यह राष्ट्रीय नियोजन नहीं है । इसमें सभी दलों और वर्गों के सहयोग को प्राप्त करने का प्रयत्न नहीं किया गया है । लोक-सभा का सदस्य होने के नाते मैं जिला नियोजन समिति में लिया गया हूँ । मगर उसकी बैठक जो १० मई को होने वाली थी, उस बैठक की खबर मुझे १६ मई को मिली । एक बाद निरोधक समिति भेरे जिले में है । उसकी बैठक २६ तारीख को थी जिस की सूचना मुझे २६ तारीख को मिली है । अब यह डाक और तार विभाग की गड़बड़ है या जिला अधिकारियों की, यह मैं नहीं कह सकता कि किन्तु जब तक प्रत्येक स्तर पर जनता की

[स्त्री बाजपेयी]

आयोजन के साथ सहयोग के लिए आमत्रित नहीं किया जाता और योजना को सच्चे अर्थों में राष्ट्रीय नियोजन के रूप में नहीं बताया जाता, तब तक योजना की सफलता के लिए जनता में अपेक्षित उत्साह पैदा नहीं किया जा सकता है। नए टैक्सों के कारण यह उत्साह और भी कम हो गया है। इसमें कोई मतभेद की बात नहीं है कि देश का विकास योजनाबद्धीति से होना चाहिए। किन्तु इस योजना के निर्माण में और उसको कार्यरूप में परिणेत करने में प्रत्येक स्तर पर उमका राष्ट्रीय स्वरूप सुरक्षित रखने की आवश्यकता है। क्या मैं आशा करूँ कि नए बजट प्रस्तावों में जो आम जनता पर बोक्स डाला गया है, उसे कम किया जाएगा और इस बात का प्रयत्न किया जाएगा कि हम योजना के कम निर्धारण में, जिसे वित्त मंत्री जी ने रिफ़ेरिंग कहा है, अगर उन्हे काट छाट शब्द बुगा लगता है, तो मैं उसका उपयोग नहीं करूँगा, पहली चीज को पहले लेंगे और इस तरह में योजना को कार्यान्वित करेंगे जिस से देश के साधन स्रोतों का और जनता की सहन शक्ति का विचार किया जा सके।

योजना के सम्बन्ध में मेरी आधारभूत आपत्ति यह है कि हमारी योजना पूजी प्रधान है जबकि वह अम प्रधान होनी चाहिए। जनबल हमारी सबसे बड़ी पूजी है। हम सब स्रोतों को काम दे, अधिक से अधिक जनबल को योजना के निर्माण में लगायें, तो अधिक पूजी न होते हुए भी हम आधिक पुनर्निर्माण की दिशा में अवश्य प्रगति कर सकते हैं। किन्तु लेद का विषय है कि योजना ऐसी बनाई गई है जिसमें जनबल पर कम व्यान दिया गया और पूजी पर अधिक जोर किया गया है। आज विदेशी मुद्रा की समस्या हमारे सामने है, खाद्य स्थिति विकट हो रही है। मैं नहीं मानता कि देश में खाद्यान्न की कमी है, किन्तु वितरण का दोष है। २५ करोड़ का अलग छोप रख कर भी आप उस वितरण के बोत का

निराकरण नहीं कर सकते हैं। मैंने चुनावों के दिनों में देखा है कि देवरिया जिले में एक स्वान पर केवल उन्हीं लोगों को सरकारी गल्ले की दुकानों पर अनाज बिलता था जो काप्रेस के मंत्री से बैल वाली जोड़ी की पर्दी लेकर जाते थे। दुकानें कहाँ होनी चाहिये, इसका भी पार्टी की दृष्टि से विचार किया जाता है और वितरण की व्यवस्था ठीक नहीं होती है। आप २५ करोड़ रुपये रख देंगे लेकिन फिर भी आधिक संकट का निराकरण नहीं होगा। आपको चाहिये कि आप वितरण की उचित व्यवस्था करें और सबका सहयोग ले। कृषि के प्रति उपेक्षा की नीति बढ़ी गई है, कम धन देकर कूप उत्पादन में बृद्धि की आज्ञा की गई है, और उमका दुर्घटिणाम हमारे सामने है। कृषि भारत की अर्थ नीति का आधार है, हमारा प्रमुख उद्योग है। हमने कृषि उत्पादन की उपेक्षा की और आज अब सकट का हवाला देकर देश की जनता पर ऐसे बोक्स लादे जा रहे हैं जिनको वह सहन नहीं कर सकती है। मैं चाहता हूँ कि इस योजना के कमनिर्धारण पर फिर से विचार किया जाए और इस योजना के प्रत्येक क्षेत्र में जनता का समर्थन प्राप्त करने का प्रयत्न किया जाए।

मुझे इसमें अधिक कुछ नहीं कहना है, अन्यवाद।

Sardar Hukam Singh (Bhatinda): Mr Speaker, Sir, before I take up the taxation proposals, I will have to make reference to one thing that has been recently referred to by my hon. friend Shri Vajpayee. Just now he talked about the language agitation, and he was of the opinion that if the Government wanted, it could be amicably settled. Every well-wisher of the country would welcome such a settlement, and I assure him that we would be very glad if he can bring about any settlement at this hour too. We are anxious to have it.

In his speech he said that Punjabi was also one of the *Rashtra-bhashas* and he had respect for that too. If this fact alone were conceded there would be no trouble at all in the Punjab State. The contention of those who are carrying on this agitation is that Punjabi is no language, that they would not read it, and that at least, if it is a language, it is a language of the Sikhs and not of the Hindus. I would like to know whether Shri Vajpayee is also of that opinion.

Shri Vajpayee: No it is not a fact.

Sardar Hukam Singh: If it is not a fact, then he should try to persuade his comrades to come round to this position. Then there is absolutely no trouble. It is so simple an affair and it can be settled very soon. If they were to concede that Punjabi is a regional language, and it is a language of the Hindus and Sikhs both of whom live in a particular area, then there is no difficulty at all. It can be settled very amicably, very smoothly and in a short time. So, I would not take long and would only advise my friend Shri Vajpayee to make efforts and try if he can bring round his friend, to that view.

14 hrs.

Now about the taxation proposals. I realize that the country is passing through a very critical period. I also appreciate that our Prime Minister is in a difficult situation. We want to help him to overcome those difficulties which he is experiencing. We know, that if the Plan succeeds, we march forward, but if it fails, then the country sinks. The Budget, whatever it might be, that is presented during this period can only be judged by the consideration whether it would help in the implementation of the Plan or whether it would retard it. I do not deny that the intention is that our Plan might prosper and with that object in view, all those proposals have been made, but it has

to be seen whether really they would take us to that goal.

The first thing ought to be that the proposals that he has put forward do not raise the cost of living and do not add to the cost of production and these two things are inter-connected. I am afraid, whatever the proposals are, there would be a rise in the cost of living and thus the implementation of our Plan would be retarded. Now taxes have been proposed for tea, matches, sugar and even oil. These are necessities of everyday use and an increase in their cost must necessarily mean a higher cost of living. This demand is inelastic. There cannot be any analogy of these things with cloth, because the housewife cannot restrict her family consumption of these things. Now, when we pursue a policy of prohibition, tea is the only drink that is left to an ordinary man. Are we going to deny him even that luxury? So far as cloth is concerned, even poor men can cut short their necessities and their requirements, but so far as these things are concerned there cannot be any reduction in the demand. The housewife must see that fire is burnt every day, whatever the number of matches that may be required, she cannot cut it short. Similar would be the case with sugar and these edible oils. In the case of cloth, perhaps the middle class men can sustain themselves for a year or two on old stocks, they can draw upon them and in our country, there is not such a necessity of cloth as in cold countries. Therefore, this demand is elastic. To draw the conclusion that when there was an increase in the duty on cloth, there was no rise in prices, would not be safe in this case.

Secondly there should not be any increase in the cost of production, but when the taxation on cement, iron and steel is levied, then certainly there would be an increase in the cost of building materials and the cost would rise to a considerable extent. Then there is an increase of

[Sardar Hukam Singh]

tax on petrol and diesel oils; these are necessary for transportation. With this rise, certainly there would be a rise in the cost of transportation and even in the cost of generation of energy. That would mean that the cost of our Plan would go up.

Under these circumstances, we must appreciate that there are elements in these taxation proposals that would contribute to the rising spiral, and we should be on our guard against these things. There is no doubt that tax on wealth and tax on expenditure would fall on the rich. But the other taxes that have been imposed affect the poor and the lower middle classes, and even when the wealth tax and expenditure tax fall on the rich, they get this satisfaction that they get a decrease in their super tax; immediately they get some benefit. But the poor have no such consolation at least for the present. The reduction in super tax would be definite and immediate. They have already begun to take it. I find in my salary bill that there is an increase of Rs. 100 in the way of super tax. This is definite and immediate while the expectation of recovering it by wealth and expenditure taxes is remote and uncertain. When the super tax had been reduced just now, then so much money has been left with those classes who have propensities for spending; they will spend it and then the prices would rise again and this will add to the inflation. This class to whom this benefit is being given is not living in sub-standard conditions, that they require a certain raising up. These proposals have put cash in their hands which they would spend. The Finance Minister might say that he would collect it again in the form of wealth duties or expenditure duties. But these wealth duties would cover only those wealths that would be of the value of more than Rs. 60,000 and then this would begin from 1958. What would happen

during this period? Wealth that is of the value of Rs. 2 lakhs or something like that would be split up. If there is one father and three sons, of course, it would be divided into four parts of Rs. 50,000 each; everyone of them would escape and nobody would pay it. The cash is being given just now, but the return that is expected of it after a year or so or after 2 years later, would not come to the Finance Minister and this money shall have been spent in raising the prices and the Finance Minister would find himself too late to reach them.

Then again, as we all know, the evasion of taxes is a human frailty. People would try to evade as much as they can. When they get money in their own hands, then the natural inclination would be—now they know that the wealth tax is coming—they would rather hoard money or would spend it in the purchase of gold. Already, we are seeing that there are pressures on the price of gold; it is already going up. If the people begin to hoard money or invest it in the purchase of gold then our Plan would be doomed. We would fail there, because we want money—what to say of collecting taxes from that wealth or from expenditure tax. This money that is current just now, would go underground and my fear is that we would be faced with further difficulties.

Then the tax on wealth would practically mean tax on landed property—immovable property. That wealth would be difficult to trace; it might go underground. This would be the real wealth that would be apparent, that everybody can reach there. Therefore it would mean that all immovable properties would be taxed. But higher income and bigger properties are not with the same class of persons.

Therefore, even if we chase those persons who have high income and we catch them, we will recover the income tax but not the other one. The wealth would escape from us and it will be hoarded and concealed. I want to draw the attention of the Finance Minister to this aspect.

The Finance Minister has stated that he expects to recover Rs. 15 cro-

res by this tax. I am anxious to know about the details of it. Even when death duties were imposed we were told that it would bring in Rs. 8 crores; but in actual practice it brought only two and a half crores. The basic on which this calculation was arrived at has not been disclosed to us. I would appeal to the Finance Minister to take this House into confidence and let us know the details. I am afraid that this figure will never be reached and I fear even the foundation on which the structure has been built up may fall down.

What would be the effect of the wealth tax? I may otherwise call it 'property tax.' What would be its effect on the local bodies? How would it affect their income? The Municipal committees have been depending upon this property tax. They have no other source and the sources for them are very restricted. The Finance Minister has many fields to explore. But the Municipal Committee depends chiefly upon this property tax. If that field is also taken away, what would happen to those Municipal Committees? Where would they go? Where can they derive their income from? They will not be able to get the money required for them. As we are taxing these properties, their values would not appreciate. Nobody would be prepared to buy properties so willingly. Perhaps they would like to invest their money in some other form. When the value falls, proceeds of taxation will also go low. Our objective would be frustrated and we will not be able to get that amount of money which we expect today.

Another thing I want to mention is this. These taxes are to be recovered from the income of the assessee, which the assessee might possess. So far as income-tax is concerned, even now there are about Rs. 200 crores worth of arrears. This has not been realised. Does the Finance Minister hope that the assessee will sell his property every time that he has to collect the wealth tax? Does he hope that the assessees would pay him from any other source this wealth tax? It would not be possible. Those properties would be available for sale. Everybody would like to rid himself of that burden and they would not be sold so easily because others also would not like to have that burden. Their values would go down and that would adversely affect the income that we expect.

One thing more. Just now our Prime Minister referred to the mode of recovery of the taxes. That is very cumbersome. The level of exemption has been brought down now. The Prime Minister thinks that in other countries it is much lower. But in those countries, the mode of recovery is very simple. The man need not bother himself by going to the income-tax office, waiting there, suffering harassment etc., which is feared even by our Prime Minister. He is asked to pay a particular sum and he sends the sum. Our number of assessees would become much larger. So, we should appreciate the time that would be lost if the present system is continued. How many man-days' work will be lost by this system? A lot of time will be wasted by a large army of men running round these income-tax offices. So, we have to evolve some simpler method of assessment and we should not continue the present onerous and difficult procedure that we have. Unless that is done, this additional taxation would mean high expenditure even to the Treasury as much to the people and this would not bring as much money as we expect.

Shri D. A. Katti (Chikodi): Mr. Speaker, Sir, I am thankful for the opportunity that has now been afforded to me to participate in the discussion of the budget. It is my chief concern to see whether the taxation proposals made by the Finance Minister are justified and to see whether the budget proposals offer any hope to the common man. Since the dawn of independence, the people have been entertaining hopes of *Ram Rajya* which was promised to them. The people were asked to make sacrifices for the days of prosperity which were promised to them. Whatever taxes were levied, the people paid them without any grudge. They were asked to have patience and to wait to see better days. Our First Five-year Plan is over. Thought of the Second Five Year Plan has dominated the thinking of all the people now. Likewise, the First Year Plan had also dominated our thinking previously. During all these years, the people co-operated heartily with the Government and they supported the

[Shri D. A. Katti]

programmes. What has happened? They were told constantly by the party in power that the plan had been a success. But, is it true that the plan has been a success? Is it a true statement that the Finance Minister made that it has raised the standard of living? It is surprising to read such a statement. It is false propaganda. A plan must be judged by the results. What is the result? The result is: Corruption and more corruption; unemployment and more unemployment; hunger and more hunger; taxes and more taxes; and exploitation and more exploitation.

Sir, it is not that the standard of living is raised but the cost of living is raised. The standard of luxury of the rich might have been raised. If the Finance Minister has this class in view, then I have nothing to say. But so far as the common man is concerned, his position is dangerous and precarious. He is in a great fix. His standard of living or his living is below the lowest standard. In the midst of these circumstances that are created after the First Five Year Plan, he is forced to ask whether this is the people's government. The great problem before him now is one of his own survival and this is our socialism—the Indian socialism. If this is the concept of our socialism, then, one has no other way but to run away from it, praying his God to save him from such a horrible thing known as socialism.

Whether the Plan has been successful or not, one thing is sure. The benefits of this Plan have not reached the middle and the poorer classes. Everybody is gravely concerned with the result of this Plan—where the money has gone, how and in what way such a large amount has been spent and how the condition of the people, instead of improving, is deteriorating. The people are just in asking this question. But they are unable to get a satisfactory answer. Under these circumstances, the new tax proposals extend to the people only miseries.

Since the tax proposals were made by the Finance Minister, there has been great unrest caused in this country. There is great uproar against these tax proposals. Since the declaration of these proposals, the prices of all commodities have gone too high and the life that was already hard enough is now made quite unbearable. I am not against taxes. I am not against the Plan. The people must pay taxes to raise the revenue and to execute such plans, the plans aiming at community development, at revolutionising the society materially, spiritually, culturally and educationally. But the most important point is that the money thus collected and invested in such plans must fetch some benefit, must add to the wealth of the country, must increase the paying capacity of the people. But, after the completion of the first Five Year Plan, there is the question before us, namely, whether there has been any increase in the paying capacity, whether there is any addition to the wealth of the country. If there has been any increase in the above items, then, why should there be poverty now? Why is there this costly living?

In my opinion, the first Five Year Plan has not given us back as much as we had spent on the Plan. The paying capacity of the people, instead of increasing, has decreased to an extraordinary extent. On the one hand, there is constant increase in the taxes, and on the other hand, there is a constant decrease in the paying capacity of the people. If this continues, a day might come in the near future when the very source will be dried up and our Plan will collapse. Our second Five Year Plan has every such danger in spite of our Finance Minister's firm determination to pass through or carry out the Plan resolutely through thick and thin. Today, the food prices have gone very high and there is fierce unemployment and the cost of living has gone very high. Under these circumstances, to raise taxes on the articles which are

of everyday use and which are decidedly not articles of luxury, is to kill the people; it is nothing but tyranny; it is crushing down the poor man. Asking the common man to sacrifice—of course he has nothing to sacrifice now—in order to achieve greater good in the future is like asking him to die now in order to enjoy Heavenly bliss after death. The present position of the common man demands some relief from burdens and not the tax burden to be imposed. If Government wants some money to proceed with the Plan, some other sources should be found.

Our Finance Minister, while replying to the debate in the Rajya Sabha, said that these articles on which the taxes are to be raised are articles of luxury. How can paper, post-card, tea, coffee, sugar and cement be articles of luxury? If these are articles of luxury, then what are the articles which are not luxury articles? Taking up this interpretation of the Finance Minister, one may go to the extent of saying that coats, pants, dhoties, etc., are all articles of luxury. To say so is a cruel joke. This is not the excuse for raising the tax on these articles. What other taxes are dancing in the bag of the Congress, I do not know. What right have we to condemn Aurangzeb for having levied Jizziya tax on the Hindus? Our Government is more than Aurangzeb, in my opinion.

I plead that there should not be any increase in taxes on paper, tea, coffee, sugar and post-card. Instead of raising the tax on these articles, it is better to lift prohibition. I wholeheartedly support the suggestion made by Rajkumari Amrit Kaur in the Rajya Sabha. In fact, prohibition is not a wise step towards improving the morality of the people and improving the lot of the people. The States in which the dry law is imposed frequently say that prohibition has been successful. Is it a fact? It is not a fact. The fact is that before the introduction of prohibition, only men were drinking liquor. But now, women and children too are drinking

country liquor. Some people are drinking even spirit. Some Member yesterday referred to this, but I could not follow it in full because he was speaking in Hindi. If drinking liquor is a luxury and if our Finance Minister is pleased to tax heavily such articles of luxury, then, that may be done. But taxes on articles of everyday use which I mentioned earlier should not be raised.

I again agree with Rajkumari Amrit Kaur in her suggestion in the other House that salt may be taxed. If salt is taxed, I believe the people will not feel the burden. The tax proposals have been very hotly debated in this House for the last two days, but in spite of all the criticisms, I do not think Government will make any change in the proposals. Our Prime Minister and our Finance Minister have been busy with defending these proposals.

It has been a matter of passion and prestige in this House not to honour the opinion of the Opposition and of the public at large though the opinions and criticisms are very genuine and wholesome. At least the party in power should do one thing. They may go to the voters who have voted them to power and ask them whether they like these proposals. Then, I believe what the public opinion is can be rightly understood. But then, the Government will say that the people cannot understand where their salvation lies. In order to cure the disease, some bitter dose is necessary even against the will of the people. Similarly, in order to have greater good in the future, the Government feel that there should be more and more taxes levied on the people even against their will.

These proposals in my opinion do not constitute any dose of medicine but constitute a dose or poison. They are not meant to cure but to kill the people. The present taxation proposals will hit very badly the middle classes and the poor classes. To the Scheduled Castes and the Scheduled Tribes the new taxation proposals will be a curse. The majority of the

[Shri D A Katti]

Scheduled Castes and Scheduled Tribes are landless labourers. For their maintenance they are required to depend fully on the wages earned by toiling for the whole day in the lands of others. There is no other source of income for them. The wages that are paid to them are very low. I believe the daily wage does not exceed Re 1 per day. Even at the time of harvest they are not able to get sufficient food and they starve. When they are in this position, now they are being forced to pay these taxes from whatever little they earn.

So far as the Scheduled Castes and Scheduled Tribes are concerned, I might say that whatever provision is made in the Second Five Year Plan is not sufficient to solve the problem of the Scheduled Castes and Scheduled Tribes. The problem of the Scheduled Castes and Scheduled Tribes is a very big problem. But it is regarded as a minor problem and accordingly provision is made in the Second Five Year Plan. In my opinion there should be a separate Plan to solve this problem this enigmatic problem and to improve the lot of these people.

If the waste lands can be granted to these people two things can be achieved. One is economic upliftment of these people and the other is the increase in the food production. I believe there is about 8 to 9 crores of acres of cultivable waste land in this country. If these lands are given to the members of the Scheduled Castes and Scheduled Tribes for cultivation, I believe within a year or two the question of import of foodgrains will not arise and this baffling food problem will be solved once for all.

In our Second Five Year Plan so far as agriculture is concerned commercial crops are given preference to food crops. So the food problem will remain unsatisfactory for ever. Therefore, to solve this food problem every possible remedy is to be tried. For that purpose one thing can be

done just now and that is the grant of waste lands to these people. In some of the States like Bombay rules have been made for the grant of lands to the members of the Scheduled Castes. But whenever these people apply for the grant of such lands, the applications are rejected by the officers concerned on the ground that the lands are required for grazing purposes. In Bombay State the area fixed for grazing purposes is very strange—50 acres for hundred cattle. One can very well imagine what the position of the members of the Scheduled Castes and Scheduled Tribes will be if this limit—the prohibitive limit—is strictly adhered to. In our State animals are preferred to men. So I humbly submit that the Central Government should take possession of these waste lands and distribute them to the members of the Scheduled Castes and Scheduled Tribes. If that is done it will be of great help to the members of the Scheduled Castes and it will also be in the general interests of the country as the food problem will be solved.

In conclusion I may say that the plan and the methods of financing the Plan lack a human approach towards the solution of a problem involved in it.

Mr. Speaker Mr. Thanu Pillai

Shri B. S. Murthy (Kakinada—Reserved Sch Castes) I have been waiting for three long days.

Mr. Speaker Can I accommodate all the 500 members

Shri B. S. Murthy: I did not get a chance so far

Mr. Speaker What can I do? I can only see to it that not even a single minute of the House is wasted.

Shri S. N. Sinha (Aurangabad) I suggest that the names of the persons whom you are going to call may be announced.

Mr. Speaker: I am afraid it will have a very bad effect for the reason that the House is already thin and the hon. Members will go away. Every hon. Member can well be expected to be called. I can say that after Mr. Thanu Pillai I will call Ch. Ranbir Singh.

Some Hon. Members: What about us?

Mr. Speaker: I will call all hon. Members.

Shri B. S. Murthy: Some of us have not participated in the debate either on the President's Address or on the Railway Budget. Those who have not talked so far must be given an opportunity.

Mr. Speaker: I agree. But all that I can say is that it is for the Secretaries and Whips of each party to give the names of such hon. Members as have not taken part either in the one or in the other. Where there is an organised party, I will confine myself and will not go outside that particular list. That much I can assure you. But to whom to call first and whom to call next, that I will decide to balance the debate. Otherwise, they must go and tell their own whips that the names of those who have not participated either in the one or the other should be included in the list. Therefore, if it is distributed wisely, every hon. Member may get a chance—at any rate many of the hon. Members I cannot go on looking up whether he has spoken on the President's Address or the Railway Budget.

An. Hon. Member: Why not we have a time limit for speeches?

Mr. Speaker: All right. I will give ten minutes for each member.

Several Hon. Members: No, no.

Mr. Speaker: So far as Members of the opposition are concerned, I have

tried to call a representative of every group except one. Now some of the groups want two or three Members of their group to participate in the discussion.

Shri Mohamed Imam (Chitaldrug): The opposition Members must be given more time. The time now allotted to them is meagre. They must be given more opportunities than the Members of the treasury benches whose business is only to support the Government.

Mr. Speaker: But each one of them has to justify his own constituency also.

Shri Kalika Singh (Azamgarh): Preference may be given to maiden speech.

Mr. Speaker: All are maidens here.

Shri Thanu Pillai (Thirunelveli): I congratulate you on your election to this high office.

Mr. Speaker: For how long will hon. Members congratulate me?

Shri Thanu Pillai: This is the first time I am speaking after your election. I am an old Member. But that is another point.

Shri T. T. Krishnamachari: He is not a maiden but a spinster.

Shri Thanu Pillai: In this budget we have given to ourselves the task of reconstructing this country and creating a social order where the common man will be given all comforts and facilities, a social order where exploitation will be nil where between the rich and the poor there will not be much difference. This is what we have given as the objective of the Plan and the Plan as the means to the end.

Some hon. Members who spoke just before said that everything has gone wrong, the First Five Year Plan has failed, everywhere there are taxes, and so on. We have just now come to this House after the general election. This is the first session. Some

[Shri Thanu Pillai]

Hon Members presume that the First Plan has failed according to their test. To say that that represents the opinion of the public is wrong. We have just finished the elections and come in after the first year of the Second Plan. Not only has the implementation of the First Plan been accepted by the public, but also the Second Plan has been endorsed. When they endorsed it, they know there will be taxes. When the new Finance Minister came, his first ushering in was the tax on cloth. He has a theory which we all suspected. We thought that more excise duty on cloth will increase the prices and the burden will be transferred to the consumer. We have seen that the prices have not gone up to the extent that the cess has been increased. His theory has proved correct. On the basis of past experience we are bold enough to endorse the new proposals which the Finance Minister has placed before the House. It is not without reason, without consideration, that we are endorsing this policy.

Hon Members asked about our theory and approach. I would only say that our theory is not class war and class hatred, our theory is not violence. Our approach is not through death, destruction and devastation and creating a condition where through false propaganda, we can capture power. We have been telling the people all our successes and failures. After placing the facts, we have been accepted and our Plan has been accepted. When we have undertaken a responsibility of reconstructing a new society and that through the Second Five Year Plan with a number of projects which involve not only Rs 4800 crores, but something more, we must be prepared to fulfil that responsibility.

People ask, why this cess, why this indirect taxation, the burden is on the common man. It is a very catchy phrase. I do not want to waste my time by telling a story, but

I am tempted to tell it. The creators came to earth to know what this common man is. They know only the man that they created. In the Assemblies, in Councils, everywhere everybody was talking of the common man. Once an hon gentleman said that the common man is the backbone of India, in this House. One man said, the Prime Minister of India, Shri Jawaharlal Nehru is the backbone of India. So, the Gods found out that the common man is the Prime Minister of India. What is this common man business? They say, why tax these people, tax the rich people. Even if all the rich people are taxed, do they want to create a society where the rich men will continue to be rich and from them alone these hundreds of crores of rupees will be collected—even if it amounts to 15 annas in the rupee?

14.44 hrs.

[MR DEPUTY SPEAKER in the Chair] Is it that society that they want or do they want to accept a transference of the burden to the people, to a wider sphere, where the income is low. The data of standard of income in our country, which the Finance Minister has been kind enough to give us, reveals a horrible story. It is less than Rs 300, it is 289 or about that. We cannot proceed on the formula in England or Germany or Sweden. The tax must be equal to the minimum average or somewhere about it. What we say is that the tax burden should be shared fairly and squarely between direct and indirect taxation. If you go on increasing the indirect taxes immediately before the development plans are able to place more wealth in the hands of the people at large, it might in a way affect and increase the difficulties of the middle class people whom nobody cares for except in mild talk. Organised labour and the trade union friends are always crying with these catchy phrases. The other sector also talks about welfare and free enterprise. I wonder whether by welfare they mean that the beggar's bowl should

be filled by the rich people and social order is the right to give alms. If that is the type of society which either this side or that desires to create, the future will be very dark for our theory, for our ideology, for our country. If the private sector which is opposed to all these taxation proposals even after so much toning down of the taxation, still non-co-operate and create propaganda that the common man is being pick-pocketed and all that, it is a bad thing.

Shri G D Somani said that the Kaldor report has not been accepted in full. Perhaps, he meant that the tax must not be 77 per cent and 84 per cent, but it must come down to 45 per cent as recommended by Kaldor. There is another picture. People say, why tax the poor man whose income is less than Rs 250, why are you giving this rebate? There is a lot of logic about it and psychology about it. At a time when the higher tax rate is lowered and in the name of broad-basing, the exemption limit also is lowered, there is a grievance and it gives room for opposition propaganda that our Government is trying to help the rich people and not the poor people. On the other hand, the lowering of the higher taxation is offset by the wealth tax and expenditure tax. Though we accept this, the reason is not acceptable. It is said that there are a lot of tax evaders and to make them pay the tax and not go on evading it, this concession is given. If the tax evaders cannot be controlled by any other means except by a concession, every other form of crime will demand a premium. This is highly improper. Tax evaders should not only be booked, but dealt with severely. If it is for other reasons, reasons of equity, if it is said that he has also, after all, invested his capital, and there should be some return on capital and incentive, that is something understandable. When we talk of incentive, it is not only incentive for the investor, but also for the worker.

When we come to that picture, what do we see in the country today? The gulf is being widened between worker and worker. With all these taxation proposals, with all the money that is collected, what do we find? The workers demand that the prices have gone up and so the wages must go up. The seller says, wages have gone up and so the prices must be put up. This is the producers' cry. If this thing goes on, where do we end? There are government servants who are definitely much better off than the unemployed or under-employed or the artisans of the villages and towns. Amongst government servants, there are Government servants, local board servants and Central Government servants. What do we find in these agitations? The relatively better paid people, in the name of equity, present their charter of demands and from them comes a bang on the Government. They get Rs 5 or 10 as an instalment of compensation or as an instalment of pacification. After every agitation, the Central Government servants, the postal and railway employees and other staff get Rs 5 or 10. The gap between the State Government servants and the Central Government servants is widened. You are not filling up the gap. You are going on widening the gulf. As between government employees and non-government employees the gap is there and it is wider. Ultimately, the man who is a small artisan or the small employee of some small shop is left out. Is he not a worker? Is not the agricultural labour a worker? What does he get? Pretty little. The rent alone is more than 50 to 60 per cent in very many States. In our State it has only now come to the sixty forty formula, that is the tiller getting sixty and the land-owner getting forty. But what is this income? What is the yield? If you take all that into consideration, this pacifying policy of the Government means that there is no wage policy, no price policy also. We are going to discuss tomorrow a Bill to amend the Essential Commodities

[Shri Thanu Pillai]

Act What is that? Is it only to control hoarding, but not to control prices? We cannot control the prices. The commodity goes underground and there will be acute shortage as in war time. If we leave them alone, the prices soar high. The hon. Finance Minister has given us an aid to study how much the incidence of taxation will increase the prices. It is all right, he also admits that prices are soaring high in the market. What is the machinery that we have to control the prices? When the prices are going higher than they should because of the taxation proposals, what action does Government propose to take? Are we to be left at the mercy of the traders? And the traders also are not free. They also criticise the Government, that this Government is not doing this and that. Therefore I submit more than the taxation, expenditure is more important from our point of view. We are prepared to tell the people, in spite of opposition, that they must pay this contribution by way of indirect taxation pay a higher price or reduce their consumption, but how will it be spent?

Look at the Social Welfare Boards and the Community Development Projects. As in the case of the Central Government staff and State Government staff, there is difference between CPWD rates and provincial PWD rates and private sector rates. Why in the name of the community project one should give CPWD rate for a contract and somebody who takes a contract make a lot of money in the name of the Social Welfare Board or the Community Project. People are angry when looking at this picture that the money which they contribute is being swindled by some local man they know. They feel there is a lot of what is called leakage and corruption is not the outcome of Governments. It is the public to go and tempt the officer. It is not the officer who goes and asks for contribution or corrupt money, but the people very often go

and try to corrupt, and then come here and say "Your staff are corrupt". On the other side, they go along with the staff who say, "Our pay is less, therefore increase it", and threaten the Government. So, where do we stand? It is between the devil and the deep sea, between Scylla and Charybdis. And there are people who take benefit out of both sides, agitating on the one side not to give tax, and on the other to ask for more wages. They want to create a certain type of confusion in society, that is a means to an end, to the end of capturing the Government through the means of this sort of confusion to be created. I think the people are intelligent enough to resist that.

Coming to these taxation proposals which are immediate, sugar goes up by five naye paisa per lb. We can easily give that, accept that, but the price in the market goes up by three anna per lb that people cannot accept but nobody, no organisation, not even those who criticise want to organise a resistance against the trader. They only want to criticise and create a sort of bad name for the State.

Shri Goray If the Consumers organise resistance will the Government protect them?

Shri Thanu Pillai Of course, not only the Government but all people who want to help the resistance will help, but if in the name of resistance there is going to be loot and arson, that will not be resistance. What is resistance? Refusal to buy at a price more than reasonable. If we do not buy naturally the other trader will come down.

The hon. Member who spoke before me quoted Rajkumari Amrit Kaur on prohibition. She is not a Member of this House, but she seems to have said something in the other House, and the hon. Member quoted that. Whom does prohibition affect? If we

scrap prohibition who are going to pay? It is the people who go to the toddy and arrak taverns, not the rich people, the well-to-do people, but the villagers, the much-talked-of common man for whom they are prepared to shed all the tears. They want him to be drunk, his economy to be shattered.

An. Hon Member Even now he is drinking

Shri Thanu Pillai Of course, he is drinking, but not all along as before. Among Scheduled Castes particularly scavengers in my town used to be drunk day and night, and nobody could go into their area, but now they are peaceful people and their women are wearing jewels. It is for them I plead, not for the fashionable few who drink for after all prohibition or no prohibition if a man wants to drink he can drink.

This leads us to law and order and the co-operation given by the people who talk about morals. We talk more morals and practise very little of it. That is the order of the day. Every platform talks about it but no platform practises it. That is the difficulty.

Mr Deputy Speaker A platform is meant for talking and not for practising.

Shri Thanu Pillai I thought it was a means to an end. The means also change.

We want to levy a cess on salt to bring about a betterment of that industry and there is resistance. Who is the resisting man? There again the common man comes. People come and join the trade unions and say 'What is this these people are taxing salt?' Everybody now speaks of the common man and they say that in the name of Mahatma Gandhi and in the name of the common man it must go. I beg of them to produce good salt and the best salt in the world in the name of Mahatma Gandhi, and that is the greatest honour and respect we can

pay to him. But then, this opinion from ex-Ministers is born sometimes out of frustration, to which we need not attach much importance.

Regarding the criticism made by Rajaji of the Wealth Tax and the Expenditure Tax, the hon. Finance Minister has said he would not say anything about it. That does not give us an answer. That does not let us know how to meet his argument which is spreading throughout the country, that it is wrong and that society is going to be shattered because of the Wealth Tax and expenditure Tax. Rajaji's opinion will have to be counted because it has got effect on the people of that State particularly and also in India generally.

Shri Narayananarkutty Menon (Mukandpuram) He is also an ex-Minister

Mr Deputy Speaker. Very good, then

Shri Thanu Pillai Therefore, I want an explanation to be given by the hon. Finance Minister in reply to that argument. Somebody asked if the Finance Minister will face the elections. He has faced an election very recently. Who are the people who opposed him? Communists, Communists and everybody including Capitalists.

Shri T B Vittal Rao (Khammam) Communists did not stand there.

Shri Thanu Pillai I know they did not stand. No Communist stood against me but they supported the PSP. Here they will quarrel, but there they will join that is a different matter. But the Communists, the Communists, the Capitalists all people of his caste and other castes joined together and Rajaji was no exception. It is said Rajaji also went from door to door. When hon. Members throw out a challenge I say we have taken the challenge and proved it. Wait for five years, then we shall give the challenge again, and our Finance Minister will again be returned.

15 hrs.

Ch. Ranbir Singh (Rohtak): I congratulate the Finance Minister on his having brought forward these bold proposals before this House

My hon friend who comes from my district started by saying that these proposals amounted to a war on the poorer sections of the class-ridden society. I would like to point out that it is just the reverse. Perhaps, he missed a few words in his sentence. I would say that these proposals amount to a war against the poverty of the poorer sections of the class-ridden society in this country.

I have heard my hon friend outside this House also several times. I have great regard for him.

An Hon. Member. Who is that friend? .

Ch. Ranbir Singh: Ch P S Daulta I have heard him expressing

Mr. Deputy-Speaker: Outside reactions need not be dragged into this House

Ch. Ranbir Singh. I shall try to avoid it as far as possible. I have seen him to be so much in sympathy with the rural people, and I have also seen him carrying on propaganda against the urban classes. But I was surprised to hear him making this kind of remark. I was not so surprised when Shri S A Dange was speaking, because I could understand the psychology behind Shri S A Dange. But I was not aware of the psychology and background of my friend Ch P S Daulta.

Shri Ram Krishan (Mahindergarh): Who comes from your State?

Ch. Ranbir Singh: Who comes not only from my State, but from my district.

Having said that, I would like to examine the proposals for additional taxation. First, there are the import duties. The poorer classes have not

much to do with the imports, especially, in the present circumstances, when many things are not allowed to be imported.

Then, there are the excise duties which are expected to fetch about Rs 60 80 crores, as, for instance, the excise duties on motor-spirit, diesel oil not otherwise specified, and so on. I can understand the position in regard to kerosene, but not so about motor-spirits, diesel oil, cement, steel ingots, sugar, and unmanufactured tobacco. It has been stated in this booklet that these proposals for additional taxation have been made especially in the case of tobacco etc., because they are being consumed by the richer classes. I am not very much against it. But so far as the poorer classes are concerned, such additional taxes should not have been brought forward.

Anyway, the total sum by way of excise duties on the other items comes to about Rs 7 45 crores. If we add to this the amount which is expected by way of tax on passenger fares in the railways, namely Rs 14 crores, which cannot be entirely transferred to the poorer sections, we shall find that actually it will not be more than Rs 15 crores which will be passed on to the poorer classes, to the common man.

The hon Member who spoke earlier tried to describe a common man. The common man is being talked of in this House very often. But who is the common man in this country? It is he who gets an annual income of Rs 252 or so, which is the per capita income in India. When proposals are brought forward for taxing incomes of the order of Rs 3,000, people start crying that the common man has been affected. My hon. friend P S Daulta failed to refer to this aspect of the matter. I had great expectations that when he made his maiden speech here, probably he would refer to it.

In this country, there is discrimination in the taxation policy both of the Central Government and of the State Governments. On the one hand, agricultural income is taxed to the pie; and there is no exemption limit. Furthermore, even if an agriculturist does not get a single pie, still he has to pay the land revenue, while a common man Shri S A Dange and others are being exempted up to Rs 3,600.

So far as the middle classes are concerned, I have to submit that, of course, I do have great regard for them, because many of them fought for the independence of this country. But I am not prepared to accept that the middle classes are the backbone of this country. I am of the view that it is the agriculturists who are the backbone of this country.

Pandit D. N. Tiwary (Kesaria)
Who are the agriculturists? Do they also not belong to the middle classes?

Ch. Ranbir Singh: My hon friend has probably forgotten that the agriculturists cannot be included among the middle classes. If I am asked to define middle classes, I shall say that a middle class family is one where only one person earns, while the rest of the members of that family depend on that man. But in the case of the agriculturist and the agricultural labourer, not only he, but his wife, his daughter, and even his old father has to earn, every member of the family has to work, whereas in a middle class family, it is enough if one person earns. I presume this is one of the evils of the British regime.

During the pre-British regime in this country, middle classes were non-existent. The British regime created these middle classes in our society. Although I have much sympathy with them, and although many hon Members in this House may have sympathy with them, sooner or later, in this planned socialist society of

ours, that class will have to go. Just as the family members of the other classes have to work, likewise, the members of the middle class families also will have to work.

I would like to quote a few figures in this connection.

Mr. Deputy-Speaker: I find that many Members are coming to the Chair. The hon Speaker has requested all Members that none of them should come to the Chair. I repeat that request, and I hope that hon. Members will honour it.

Ch. Ranbir Singh: During the period from 1948-49 to 1955-56, the total income of the agricultural classes decreased from Rs 4,250 crores in the year 1948-49 to Rs 4,220 crores in the year 1955-56 while the land revenue increased from Rs 42 crores to Rs 70 crores during the same period in the respective years.

During the First Five Year Plan, a sum of about Rs 2,400 crores has been spent out of which about Rs 1,600 to Rs 1,700 crores have been in the form of investments, while the rest of the amount has gone into the pockets of the middle classes, the so-called middle classes of this country, in the shape of pay etc. So is the case with the Second Five Year Plan. On the one hand, the income of the middle classes is increasing day by day, while on the other, taxation, leaving aside corporation tax, it has been decreasing. Income-tax realised in the year 1948-49 was Rs 295 crores, I am sorry, it was Rs 133 crores, while in the year 1954-55 it decreased to Rs 130 crores. So the income of the middle classes is increasing on the one hand, while on the other, taxation is being decreased.

Shri Narayananarkutty Menon: May I know where the hon Member gets these figures from?

Mr. Deputy-Speaker: The hon Member wants to know the source of these figures.

Ch. Ranbir Singh: It is from a government publication—*Estimates of National Income*—which has been supplied today. It gives the figures from 1948-49 to 1955-56. It was published in April 1957.

Mr. Deputy-Speaker: Perhaps the hon. Member himself created a doubt when he said that he was sorry.

Ch. Ranbir Singh: I misquoted the amount.

Many friends on the other side have tried to impress that nationalisation is the panacea for all ills. I will be the last person to oppose nationalisation of industry. I stand for nationalisation of every industry in this country. But I must submit that it is wrong to assume that nationalisation alone will find sufficient money for our Second Plan.

I want to quote a few figures. Capital expenditure increased from Rs. 110 crores to Rs. 270 crores in the year 1948-49 to 1954-55. But the return has increased from Rs. 25 crores to Rs. 27 crores only. If we total the surpluses which have been accounted for in the Budget, the total income from property has increased from Rs. 23 crores to Rs. 36 crores and gross capital formation on government account increased from Rs. 210 crores to Rs. 430 crores. If surpluses and income from property are taken together, they have increased only from Rs. 48 crores to Rs. 63 crores. In the year 1948-49 to the year 1954-55, the increase is not very much. There may be 101 reasons for it. I do not mean to explain why the increase has not been much.

But I have a new theory to propound. I think we are not going on the capitalist way; we are also not being guided by the Communist theory. I feel we shall have to find another theory. My submission is Sir, during mercantile economy days, Government used to print notes only against gold. I submit we shall have to change the policy. We should print notes against all the develop-

mental activities—against roads, buildings, industrial concerns etc., which we are establishing.

In this connection, I would like to refer to a few figures also (*interruptions*).

Mr. Deputy-Speaker: When the hon. Member is propounding a new theory, I think hon. Members will have to listen to him.

Ch. Ranbir Singh: I am obliged to you, Sir.

The total currency under circulation in March 1948 was to the tune of Rs. 1,409 crores, while that in circulation in November 1956 was Rs. 1,395 crores, which is almost the same. While we have invested something like Rs. 1,600 crores to Rs. 1,700 crores under the First Five Year Plan and we have already invested in the Second Five Year Plan, another sum of about Rs. 1,600 crores, our currency remains almost the same as it was in 1948-49. My submission is that the development of this country should not be held up because we do not print notes. Notes do not signify anything. Currency notes should be printed. I can understand the limitations of printing notes with the supply of materials... (*Laughter*).

Mr. Deputy Speaker: I may be helpless if there is laughter on both sides.

Ch. Ranbir Singh: I do not mind it, Sir. I am propounding my new theory. Of course, it takes time to understand a new theory.

Dr. Ram Subhag Singh: It is difficult to understand it.

Ch. Ranbir Singh: I agree with Dr. Ram Subhag Singh that it is very difficult to understand a new theory. Even today many people do not agree with the Marxist theory, and many others do not agree with the Capitalist theory. I am a poor agriculturist and so it is not very easy for me to carry my own friends on this side or on that side with me. But I am convinced that we cannot go safely

either by the Marxist theory or the Capitalist theory of currency.

As regards agricultural production, an hon. friend has tried to prove that agricultural production is going down, while we have invested more than Rs. 300 crores on it. I think he quoted some figures. I do not know from where he quoted.

Ch. P. S. Daulta (Jhajjar) I referred only to tobacco cultivation in the Punjab.

Mr. Deputy-Speaker: Why should the hon Member take it that he is being referred to? There is no indication given of that?

Ch. Ranbir Singh: In 1946, the total production of cereals and gram was 45,736,000 tons while in 1956, after ten years, it was 58,104,000 tons.

As regards agricultural production, even in a totalitarian country where people are forced to work, they have not been able to increase their production unless they offered incentives to the agriculturists.

An. Hon. Member. What are you quoting from?

Ch. Ranbir Singh: It is a note from a friend who has gone to China. I do not want to name the person. (Interruptions.)

An. Hon. Member. Has he returned?

Ch. Ranbir Singh: I do not know whether you have returned or not. Even in that country, unless the price was guaranteed, agricultural production could not be increased. They have given two or three incentives. They provided cheap credit and have guaranteed the price of the produce. Unless these two things are made available in this country, it will not be easy to increase our production. We may provide Rs. 25 crores or Rs. 100 crores for subsidy. For the last ten years, we have spent about Rs. 200 crores in bringing down the price of foodgrains as subsidy.

Mr. Deputy-Speaker: Now, he should try to conclude.

Ch. Ranbir Singh: My submission is that unless we give some incentive to the agriculturist, it will not be possible for us to go sufficiently ahead with agricultural production, which is absolutely necessary for the success of the Second Plan.

Shri Kumaran (Chirayinkil): Mr Deputy-Speaker, I thank you for giving me this opportunity to speak. For the past two days and also for a few minutes today, we were listening to certain very interesting speeches in which some Congress Members congratulated our Finance Minister for his cleverness in giving us a very nice Budget. The enthusiasm in the Congress benches spread like the influenza epidemic and I am afraid that I also got an infection.

I also want to congratulate the Finance Minister, but for a different reason. Our Prime Minister was going about the country for the past so many years calling upon the people to become plan-conscious and plan-minded. He is very much respected and loved, yet he was not listened to. Our people did not become plan-conscious. Even in our State, Kerala, our Prime Minister is loved and respected though the people do not vote for his party. Our Finance Minister succeeded where our Prime Minister failed. He presented his Budget on 15th May, 1957 and overnight the poor people became plan-conscious. The poor man when he drinks his black coffee without sugar becomes plan-conscious, if he adds a little sugar, he becomes more so. After I came here, I saw some educated young men from our State working here in hotels and restaurants as cleaners, bearers etc. Now, if they want to go home to see their parents and if they go to the railway station and purchase a third class ticket, they also become plan-conscious all of a sudden. That is how our Finance Minister succeeded where our Prime Minister failed.

[Shri Kumaran]

The argument the Finance Minister advances is that he introduced these taxation proposals because he wanted to see the Plan pushed through. But, how is it possible without the willing co-operation of the people? The imposition of additional taxes on the necessities of life and a surcharge on the railway fares which are already too high and also the increase in telegraph and postal rates and the lowering of the taxation limit—all these will not certainly make people enthusiastic about the Plan.

This morning, the Prime Minister was referring to the human material. It is very important in working out the Plan. Last year, when I was at Bhakra-Nangal, I was glad to see villagers working there. They were doing wonderful work. In fact a Superintending Engineer told me that some American engineers and experts were wonder-struck at their work. From 400 and 500 feet high structures they were pouring concrete into the bottom of the construction site. These people are from the remote parts of Punjab. It is people like them who must make the Plan a success and who must carry the burden of the Plan. How is it possible for these people to co-operate with the Government when additional burdens are imposed on them? I humbly appeal to the Prime Minister and the Finance Minister to go to Bhakra-Nangal Project and other places where our construction works are going on and ascertain what the attitude of the workers is towards these proposals. If our Prime Minister who gives so much importance to human material were to ask the public about their attitude towards these taxation proposals, they will say that they are not for this because they mean additional burden. You put it on those people whose back is almost broken. These additional burdens will certainly crush them to death. That is why our leader, Comrade Dange, has said that these taxation proposals will bleed the common

man to death. I do not want to dilate upon the national issues arising out of the crisis which our country now faces because of this Budget. Our leader, Comrade Dange, had dealt with these issues very ably. The criticism that is levelled against him and his speech from the Congress benches shows that he has touched a very sore point. Some of the critics of Shri Dange do not stop attacking the Communist Party or Communist Group here or its leader Shri Dange.

Mr. Deputy-Speaker: The issue here is not the speech of Shri Dange.

Shri Kumaran. They went abroad and they crossed swords with all the windmills in Russia and China and East European countries. That shows that some people have become very much sensitive with your permission I am again referring to Shri Dange—to what he said here.

I do not want to say anything more about it. I now want to refer to some of the problems relating to our State. Yesterday my friend Shri P. S. Daulta was referring to what Shri T. T. Krishnamachari stated in the other House. Our Finance Minister was replying to the debate in the Rajya Sabha and he is reported to have said that they will not allow Bengal to become another Kerala. The meaning of his statement is very clear. It implies that something has happened in Kerala which is not to his liking. I do not want to say what it is, it is very clear, it is because we have a Communist ministry there. I can understand Shri T. T. Krishnamachari's disappointment over the defeat of the Congress Party in the elections in Kerala. But, is it a crime that the people voted a party other than the Congress into power? Nowadays we are hearing so much talk about democracy, democratic freedom and other things. As far as I understand, democratic freedom means not only

tax evasion but also the right of the people to choose their own Government. The people of Kerala have chosen their own Government and there is nothing to be unhappy or uneasy over that.

Mr. Deputy-Speaker: If the hon Member deals with such matters, he will have very little time left to deal with the tax proposals.

Shri B. S. Murthy: The figure of the Finance Minister is looming large before him.

Shri Kumaran: Certainly, he is big enough.

Now, coming to the specific problems of Kerala, I would like to draw the attention of the Government to the very serious food situation there. Our Chief Minister and Food Minister were recently here, and I hope that they were able to impress upon the Central Ministry the very serious food situation obtaining in our State. I may add, that, if substantial and immediate help is not extended to the State of Kerala, very serious famine conditions will develop there, because these are lean months there, the monsoon has started and the people there are suffering from starvation due to shortage of rice supply. Therefore, I appeal to the Government to be good enough to rush immediate help to the State of Kerala.

Another point I want to make is about increased financial allocation in the Plan for Kerala. In the Governor's Address to the Kerala Assembly there was a pointed reference to this issue. After dealing with the problems of unemployment, over-population and industrial backwardness, he said

"These and other problems connected with the economic development of the State raise the question of the provisions, so far made in the Second Five Year Plan for this State. These are,

in the opinion of the Government, inadequate.

It is considered that, even on the basis of the proportion of our population to the total population of the country, Kerala is entitled to get almost double the allocation at present made to it. Actually, however, the problem is far more serious. For, the needs of the development in a State depend partly on the density of population in that State, the larger the number of people per square mile, the greater the need for the industrialisation and such measures of intensive cultivation as can be introduced only through a high development of industries, electricity and irrigation. From this point of view, the Government feels that our State is entitled to more than the proportion of its population to the total population of the country, while we have actually got even less than what is proportionate to the population.

The Centre is getting a good deal of income from the State by way of income-tax and customs on the cash crops produced in this State. While a part of such incomes collected by the Centre from such a major cash crop of the country as jute is distributed among the jute-producing States, no such practice obtains with regard to the cash crops produced in this State."

Mr. Deputy-Speaker: I was afraid, the hon Member was going to read the whole of it.

Shri Kumaran. Sir, the density of population in our State is the highest in India. The people mainly depend upon agricultural production, but agricultural production is below subsistence level. The land available for cultivation is also very scarce. Over 77 per cent of the holdings are below three acres, and the bulk of them are even below one acre. The fragmentation of land is standing in

[Shri Kumaran]

the way of efficient and modern methods of cultivation. The holdings are mostly uneconomic and production is below subsistence level, the *per capita* holding being 33 per cent that is, nearly one-third of an acre.

Now, coming to the question of unemployment, up-to-date data regarding unemployment position in Kerala is not available with me, but in this House and also in the other House this problem has been discussed very frequently. The Government is, therefore, well aware of the unemployment problem in the Kerala State.

Our two major industries,—coir and cashew—are now facing a major crisis. There is terrible unemployment among the workers employed in coir industry. The coir industry has fallen into bad days because of marketing difficulties. Some of the North European countries which were importing coir mats and mattings from India have very nearly ceased to be our markets, because they have started industries of their own. They are importing coir yarn from our State and that also at a nominal duty if not duty free. Such a thing should be put an end to and the Government of India must take a very strong line when negotiating trade agreements with North European countries, to get the high tariffs reduced.

Similarly is the case with cashew industry. That industry is suffering because it is seasonal, and because of shortage of raw nuts. A major portion of raw nuts is imported from East Africa. But this import and distribution of raw nuts are controlled by certain leading firms operating in Bombay. They have a monopoly in the import trade, and all processing factories have to obtain their requirements from these Bombay firms. That also stands in the way of running cashew factories for the whole year. My humble submission is, that the Government must make the State

Trading Corporation take over the cashew imports.

In the pepper trade also, actually the producers are exploited by village merchants, commission agents and shippers. That trade also must be taken over by the State Trading Corporation.

There are many other things that I would like to bring to the notice of the Government, but I have not been given the time to finish all my points. Perhaps, the Finance Minister knows the people of Kerala and their problems better than myself, and I appeal to the Finance Minister to extend his hand of help to the people of Kerala. This morning our Prime Minister was quoting Chairman Mao. Let me also quote Chairman Mao, with a little modification, and that is "Let a hundred flowers bloom together, including the flower of Kerala".

Shri S. N. Sinha: The Finance Minister has introduced a Budget which has created a stir in the country both on account of the sweep and the magnitude of the tax proposals that it contains. He expects to collect about Rs. 93 crores in one budget year. The justification that he advances is that the Plan has to be fulfilled and for that resources have to be found. Throughout his Budget speech, this has been the dominant theme and his determination to find resources for the fulfilment of the Plan.

Unfortunately, some of the assumptions on which the Plan had been drawn up have not been realized. For instance, there has been a short fall in the public saving of the order of Rs. 23 crores. Even in regard to private savings the expectations could not be fulfilled. Collections from small savings which were steadily increasing from Rs. 39 crores to Rs. 68 crores fell to Rs. 48 crores in 1956-57 as against Rs. 53 crores for the corresponding period of 1955-56. The net

public borrowing also did not reach the average of Rs. 140 crores a year. Prices also have been showing an upward trend and registered an increase of 13 per cent over the general level of wholesale prices obtaining in 1955.

Then again, there has been an increase in the volume of public expenditure by about Rs 500 crores on account of perhaps Suez crisis and general rise of prices in the world market.

There has also been an increase in expenditure over Defence by Rs 50 crores. Besides, there is food scarcity in the country necessitating large imports of foodgrains. This is the economic condition, this is the background against which the Finance Minister had to frame his Budget and bring forward his proposals. In commencing on the tax proposal, we have to keep in mind this

It has been urged here that the Plan is not sacrosanct. The Plan is not the people of the country. The Plan is for the people, not the people for the Plan. True, nobody says that the people are for the Plan, but we have got to see one thing. Before the Parliament was dissolved—I mean the last one—the Plan was placed before the House and it was approved by it. Then we went to the polls and the Plan was placed before the electorate. Certain expectations were raised in the minds of the people. The Finance Minister has rightly observed "that the millions in India have woken up to new desires and new wants for the first time in many generations. With knowledge, that a better future for all is possible has come the aspiration that the desired improvements should take place without further delay." Hence the fulfilment of the Plan has assumed a peremptory importance. We have to look at the whole Budget from this point of view.

Many people say and it has been urged here also that by bringing the

lower tax limit from Rs. 4,200 to Rs 3,000, we are hitting the lower middle classes and by increasing the excess duties on many articles of consumption, it would be hitting the common man and this will create resentment in the minds of the people and disgust towards the Plan. But my own experience is that if the benefits which are likely to accrue to the people are explained to them, people would readily accept whatever sacrifices they have got to make. So in order to secure that, Government have got to take measures to see that these proposals are explained and it is also incumbent on every Member of this House to go to the constituencies and explain the implications of the Budget proposals. It is also for the Government to see that increases in the cost of living are checked and increases of prices are sufficiently advertised, and if possible, profiteers should be warned against charging more.

The Finance Minister has rightly placed reliance upon the willingness of the people that if they were explained as to what benefits are likely to come to them, they will willingly and cheerfully make the necessary sacrifices. It is necessary also as is clear from his own words: 'The process of development in a country where most incomes are low cannot be financed without calling for sacrifices from all sections of the community.'

In this view of the matter, I support the tax proposals in so far as it goes to include the middle class group with an income of Rs 3,000. My hon. friend, Shri Morarka the other day said that an increase in the cost of living would be of the order of Rs 3 at least for a person who gets Rs 250 per month. He further said that it might not matter to those who are having large amounts of income. But it would mean a lot to those who have got meagre incomes. Looking at it superficially one is inclined to agree to what he says, but if you find out the expenses that we are going to incur

[Shri S N Sinha]

over the social services, you will find that the actual income of the people would practically increase on this basis. The Finance Minister has made a provision of Rs 5 crores for grants to the States to help them raise the emoluments of their low paid employees, he has increased the provision for education by about Rs 7 crores, on medical and public health by Rs 2½ crores, on the welfare of Scheduled Tribes and Scheduled Castes and Backward Classes by Rs 2 crores. All these schemes are intended to give immediate benefits to those who are likely to be hit by these tax proposals. Now it is for us to create the psychological climate for sacrifice and austerity by the people. It is also for us now to create in them a sense of confidence and trust in the measures of Government, and this can be done by adopting measures of austerity and simple living. I will quote here what our Congress President has said 'Along with this call for sacrifice and savings from the nation, there will be an equal effort in the direction of economy in State expenditure'. We are asking the nation to make sacrifices for the fulfilment of the Plan. Since we are asking them to undergo hardships, it is equally incumbent on the part of Government to be vigilant in seeing that non-developmental expenditure is placed at the lowest item in the priority list. I understand that a building at a cost of Rs 5 crores has been planned for the Defence Ministry and that tenders have to be called for.

An Hon Member: The cost is Rs 55 crores

Mr. Deputy-Speaker: The hon Member should not mind interruptions not reaching his ears

Shri S. N. Sinha: There is a proposal to construct a building for the Railways at Rs 3 crores. I would request the Finance Minister to look into all these things and to see that such of the expenditures as are non-developmental are placed at the low-

est rung in the priority list. Such expenditure should not at all be incurred. Every available pie that we can save now should be utilised in the fulfilment of the Plan.

I would like here to voice the general impression in the minds of the people that whatever is obtained by the Government is not being spent in a proper manner. Even in respect of the Community Projects, the Estimates Committee has observed that the expenditure on office establishment was increasing, and that the expenditure on "Allowances and Honoraria" is on the high side. The Committee further observed that whereas the increase in expenditure on our staff and office equipment of the CPA has been quick, the same tendency is not discernible in other items of expenditure."

I would appeal to the Finance Minister that he should see that there is proper co-ordination and rationalisation in all directions.

When I visited certain Community Project centres in the States I met a District Magistrate and I was told there was a duplication of social organisation there, one appointed by the Social Welfare Board and the other by the Community Project Administration. The District Magistrate has nothing to do with the same. He said that every order with respect to those persons appointed by the Social Welfare Board had to come from the Centre. The District Magistrate is the pivot in respect of the developmental activities. It passes my comprehension why he should not be entrusted with the activities carried on by the Social Welfare Board.

Secondly, we are appointing duplicate staff for the same kind of work which are being carried on by the Community Project Administration. I would like to appeal to the Finance Minister that Government should give the best attention to see that every possible effort is taken in the

Direction of economising public expenditure.

Efforts should be taken to explain to the people as to what are the benefits that will accrue to them as per the Plan. We are told that there has been an increase of 18 per cent in national income. It is pertinent to ask how far it has been reflected in the income of the ordinary common man. We talk of per capita income but this will not lead us anywhere. I would like to tell the Finance Minister that some sort of an organisation should be set up to find out what actual increase has occurred in the income of the ordinary individual and also to assess the benefits accruing to the common man. The willingness and cheerful co-operation of the people necessary for the success of the plan, would be forthcoming if they are convinced of these benefits.

I would like to ask the Finance Minister whether he feels that all possible economy has been effected in public expenditure. We find from the audit report that every year some funds are surrendered. I don't know whether the Finance Minister has taken this aspect into consideration while framing the budget proposals to cover a deficit of Rs 365 crores, which have been brought before the House. He should appoint a Committee to see that whatever funds are allotted are properly utilised and within proper time. We have been laying great emphasis on the amount to be spent within the time. We judge the achievement by the yardstick of money spent; we do not bother to know what has been the physical achievement.

Just as the Programme Evaluation Organisation assesses the achievements of the community projects administration, some such organisation is necessary for the purpose of assessing the achievements in other fields, particularly in respect of commercial enterprises in terms of actual achievements.

Now, I would like to refer to the wealth tax and the Expenditure tax. These taxes have created a stir and this is supposed to be an innovation. It is quite logical that if we are to impose a burden on the masses of the population we should have an efficient system of progressive taxation. Otherwise that burden would be resented and a situation would develop which would become socially intolerable. Therefore, we have got to introduce such taxes which would create an impression in the minds of the people that the rich are being taxed. Wealth tax and Expenditure tax are taxes recommended by Prof. Kaldor. They are among the taxes of that self-checking cycle which Prof. Kaldor suggested. According to him, if personal income-tax, capital gains tax, wealth tax, expenditure tax and gift tax are introduced, this will introduce a self-checking system and avoid evasion altogether. An objection has been raised against the Wealth tax on the ground that the secrecy of the private family will be violated and that levy of such taxes on the companies will come within the mischief of double taxation. Moreover, there is fear of oppression and hardship by Income Tax officers. We have to rely only on the assurance of the Finance Minister that no oppression takes place in respect of administration of these taxation measures. Secondly, some improvement can be made to avoid double taxation if such of the assets of the individual which are taxed in respect of the company's assets, are excluded from the wealth or property of the individual when his assets are taxed under the Wealth Tax.

16 hrs.

There is one more point which was referred by you Sir. We are going to tax the properties in the municipalities. What is left to the municipalities then? What are the sources of the income of municipalities? I wanted to ask this question while you were speaking with respect to income-tax, the Centre is collecting it and the States are entitled to a

[Shri S. N. Sinha].

certain share. Likewise, if the State is going to collect tax on properties situated in municipalities, the municipalities would be entitled to a certain percentage of the total collections. Perhaps that would be answer to your objection.

Now, I come to the expenditure tax.

Mr. Deputy-Speaker: The hon. Member should close now.

Shri S. N. Sinha: I shall finish now. With respect to expenditure tax, I submit that I have not been able to understand why this expenditure tax has been linked up with the income of a person. The Finance Minister proposes that anybody having an income of Rs 60,000 and above alone will be taxed and would be assessable to expenditure tax, and not otherwise. But, according to Prof Kaldor, the expenditure tax is intended to curb expenditure and ostentatious living. This kind of tax should be assessed on those who spend even from their capital assets, their hoarded wealth or who lead an ostentatious life. Therefore, according to Prof Kaldor himself, who is the sole author of this expenditure tax, this is an innovation and the suggestion made by the Finance Minister does not appear to be correct from his point of view as well. If our chief objective is to curb spending and encourage people to save, it is for the Finance Minister to link it up with expenditure irrespective of income. He can give a rebate or allow certain deductions as proposed even now, and thereafter, whatever expenditure is incurred, irrespective of the income of the person, should be assessed to tax.

Mr. Deputy-Speaker: I would request the hon. Members to pay heed to the rings that are given. In the first one or two days, I had to make the Members conclude their speeches, in one or two cases, because they did not listen to my request. Then, I abstained because I felt that it was perhaps an impertinence on my part and was a disrespect to the hon. Members. But, if the hon. Members

do not listen to the rings, what remedy is left to me? I would again request the hon. Members to pay greater heed when a ring is given. **Shri Jhunjhunwala.**

Shri Mulchand Dube (Farukhabad): May I know whether those who spoke earlier in the debates in this House will be called?

Mr. Deputy-Speaker: That was answered by the Speaker. Perhaps the hon. Member was not here then.

Shri Mulchand Dube: Today?

Mr. Deputy-Speaker: Yes.

Shri Jhunjhunwala (Bhagalpur): Mr Deputy-Speaker, Sir, there is poverty in our country. Everyone says that we should get rid of this poverty. Then, what is the remedy? Our Finance Minister and our Planning Commission have given us a Plan according to which we have to develop our country. Our Finance Minister has given certain proposals whereby he wants to implement the Plan. His firm determination to implement the Plan, whatever the difficulties there might be in the way, and his resoluteness to overcome the difficulties, are commendable.

During the last few days, I have been hearing speeches criticising one tax or the other, and there is some sort of fear complex in the minds of those who speak in the name of the common man. They say that it will have a very bad reaction on the common man and they also said that if we go to the common man with these tax proposals, he would throw stones at us. This is what they say. But if they keep their mind open, if they do not instigate the common man to throw stones, and, on the other hand, if they try to make the common man understand as to why this much money is required and what for this money is required, and try to explain to him the proposals and the way of implementation of the Plan and what good result will come out of the Plan, the common man will

patiently hear and readily respond to our call. These things have to be properly explained to him. If you go with a biased mind, with the idea that all these things are bad, in that case, you cannot get the co-operation of the common man.

Shri C. D. Pande: Bias or pious?

Shri Jhunjhunwala: Bias. This is my experience. When there was the Estate Duty, of course it appeared revolting to some and to me also in the beginning. But when I went into the spirit of it and when I realised that we have accepted the socialist pattern of society, I found that it was most reasonable and I was successful in explaining to the people who were against it and in converting them to my side.

Similar is the case here. I do not want to dialect on this. If we have a fear complex on this point and think that the people will not respond to it, it is no good. But then, certain things have to be done also from the side of the Government.

In order to implement the Plan, the first thing is, we have to find out the finances. Our Finance Minister has proposed several taxes. I do not want to go into the theoretical discussion of those taxes, much less on the niceties of those theories. I just accept them and I am for all the taxes he has proposed save and except a few which I shall name later. So far as the wealth and expenditure tax are concerned, the Finance Minister has said that these two Bills will be sent to the Select Committee and the points as to how those taxes will be implemented, what are the defects in these measures, etc., would better be discussed in the Select Committee meetings. As I have said, I do not want to go into the theories and niceties of those taxes. Many things can be said both against and for them. I simply say that we will have to accept all these tax proposals if we want to implement the Plan.

So far as the lowering of the tax level is concerned I am not for it. I do not want to take the time of the House by giving arguments against it. Much has been said. My friend Shri Pande has explained thoroughly and I agree with every word of what he said. I would request the Finance Minister that apart from the very low amount which, he says, one will have to pay—Rs. 8 or Rs. 10 per annum—it will have a very bad psychological effect on the middle class people. I would request him to reconsider this proposal.

Then there is this wealth tax. First of all there is this wealth tax on companies. There might be duplication of this wealth tax—first in the hands of the company and then in the hands of the shareholders and so on. That has to be taken into consideration. I need not discuss it here. Then there is a tax on post-cards. This should not be there. I do not want to give reasons as I do not want to take much time of the House. There are some articles on which taxes are being levied from time to time. One of the articles is the mustard oil. It is an edible oil taken by very poor people on our side in Bengal and Bihar and whatever tax is levied on that will hit the poor people as they consume it daily. So taxes on edible oils should be reduced, if not totally removed.

Then I come to the next point as to what we have to do on behalf of the Government so that we can have the co-operation of the people. Every one says, and the Finance Minister has admitted, that there is wastage in our expenditure both in our national projects and also in our civil expenditure. I would suggest that some of the civil expenditure may be reduced. But I do not want to go into the details of it. When I say there is wastage I do not want to cast any reflection on the hard-working services, who are doing very good work honestly in order to implement what the Government wants. But the difficulty with them is that they have

[Shri Jhunjhunwala]

got a particular kind of background with which they work which necessarily results in red-tapism and delay which in its turn leads to corruption and unnecessary wastage. Those things, if the Government can take note of and try to reduce, I think much better results can be shown.

Regarding wastage we find from the reports of the Estimates Committee and the Public Accounts Committee and other reports that there is great wastage. There can be great savings if proper attention is paid to these matters. The reports of the Estimates Committee and the Public Accounts Committee are more or less post mortem examination. I have no concrete suggestion as to what form that kind of supervision should take but I was thinking in the lines just as we have the post-mortem examination in the Estimates Committee and the Public Accounts Committee, we should have some sort of supervision so that we can have monthly progress report and balance sheets of all the projects we are running. Those balance sheets should be examined by some Members of Parliament and some committees might be appointed by the Finance Minister. This should be examined not with a biased mind to find fault here or there but with a constructive mind that if there is any wastage anywhere or likely to be wastage in future on account of any scheme which has been undertaken, that should be pointed out then and there. In that case there is a likelihood of much wastage being saved.

I do not want to go into many other matters in detail. Regarding supervision I have just given my suggestion. Then there is the great task of austerity. Suggestions are to reduce the income of our ministers and officers and so on. This will help us no doubt but what is required is that we should think of the common man and who should think as to how they are leading their lives. In that context we should have some psychological austerity in our mind and we should try to lead a simple life. That

will give a good example to the people that we are also trying to do something for our country by saving some of the expenses for the development of our country. But the other day Acharya Kripalani was saying about pomp, this and that. In some places this is necessary. I am against it but not so much. But then one thing I want to point out. This thing has gone down to an ordinary village inspector. When I had been to my constituency I pointed out to highest district authority that these are the things which are happening, your inspector, your magistrates and other people, when they go there, why can't they point out all these ordinary things which, when we go, we have to point out. He said that it is perfectly all right. When they go, they don't do anything. I know it. They imitate the habit of our Ministers. I do not know about the Union Ministers I am talking about the State Ministers. When they go to the district towns or the villages they do very important things. They do opening ceremony. They will have garlands. All the big officers, the Commissioner, the magistrate, the Superintendent of Police, all of them go there. They create a sort of show. When somebody goes there, the whole of their time is wasted.

Shri S. N. Sinha: And a truckload of policemen

Shri Jhunjhunwala: Yes a truckload of policemen. He is the son of a Finance Minister and he would be seeing it every day. They have parties in the evening. So I tell the Finance Minister that when he gives grants to the State Governments he should see how that money is spent. This is a thing which should not be taken lightly—this pomp and show. Those officers were saying that these things instead of helping them in any way in their administrative waste their time. They demoralise the public and the services. Even an ordinary educational officer, when he goes to a school, he wants to have

some kind of a function in order to make a name. These are the things that are happening in our villages. I would like to know from the Finance Minister what steps he would take to get the co-operation of the common man. They say, "you come to us and say that these taxation proposals are good, so much good work is being done, that is alright". But they say "you may know that, we have not seen it". They point out the pomp and show" and say "this is what your Government is doing, this is what we see". We have to keep quite. If we have to create a psychological effect on the minds of these people, if we have to get co-operation from them, we should do away with such kind of pomp and show, if not what Acharya Kripalani had said

I shall conclude and say that austerity and other things should be more psychological rather than going in for so much per month, here and there. This is very necessary. If you want to have the co-operation of the common man, you have to set an example before him. This must come from above. We go and tell them that all these charities are being done. They say, all this is coming from our charity, you people are coming here and creating all these things and corruption. They give examples. It is asked, will be able to prove them. They say if a murder is not proved, how is it possible to prove all these things with high officers and other things, you come here and you can see it, every day

Shri S. N Dwivedy (Kendrapara)
 The Prime Minister told us this morning that this Budget would not give you socialism and we need many more such budgets if we want socialism in this country. I agree. Nobody expected that this budget would give us socialism. But, I was expecting that this budget will at least indicate the trends as to where we are going. We cannot discuss the Budget separately as we are in the midst of the Second Five Year Plan. The Budget is a concrete thing, a manifestation of the Plan which is before the

people and the people will judge the Plan, which is still a distant dream before them, by the budget that you place before them. Therefore, it becomes important from all points of view, and we will know where we are going

If we take this budget you will find that there has been no change in the policies pursued by the Congress Party of the ruling party since it accepted office. The First Five Year Plan is over. Still, the same capitalistic policy is being pursued. Taking these taxation measures into account, I do not think that it is a great departure from the previous policies. I agree that some new taxation measures like direct taxes such as the wealth and expenditure taxes have been introduced. This is a new thing no doubt. But, it is not a step towards the liquidation of capitalism. It is only may I say, one step towards the liquidation of richness. For half a dozen years you have been granting concessions after concessions to the capitalists. As a result of that, the proportion of direct taxes to the total taxes declined from 40 percent in 1944-45 to 34 percent in 1953-54. Now you are expecting about Rs 7½ crores from the rich people which is just the amount which you have given to them as a new concession by exempting them from super-tax and other things. I do not think you have evolved any policy in taxation, which will promote reduction in inequalities of income and wealth, which is one of the principal objectives of the Second Plan, for which all people in this country or parties like ours are going to support this Plan. There cannot be any blind support for this Plan. Repeatedly we have been told that in the elections we have got the verdict of the electorate in favour of the Plan, and so the Plan must go through. I submit that there can be no blind support to this Plan. In the way the Government is proceeding, I am afraid, there would be blind opposition all over

[Shri S N Dwivedy]

If you take into account these taxation measures, these new excise duties, —I am not going into the details—many hon Members have pointed out how it is imposition which the common man cannot bear. May I ask the Finance Minister to enlighten us whether the new taxes and the additional money that the Finance Minister is going to get will help us or give more money to finance the Second Plan? I find the gap in the Second Plan is increasing. The capital outlay has been increased to the tune of Rs 600 crores. There is already a gap on account of deficit financing, Rs 400 crores. It was contemplated that from the current revenue, we will get Rs 350 crores in the course of five years, that is Rs 70 crores each year. Then, we had also expected—this is the Plan—that we will get Rs 450 crores from additional taxation. But, in this budget, what do we find? In the current revenue, there is a deficit of Rs 33 crores. The additional revenue that you get from the new taxation is only Rs 70 crores. So, it will be found that we have only Rs 44 crores as surplus whereas it is expected that we will be able to get about Rs 160 crores out of current revenue and out of additional taxation. But I do not know how this expectation is going to be fulfilled and how the Finance Minister is going to get this money to fulfil the target. Does he expect that the State Government would be able to have new taxation to the tune of Rs 50 crores? We have had before us the budget of Rajasthan and Punjab, which are deficit. Most of the State budgets will be deficit, there is no doubt about that. Therefore, my feeling is that the new taxation measures or sacrifices that they are calling for from the people are not meant for assisting the Plan or going ahead with the Plan. These are meant for the normal expenditure of the administration. Because, even out of this money, you are providing Rs. 50 crores for defence. Whatever you get

from additional taxation is going to be eaten away by the normal administrative machinery. Therefore, the Plan remains where it is and the gap will be wider. What I mean to say is, really, it is not the size of the Plan that matters. It is not the question whether we have a bold plan or a modest plan. The question is, what is structure that we are going to build. That is the main question before us. From that point of view, we have to consider the entire position. If we see the structure before us, if we take into account the present situation in the country, the rich have definitely become richer. This taxation is going to hit the middle class, the lower middle class and the poor man. We are going to have heavy industrialisation. The fears expressed that the Plan will hit the agricultural class have been proved. With the execution of the Second Plan, the rural community will become subservient to the industrial sector, hewers of wood and drawers of water. Today we have food scarcity. Sometimes you say "Yes", and sometimes "No".

Mr Deputy-Speaker. Have I ever said so?

Shri S. N Dwivedy. I mean the Government

Mr Deputy-Speaker: The hon Member must address the Chair

Shri S. N. Dwivedy. Spokesmen of the Government give us different versions about the food scarcity, but it is a fact that agricultural production has not come to our expectations. In the First Plan it was thought that we would be able to give irrigation facilities to 8.5 million acres of land through minor and major irrigation schemes, but after the completion of the Plan we find we have been able to give irrigation facilities to only 6.3 million acres, and out of that only 4 million acres have been able to avail of this facilities, that is, the machinery in the States has not been

able to utilise to the full extent the irrigation facilities that were afforded in the First Plan. Along with this, you do not give the agriculturist any stable price. The prices are rising. There is no radical land reform. Lands are not being distributed. We say we want a ceiling, but the ceiling is never fixed anywhere. While replying to the debate on the President's Address, the Prime Minister admitted that land reforms had not been attended to as the Planning Commission wanted, that it has not been done to our expectations by the States. But what steps are you going to take to see that land reforms are taken up immediately? That is the crying need. Unless the agriculturist in this country feels that this Plan is going to benefit him, is going to give him more money, to give him security, I do not think the Plan is going to succeed. You cannot build up a Plan by killing the middle classes, the poor man and by sacrificing the agriculturist. Therefore, I say this Plan is not likely to fulfil the expectations which we have before us. I therefore feel that this Budget has nothing more to give us.

In this connection, I would point out one thing. There has been talk of taxation, and we have been told that the Taxation Enquiry Commission's Report is there on the basis of which these things are being done. I want to point out that the Commission also suggested that there should be some high-powered body to effect economy in the administration. They were so much disturbed at the non-developmental expenditure incurred by the Central and State Governments. What have we done so far in that regard? Has the Government of India or the Finance Minister taken any step to show us that really they are serious in effecting economy in the administrative sphere? Nothing has been done so far. If we take a little trouble in regard to this, the difficulties which we are going to add to the common man will not be necessary.

We are taxing the common man for tobacco to the extent of Rs. 6 crores.

I would suggest that if we had the determination, we could have straight-way suggested an amendment of the Constitution to do away with the privy purses of the Princes. I am sure that if there is no whip from the Congress Party, there will be an overwhelming majority in this House in favour of the abolition of the privy purses. If we do not want privileged classes, if we want a classless society, it is but proper that we take some such step which will enthuse the people so that they will feel that something concrete is going to be done. If only we consider we will find that there are several sources which we can tap without taxing the people.

In conclusion I will quote what the Finance Minister has said in an article. He has said:

"In a democratic country the requisite authority is either lacking or cannot be used. The only substitute to authority is to carry conviction to the minds of the people that a Plan is needed for their well-being and the well-being of the State and the nation."

I feel that is the main problem before us. Is this Plan or the Budget meant for the well-being of the people, of the nation and the State? I say "No". Therefore, people have a right to resist the taxation measures. The Plan should be modified or reshaped in such a way that the common man will feel enthusiastic over it. It is not a question of sacrifice. People in our country have sacrificed. There was our great leader Mahatma Gandhi. When the conditions were miserable, our people have come forward to sacrifice. They will certainly come forward before the country today if they feel, if they have the conviction and faith that something really good is going to come to them.

Shri Rameshwar Rao (Mahabubnagar): The hon. Finance Minister deserves to be congratulated on his Budget proposals. The tax structure in India needed basic alterations, and the present proposals incorporate these necessary changes. And surely

[Shri Rameshwar Rao]

the Budget and proposals for taxation are but instruments for the fulfilment of the national Plan, and unless we take a look at the Second Plan and analyse it in the proper perspective, it is possible that our assessment of the taxation proposals may not be quite correct and we may not be able to assess their effect on the economy of the country. While I agree that the investment proposed in the Second Plan is necessary if the country is to leap forward into an era of progressive agricultural and industrial expansion, I am not quite sure that the emphasis placed upon urban and rural development is properly conceived. There is a basic difference in the progressive expansion of industry, of urban development and agriculture and rural development.

It is my view that this basic difference in progress and expansion creates in time a certain imbalance in the economy, unless we plan consciously to avoid this imbalance. It creates economic forces which compel and necessitate an ever-expanding rural base. What I mean is that urban production and rural production, industrial production and agricultural production, capital goods production and consumer goods production, should be mutually complementary, and it should be possible for them to absorb each other.

A historical analysis of the industrialisation of other countries will indicate this imbalance. Capitalist countries, so-called, of Europe, temporarily solved this problem of imbalance by colonial expansion. America apparently solved this imbalance through a process of capturing world markets. My view is that Soviet Russia has been able to postpone facing up to this problem of imbalance by an accidental expansion of its rural base by the addition of Eastern Europe and China to the Soviet Economic block.

This imbalance makes itself more evident in a period of rapid industrialisation. I wonder whether it is

not possible for us to avoid this imbalance by learning from the experience of other countries and planning wisely.

This brings me to my second point, namely that of our vast hydro-electric projects. These vast hydro-electric-cum-irrigation projects are absolutely necessary, and they have been given the pride of place in our First Five Year Plan, and rightly so. But then these vast projects take a long time to yield. While we continue to inject crores of rupees into the economy of the country, they do not immediately result in production. A project like the Bhakra-Nangal or the Dhomadar or the Hirakud or the Nagarjunasagar is necessary, but while in the course of the five or ten years of its construction, we inject may be about Rs 200 crores or so into the country's economy, there is no immediate resultant production. Naturally, this surplus money leads to a rise in prices. Even when development does start, it necessitates a further dose of money injection into the economy by way of assistance to agriculturists for cattle, for implements, for housing etc.

Well, I do not mean that we should not have these huge hydro-electric-cum-irrigation projects, because they are necessary, but I feel it would have been wisdom for the Planning Commission to have considered whether simultaneous with these hydro-electric and irrigation projects, an equal amount of money could not have been invested in small irrigation works. By small irrigation works, I do not mean the medium irrigation works, but I mean the really small ones—the small tanks.

Hon Members of this House, while travelling in the country, especially south of the Vindhya, would have seen the countryside dotted with tanks. These are the small irrigation tanks which can easily be more than double. The advantage of these small irrigation tanks is that they need no cement, they need no steel,

and they need no high technical skill. Even labour problems do not arise, because there is no question of transhipment of labour, local labour is sufficient. And each of these tanks need not cost us more than a lakh of rupees or two. If we had thought of these small irrigation projects, we could have planned and built one such tank for every hundred villages in this country, and we would have built 5,000 tanks a year at a cost not exceeding 100 crores, and at the end of the year, they start production, because it does not take more than a year to build these tanks, and production is immediate. The money that is injected into the economy is absorbed by this increased production.

The area that each tank can irrigate is about a hundred to three hundred acres of double crop land. Thus, a million acres can be brought under the plough every year. As I said, the advantage lies in the fact that they do not need high technical skill. They are just earthen bunds probably with a little stone rivetment, and a little masonry for slices and where natural by washes are not available, for the Viers.

This brings me to the third point I wish to make that of infusing enough enthusiasm in the country for our National Plan. You would agree that enthusiasm and sacrifice cannot be legislated. They have to be evoked, and the peasant in India, the villager in India does not travel and see. No amount of our talk of the First Five Year Plan will enthuse him. I have just been talking about small irrigation tanks. If they are taken up, the villagers will see, will participate in their construction, and will immediately reap the benefit, and thus be enthused by the plan, become participants of the plan and be moved to greater sacrifices. If we are going to ask the people to tighten their belts, we must give them visible signs of progress, we must make them feel that progress is being achieved and developments are taking place.

Very early, we shall have occasion to discuss in detail the new taxation proposals, especially the tax on wealth, and the tax on expenditure, that the Finance Minister has proposed.

But I would urge the Finance Minister to seek ways and means of improving tax collection. It is generally accepted that crores of rupees are evaded, and income-tax is not collected in full. By improvement of tax collection, surely, I do not mean harassment of individual assesses which has become quite a common feature of tax collection work. But what I mean is rightly bringing into the net hundreds of persons who today evade taxes. This can be done, I feel, if every person in this country who is carrying on a trade or a business is asked to have a licence for carrying on that trade or business, and it is made obligatory on him to have a bank account and that all payments that he makes and all moneys that he receives is done through cheques. I appreciate that small amounts of the order of Rs 5 or 10 or 15 cannot and need not be paid or received by cheques. But, surely, amounts of over a couple of hundreds of rupees can be paid and received through cheques. Since the State Bank of India has a wide programme of opening branches throughout the country, this insistence should not be very difficult.

Further, I would urge the Finance Minister to see that the relations between the tax collectors or the assessors and the assesses becomes healthy. By healthy, I mean that the relations should be more cordial, because in various parts of the country, the tax collecting officers insist on the collection of taxes, irrespective of the hardship they may be causing to the assesses very often through over-assessments.

I believe that there are instructions from the Ministry of Finance that the tax collecting officers should collect a

[Shri Rameshwar Rao]

certain minimum amount of tax within their area I feel this "farming" of tax collection is very unhealthy. Probably, the Finance Minister may like to look into this

There is also a great deal of over-assessment that takes place, and thus, I believe, is used very often as a threat to extract extra-legal gains by the tax collecting officers. I would very much like the Finance Minister to look into this and see if over-assessment cannot be controlled, and made an administratively punishable offence because over-assessment is one of the things that leads to tax-evasion often, because people are afraid that their money will be locked up, that they will suffer and lose, and that appeals are expensive and will take long years for conclusion and under threat of over-assessment they offer bribes

Although no exception can be taken to the introduction of the newer forms of direct taxation contemplated, I feel that the excise duties levied on a large number of necessities like tea, coffee, sugar, matches etc should be reconsidered. These will fall most heavily on the poorer sections of the population, especially, on the very poor and the lower middle classes who can ill afford any greater burdens than those they are already bearing. The Finance Minister may like to consider the lightening of these burdens. Another reason which should make the Finance Minister consider the lightening of these burdens is that if necessities are taxed, it results in a rise in prices. The Finance Minister has given us certain figures of what should be the price rise. But surely going into the market will indicate to us that prices have risen very much more, and if prices rise, I am afraid it would set in motion a wage-price spiral and our Second Five Year Plan may not reach its completion in its present form. This country at this stage cannot afford a wage-price spiral.

The increase in food prices has been alarming. When the Minister of Food and Agriculture says that there has been an increase in food production, I am not in disagreement with him, but food production has certainly not increased as much as the figures seem to indicate. During the war when we had a system of control and of levy and quota deliveries, agriculturists usually depressed their production figures. When after the war we removed controls and there was no need for levy quota deliveries normal production figures were given. This normalisation of depressed production figures given the impression, I believe, to the Food Minister that there has been an increase in food production. Of course, there has been a certain amount of increase in food production, but certainly not as much as the figures indicate. It is mainly the difference between the depressed figures and the normal figures that has misled us into thinking there has been a sizable increase in food production. This error should be rectified.

Another reason for increase in food prices is that scheduled banks in India have advanced nearly Rs 200 crores against foodgrains. This has naturally increased holding capacity and has led to hoarding. Surely the Reserve Bank can call back these advances and this will compel hoarders to sell their foodstocks.

Further, I would like to urge for the special consideration of the Finance Minister that he to consider if there is no way of exempting agricultural needs of iron and diesel oil from the levy of his crave imposts, because we have to keep down food prices if our Plan is to succeed. This may be achieved there—quota permits to agriculturists, quota permits for iron and diesel oil.

While decreasing excise duties may lead to a loss of revenue, would the Finance Minister consider alternatively an impost on cinema tickets in this country to make up the deficit.

resulting from such decrease of excise duties on essentials? There is no Central tax on cinema tickets. An anna on the lower-priced tickets and two annas on the higher-priced tickets should, I am sure, give a large return to the Central exchequer. The States do have a tax on cinemas but the Constitution does not prohibit the Central Government from levying an impost on cinema tickets. I am singling out cinema tickets to the exclusion of the theatre, music, dance, drama and sports. Tax on Cinema tickets being a tax on luxury will not affect the price structure.

In conclusion, I would like to congratulate the Finance Minister on his very bold approach and I do hope he will look into the various points that have been raised by various Members in the House and give real and substantial relief to those sections of the population which need them very badly.

Pandit K. C. Sharma (Hapur)
 While speaking on the Budget, one of the points I want to stress is about wastage. I respectfully submit that the very idea and birth of a budget is an anti-thesis to the possibility of wastage in government expenditure, because when Younger Pitt in 1773 for the first time brought in a system of budgeting, the idea was guidance and control of expenses with regard to the Napoleonic wars. It was a measure devised against wastage of public finances.

Therefore, I beg to submit that while it is good to appraise the programme of the Government, it is necessary to make financial arrangement and also to lay down the fiscal policy as the essential features of a modern budget, it is all the more necessary to stress the point that wastage, unwanted expenditure, overlooking economy in public expenditure and also disregard for the utility side of expenditure incurred by the Government is almost a crime in the modern public financial system.

16 56 hrs.

[**PANDIT THAKUR DAS BHARGAVA** in the Chair.]

I have no quarrel with the Finance Minister on the taxation proposals. I do not fight him on the point of the excise duties. We know that once we have given our consent and accepted the Second Five Year Plan, we have to find the wherewithal to carry out the programme, though I do agree that there is neither magic about five years nor any miracle in the Plan. We may extend it, we may scrap it or we may alter the programme. We are a sovereign body and it is up to us to make the progress as we like. But having agreed to a certain programme, having considered it day after day, having gone to the people and taken their vote, making them understand what the proposals are and what they are required to do, I think the average intelligence should accept the fact that we are going in for a programme and we have to pay for it.

Shri Goray: Next time, we shall be very careful.

Pandit K. C. Sharma: Yes. That is the beneficial effect of reducing the limit of exemption from Rs 4200 to Rs 3000, because more people would be sensitive to the taxation proposals. The best Government, the best democracy, is not able to provide a state of affairs where the average man is not made to pay for the benefits derived from the Government. That is unfortunately not possible, though that would have been the ideal system. The man who does not pay is not sensitive to what the rulers do. If the average voter is not sensitive to what the rulers do, the rulers go demoralised. The electorate watches the activities and doings of the rulers. The man who is sitting on behalf of the electorate here keeps a watch and tries to control Government's activities. Therefore, the greater the taxes, the greater the number of people who pay taxes, the more sensitive they would be and more criticism there would be—and more watchfulness.

[Pandit K. C. Sharma]

there would be—with regard to the Government's activities. It is not the representative here alone who is watchful. It would be the people the taxpayer who would also be watchful. Then why should he fight shy of taxes, if there is a greater number of people who are sensitive to the activities of the Government, who watch what the Government do, who criticise the Government and say that Government are doing wrong? It is a simple question of rationality. You cannot have the benefit of government without paying for it.

Does not a man who gets Rs 3,000 in this country certainly derive benefit from the Government's activities? Does he not send his children to school?

Shri Goray: And pay the fees

Pandit K. C. Sharma: Does he not get treatment for the sick? He gets much more than what an ordinary citizen gets in this country. Every educated man, wherever he is, certainly getting benefits from the Government, and the present Government is certainly a good Government. It might not be so good as my hon friend wants, but it cannot be otherwise than a good Government. So he has to pay. There is no escaping from it. When he pays it, he will naturally be sensitive, he will naturally be watchful. Also my hon friend's point is gained. There will be more critics of the Government than there at present.

Ours is a programme of development. But economic development always proceeds along a broad front. It starts from relatively simple matters like public health and literacy and proceeds to commercial and industrial enterprises, commercial moralities, other development programmes, innovations and technical progress, but all the wealth of the technical knowledge and all the innovations would not achieve the objective if a sound and good administration is lacking.

17 hrs

You may have all the capital available in the world at your disposal, you may have all the technical knowledge and engineering skill at your disposal, you may have very good commercial and industrial entrepreneurs, but if a sound administration is lacking the objective would not be achieved. Therefore, I beg to submit that it is no excuse to say that the officials in our administration come from the people and they are from amongst us. Is not a dacoit from amongst us? Is not a murderer from amongst us? Is not a pickpocket from amongst us? Is it any justification for anybody to say, what can I do with a dacoit who is my neighbour, or who was my servant two years back? Is it any justification for anybody to say, what can I do with a pickpocket who is my servant's son? This is no logic. No modern Finance Minister can stand up and say that No tax-payer would accept this argument.

Therefore, the first thing that you should do is to overhaul your Union Public Service Commission. What sort of people have you put in there? They have put in the services book-worms from universities, men having no experience of the world. This is the crux of your problem. Your recruitment is defective. You take people simply on academic qualifications, while in a developing economy, in a building programme, where a new State is being built up, you require men who can do things. What have you done in the Constitution? You have scrapped the old India and built a new India. Therefore, you want brave men, men of character, men who have got the capacity to work, men who have got dash and courage, and not men who buried themselves in books to write in an examination whatever they could swallow in thirty days before. Our Union Public Service Commission is not a Commission which can do any good so far as recruitment to services is concerned.

Secondly, there is the question of training. Train your people. Human character is flexible. You can change a man. Modern psychologists say that in seven years a man changes himself entirely. Can't you change your people by giving them three years' training to be honest, hard working, responsible and to be responsive to the people's needs and the country's good. Where is the man who has built a nation, who has built his country and not felt proud in the glory of his land? Why put a man who is taking a woman in Connaught Circus spending public money and taking bribes? You have got all sorts of men in the services. It is simply a demoralising spectacle. To justify it on any ground is simply not only bad logic but, to say frankly, it is almost immoral (*Interruption*).

The third thing that I want to point out is that we should have enough of watchfulness by organisational set-ups. When advances are made it is not only necessary to see that the calculations are correct, but it is also necessary to see that the money is spent on the job. The working should be closely watched to see how much has been spent and whether we are getting enough for the money spent. A necessary organisational set-up should be there to look at every stage of big projects, to do the calculation work, to see the performance and then watch for the result.

The Finance Minister has set up some organisations. There are Financial Advisors. But the result has been, not that economy has been effected or we have got better results, but complaints have come that the finances were not available when they were needed. The fact remains that their watch was not successful, money was not saved, no economy was effected and, on the other hand, there was delay in the completion of works. This is the report that we have got. The measures we took for saving money did not result in any saving, and it resulted in delaying completion of works.

Mr. Chairman: The hon. Member has already taken 15 minutes. Even though there was a talk or giving only ten minutes, 15 minutes is the time fixed for each Member. I would, therefore, request the hon. Member to conclude his speech.

Pandit K. C. Sharma: There is no artisan worth the name who cannot sharpen his tool. I, therefore, simply beg to submit that we can sharpen our tools, mend them and make them adjust to the task before us.

Coming to taxation proposals, I would simply say.....

Mr. Chairman: Order, order. The Deputy-Speaker, when he was in the Chair, asked Members to kindly heed the bell. I have rung the bell twice. The hon. Member is now proceeding to another point, which means that he will take another five minutes. I cannot allow so much time.

Pandit K. C. Sharma: I will conclude in two minutes.

Mr. Chairman: That also would be an unconscionable amount of time, so far as the present position is concerned.

The hon. Member has already taken 17 minutes.

Pandit K. C. Sharma: I will take only one more minute. With regard to taxation, the criteria for tax are: rationality, effect on inequalities, economic effects and practical aspect. Judging the tax proposals on these, I do not find much fault with the Finance Minister's proposals except this, that I doubt very much whether the administration as it is, which he calls as from amongst us, would be able to realise what is expected from the proposals. Taking it for granted that they are not equal to the job, that the Finance Minister has bad tools in his hand, I doubt whether he would be able to bring in the necessary administrative efficiency so that they may find out ways and means to see that the taxes are readily paid.

Shri Hyamiewta (Autonomous districts—Reserved—Sch. Tribes): Mr. Chairman, Sir, it is a matter of great surprise to me that the Finance Minister made a vague reference to certain disturbed areas in the border, when he was asking this House to give its consent to a grant of Rs. 155 lakhs to the State Government of Assam, as a contribution towards the maintenance of law and order in certain un-named border areas. Is it because the Minister does not know the names of those areas? We also do not get any light from the publication issued by the Government, namely, "The activities of the Defence Ministry." The President's Address was simply silent on the Naga question. It was only when a question was put to him on the 27th May that the Prime Minister had to make a reference to the Naga problem. The Prime Minister by his reply was giving this House an impression that things were returning to normalcy in the Naga areas, while the Finance Minister described the expenditure in those areas as "abnormal". The words that the Finance Minister used were these:

"The State Government of Assam had to incur large expenditure on providing relief to the affected people, borrowing police forces from other States and constructing roads and bridges to facilitate communications."

This abnormal expenditure has caused a great strain on the State's resources and the Government of India have agreed to meet 50 per cent. of the cost of relief measures and of roads and bridges and the entire expenditure on the police borrowed from other states.

As against this, the Prime Minister claimed that his Government's policy has yielded "a measure of success and the incidence of hostile activities has decreased." I find it difficult, Sir, to reconcile these conflicting statements. The expenditure should not continue to be abnormal, if the purpose for

which it is intended has yielded 'a measure of success.' I do not know what the Prime Minister means by 'a measure of success'. Wherever we turn in the Naga Hills, we see that things are to a greater, if not the fullest, extent the same as they were 2½ years ago, when 'the shooting war' in the Naga Hills started. The abnormal expenditure incurred by the Union and State Governments is still continuing; the vast military concentration under the command of a Major General is continuing; the police forces are still being borrowed from other States; and the elections in spite of the unnatural, if not manipulated, returns of three Nagas to the State Legislative Assembly, have been a failure.

If I am not mistaken, Sir, the Prime Minister at one time estimated the strength of the Naga hostiles at between 1,000 and 2,000, all of whom were equipped with outmoded weapons left over by the British and Americans in the last war. Yet when 450 of them were killed and 352 captured and 234 had surrendered, according to the figures supplied by the Prime Minister after 2½ years of expensive military operations there, the Naga problem was still as it was before, and the solution is as remote as ever. The reason is that the people are still solidly behind the rebel leaders. We must admit this fact if we are to find a peaceful solution to the Naga problem. It is difficult for me within the short time allotted to me to suggest ways and means which may lead to the solution of the problem or by which the Nagas may be persuaded to give up their independence demand in exchange for real autonomy within the Indian Union together with the other Hill brethren.....

Shri Dasappa (Bangalore): May I raise a point of order? I think the speech would be very appropriate when the Demand on Home Affairs or Defence or of the External Affairs Ministry are taken up, but in the present discussion on the Budget, I am afraid, it may be a little inappropriate.

Mr. Chairman: So far as the present discussion is concerned whatever the hon. Member has said is relevant can very well be integrated into the Budget. He can just say that all these expenditures in the Budget could have been avoided if a certain policy was taken up or even now, if a certain policy was taken up, the demand in the Budget can be affected and can be made more limited, though at the same time, it is quite clear that the hon. Member has just touched the point which may not be replied by the hon. Finance Minister. It would be wiser to just emphasize the point he is making at the proper time. This is not the proper time to discuss about the Nagas, and the broad policy in respect of them. There is no point of order, but at the same time, the suggestion made by the objecting hon. Member is one which, if the hon. Member speaking wants may be accepted by him, it would be of benefit to the cause which he has advocating. That is all that I can say.

Shri Hynniewta: It has been mentioned, Sir, in the speech of the Finance Minister that 1 crore and 55 lakhs will be sanctioned to the Assam Government for the maintenance of law and order there. I would like to bring this fact to the attention of the House so that in future no more unnecessary expenditure should be incurred in order to kill our fellow Indians because, I believe, everyone in this House will feel that the Nagas are fellow Indians. We have not made provision in the Budget to kill one another? This is against the policy which we preach to the world, the policy of peaceful co-existence, the policy of peaceful settlement of international disputes. Are we peacefully co-existing within the confines of our own country? That is the question I am asking. We are suggesting measures for the solution of international disputes, but we cannot settle the dispute within the confines of our own country. That is the reason why I mention this question. I have many things to say about this Budget, but I have excluded them because I feel this is most important, because I am the

only member who represents the tribal people living in the eastern frontier of India—the frontier which is so vital to the defence and security of India. We are raising the Defence expenditure from Rs 203 to 252 crores. Are we going to increase the Defence expenditure in order to kill one another? That is the reason why I am bringing this point to the attention of the House, to the attention of the Finance Minister, to the attention of the Government, and to the attention of the country as a whole.

Sir, I also wish to bring another point which is related to this and that is the fast deteriorating situation in the other frontier hills of Assam, which if not checked in time by methods of persuasion and suitable constitutional changes may assume dangerous proportions, the consequences of which will have far-reaching repercussions on the entire economy of the country as a whole. The other tribal people in the border areas, the Khasis, Garos, Lushais and others are being subjected to the same humiliating treatment at the hands of the present Assamese ruling class which seeks to promote its selfish interests by exploiting the tribal people and by depriving them of their rights and lands.

Therefore, Sir, I want to emphasise the fact before this House that should such an explosive situation in the Naga and other hills be allowed to continue, the Finance Minister will, in course of time, have to come forward with heavier taxes, with more oppressive taxes, to meet the rising defence expenditure necessary for the military operations there, and a series of five year plan will have to be framed in order to annihilate the people in those areas for as the Nagas have shown, they will never submit to insults, exploitation and ultimate economic enslavement. When we are demanding a State of our own, we are branded as anti-national and separatist elements. When we rise to fight for our rights and interests our movements are ascribed to missionaries influence. How long are we to tolerate such an out-

[**Shri Hynniewta**]

rageous insult and falsehood? I do not believe in violence, because violence can only destroy; it cannot build anything good. I am proud that the Khāsias who have borne the brunt of these insults and exploitation, so far, in spite of grave provocations, have never indulged in any act of violence. But I am beginning to hear today our young men talk of violence, trying to justify it by quoting that famous patriotic saying: "Is life so dear and peace so sweet as to be purchased at the cost of slavery and chains? God forbid it, I do not know what course others will take but as for me give me liberty or give me death." Therefore, I appeal to this highest tribunal of the country to help us fight violence in all its forms instead of drawing us into it, and to turn the martial spirit of the tribal people into healthy channels for the defence and the security of India. The British did it during the last war and reaped a rich harvest. Sir, we the tribals are deeply wounded in our hearts when hundreds if not thousands of our Naga brethren are being killed in the military operations there because we feel that the Nagas are the flesh of our flesh and the blood of our blood. Does the rest of the country, may I ask, Sir, feel that the Nagas and other hill tribes are Indians or do they call them Indians only to have an excuse to exploit them, to rule over them and to annihilate them? I appeal to this House to treat the tribals and the Nagas as Indians, who deserve our love, our sympathy, our service and our protection. Let us afford them real opportunities to grow and develop, in the words of our Prime Minister, "according to their wishes, genius and traditions." That is the path that the Father of the Nation would like us to tread. That is the way whereby we can dispense with the abnormal expenditure in the disturbed areas and use it for development works. With these words, Sir, I resume my seat.

श्री भगत दर्जन (गड़वाल) : माननीय सभापति महोदय, मैं वित्त मंत्री महोदय को

दो दृष्टियों से धन्यवाद देना चाहता हूँ। पहले तो इसलिए कि जैसे कि उनके पूर्ववर्ती वित्त मंत्री महोदय श्री देशमुख साहब ने हिन्दी में भी बजट-साहित्य देने की प्रथा प्रारम्भ की थी उस को हमारे बर्तमान वित्त मंत्री ने भी जारी रखा है। लेकिन मुझे यह कहने के किये क्षमा किया जाये, अस्ट्रेंस-इन-फर्मेंस-को-कर्स्ट के हुए अपने बर्तमान वित्त मंत्री महोदय के प्रक्रियाएँ अशिष्टता प्रकट नहीं करती कि मैंने इस बजट का अनुभव किया है कि इस सदन में हिन्दी के भाषणों और हिन्दी के प्रश्नों के प्रति उन्होंने उपेक्षा का भाव बनाये रखा है। मैं यह प्राशा करता हूँ कि हमारे सर्विधान के बनने के सात बरम बीत जाने के बाद हमारे केन्द्रीय सत्रिय-मंडल में एक भी सदस्य गंसा नहीं होना चाहिए जो कम से कम हिन्दी को अच्छी नरह संमझन सके। यह कोई बहुत शोभा की बात नहीं है। मैं बहुत विनम्रता के साथ निशेदन करूँगा कि हिन्दी के भाषणों के प्रति उपेक्षा न बरसी जाये और अगली बार जब वह बजट पेश करे तो मैं यह प्राशा करता हूँ कि हिन्दी के माध्यम द्वारा दिव्य गंगे भाषणों के प्राप्त वे पूरे आदर का : "बहार करेंगे।

दूसरी चीज जिसके लिये मैं उनको बधाई देना चाहता हूँ वह वित्त मंत्री महोदय का दु साहस है। यहा पर पर्यामों में जो बहस चल रही है उसमें गंसा प्रर्तीन होता है कि सभी दलों के सदस्य इस बात में सहमत हैं कि जो कर-प्रस्ताव इस सदन के सामने या देश के सामने प्रस्तुत किये गये हैं, जनता में उनके कारण अमंतोप की नहर भी पैदा हो गयी है। लेकिन हमारे वित्त मंत्री हिन्द महासागर के बीच एक कटोर चट्टान की भाति अपने प्रस्तावों पर डटे रहना चाहते हैं। आज हमारे माननीय प्रधान मन्त्री जी ने जो भावण दिया उसमें उन्होंने भी सिद्धान्त रूप में इन करों का समर्थन किया है। मैं समझता हूँ कि इस सदन में कोई भी ऐसा सदस्य नहीं है या इस सदन के बाहर भी कोई

ऐसा समझदार नागरिक नहीं होगा जो इस बात को स्वीकार न करता हो कि देश के विकास के लिए, और खास कर हमारी इस पचार्यों योजना के लिए, जिसको हमने बड़े परिवर्म और सोच विचार के बाद स्वीकार किया है, हमें की आवश्यकता वही है और यह नहीं हो सकता कि जनता इस योजना को सफल बनाने के लिए करो के भार को स्वीकार न करे। लेकिन जब हम इन प्रस्तावों पर इस सदन में विचार करते हैं तो हमको इस बात का ध्यान रखना चाहिए कि हमारे देश की जनता पर कितने करो का भार चला आ रहा है। हमारे उत्तर प्रवेश में पचायते सफलता-पूर्वक काम कर रही है, लेकिन इस कर-प्रणाली के कारण उनकी सफलता में भी रोड़ा अटकता जा रहा है।

एक और हम जनता से अपील करते हैं कि वे अपने स्वेच्छापूर्वक किये गये अमदान के द्वारा इस योजना को सफल बनावें और दूसरी ओर हम उनके ऊपर करो का भार इस तरह से लादना चाहते हैं। क शाश्वत कालान्तर में उनकी कमर ही टृट जाय। आम जनता के ऊपर पचायतों का कर जिला बोर्ड का कर, नगरपालिका का कर आदि अनेक प्रकार के कर लदे हुए हैं। अभी मेरे निवाचिन लक्ष्य में फर्मस नमर में अम्बलनन्दा नदी पर केन्द्रीय सरकार की सहायता से एक बड़ा मोटर-पुल बनाया गया है, लेकिन उस पर से आने-जाने का टैक्स लगता है इसलिये मोटर उस पर से नहीं जाती, यह तक कि पैदल यात्रियों ने भी कर लिया जा रहा है, और इस कारण जनता में असन्तोष फैल रहा है। तथ्य यह है कि हम अपनी पचार्यों योजना के प्रति जनता में उत्साह पैदा करना चाहते हैं, परन्तु इन करों के कारण हम उस उत्साह को समाप्त करते जा रहे हैं। इसलिए मेरे अपने वित्त मंत्री महोदय से निषेद्धन करना चाहूँगा कि वे इस पर फिर से विचार करें।

सभापति महोदय, मैं बहुत विस्तार के साथ इस समस्या में म जाकर केवल दो-तीन

बातों की ओर वित्त मंत्री महोदय का ध्यान आकर्षित करना चाहता हूँ। पोस्ट कार्ड का मूल्य न बढ़ाने के बारे मे यहा पर युक्त से पहले कई भिन्नों ने अपने विचार प्रकट किये हैं। जो तीन पैसे का पोस्टकार्ड था, उसका मूल्य नया पैसा जारी होने के बाद आधा पैसा बढ़ गया। अब उसके मूल्य को औ नया पैसा करने का प्रस्ताव रखा गया। यह पास्टकार्ड एसी चीज़ है जो कि आम जनता की प्रतिदिन की आवश्यकता के लिए अनिवार्य है, और मैं भयभित्ता हूँ कि यदि इसको इस वृद्धि से विचित रखा जाये तो बहुत अच्छा हो। और इसमें आमदानी भी फैल ४५ लाख रुपये की ही हो रही है। जब हम करीब एक अरब के अर्थात् कर लगाने जा रहे हैं तो एक ऐसी मद को जिससे एक करोड़ की भी आमदानी न हो, पर जिसके कारण जनता में बहुत अमनोष फैलता हो, सरकार को छोड़ देना चाहिए।

रेलभाड़ के सम्बन्ध में मुझे कुछ ज्यादा नहीं कहना है। कई वक्ताओं ने इस पर रोशनी ढाली है और जो कठिनाइया होगी उनको बताया है। मे आप ने दिल्ली की ही भिसाल देना चाहता हूँ। यहा पर मकानों की बहुत ज्यादा कमी है और बड़ी कठिनाई से मकान मिलत है। हमारे सरकारी लिभरेंस के कम्पनी-चारी प्रतिदिन गाड़ियाबाद से यहा आते हैं, यहा तक कि मेरठ से यहा लोग आते हैं, जो कि करीब ४५ मील की दूरी पर है। साथ ही गुडगांव से व रोहतक से भी यहा लोग आते हैं और यहा आकर कार्य करते हैं। उनको बड़ी कठिनाई का सामना करना पड़ेगा, अगर अपने किराया बढ़ाया। तो मैं यह कहना चाहता हूँ कि ५० मील से कम पर तो किराये में किसी प्रकार भी वृद्धि न की जाए।

आदरणीय स्थानी जी ने जब रेलवे बजट पर बहस हो रही थी तब एक बड़ा ही अच्छा सुझाव दिया था। उन्होंने कहा था कि पर्वतीय ज़ोंको के लिए जहा पर पहले ही से ढोयोड़ा दुगुना या तिगुना किराया है, रेल का किराया नहीं

[भी भवत दर्शन]

बड़ाया जाना चाहिए। प्रगर आपने इन किरायों में और बड़ोतारी की तो इससे बहुत ज्यादा कठिनाई पैदा होती। किराये का उन पर पहले ही बहुत ज्यादा बोझ है। अत. मैं सुझाव देना चाहता हूँ कि कम से कम उन इलाकों के लिये किसी भी हालत में किराया न बड़ाया जाये। उन इलाकों में शिमला, देहरादून, कोटडार वर्गरह कई इलाके आ जाते हैं।

तीसरी बात में आयकर के सम्बन्ध में कहना चाहता हूँ। इस बारे में अधिक न कह करके मैं एक ही निवेदन करना चाहता हूँ और वह यह है कि व्यक्तिगत उल्लेख न करते हुए भी अपने आदरणीय मित्र त्यागी जी के बारे में मुझे उल्लेख करना ही पड़ेगा। वे जब वित्त मन्त्रालय में राज्य-मन्त्री थे तो करोड़ों रुपये की आमदनी का उन्होंने पता लगाया था। यह वह रुपया था जिसको कि लोग छिपाये बैठे थे। यह हमारे देश के लिए एक ऐतिहासिक वस्तु थी। तो मैं यह सुझाव देना चाहूँगा कि उन्हें अथवा उन्हीं की तरह के प्रतिभा वाले किसी अन्य व्यक्ति को आयकर विभाग में रख लिया जाये तो करोड़ों रुपये की आमदनी ही सकती है और करोड़ों रुपया जो छिपा पड़ा है, बाहर आ सकता है। इस प्रकार आयकर की सीमा को और बढ़ाने के बजाय, लोगों पर और अधिक भार डालने के बजाय करोड़ों रुपये की जो सम्पत्ति छिपी पड़ी है, उसकी और अगर हम अपना ध्यान केन्द्रित करें तो मैं विश्वास्पूर्वक कह सकता हूँ कि हम काफी आमदनी हो सकती है। टैक्सेशन इन-क्वायरी कमीशन न तथा विदेशों से जो विशेषज्ञ यहाँ आये हैं उन्होंने भी इस बात का उल्लेख किया है कि हम अभी तक पूरी तरह कर-वसूली नहीं कर पा रहे हैं। हम सब यह जानते हैं कि अनेक व्यापारी दो-दो तीन-तीन प्रकार की बहिरा रखते हैं और टैक्सों से बचने की कोशिश करते हैं। अत. गरीबों और मध्यम भर्गों के ऊपर कर-भार डालने की बजाय बड़ी-

बड़ी आमदनी बालों की ओर अगर हम ज्यादा ध्यान केन्द्रित करें तो उत्तम होगा।

* अभी तक बहुत सी आमोद-प्रमोद टचा विलासिता की वस्तुओं हैं जिन पर टैक्स नहीं लगाया जा रहा है। मेरी समझ में नहीं आता है कि गरीबों की ऊटी के ऊपर, जीवी के ऊपर टैक्स न लगा करके विलासिता की वस्तुओं पर क्यों और ज्यादा टैक्स न लगाये जायें? सिनेमा का रोग हमारे देश में बढ़ता जा रहा है। अभी आध के एक मैन्यर ने, ईन-जनक-नाम संशद श्री-प्रब्लैंड है, एक सुझाव दिया है और मैं समझता हूँ कि यह सुझाव मैंने उन्हीं के मृह से पहले पहल सुना है और वह सुझाव यह है कि सिनेमा के ऊपर एटरेनमेंट टैक्स जो लगता है उसको एक सैटल सब्जैक्ट बना दिया जाये और उसकी मात्रा को बढ़ा दिया जाये। हमारे देश में आज मिनेमा का बहुत फैशन ही गया है। अनेक विद्यार्थी स्कूलों तथा कालेजों में न जा कर और स्कूलों तथा कालेजों में जाने का अपने माता पिता के आगे बहाना करके अक्सर मिनेमा में दिन का शो देखने पहुँच जाते हैं। यह मर्ज आज बढ़ रहा है और इसने हमारे अन्दर एक पागलपन पैदा कर दिया है। प्रगर इस पर टैक्स की मात्रा बढ़ा दी जाय तो इससे उन लोगों के मिनेमा जाने पर एक तो स्कावट लग जायेगी और दूसरे सरकार की आमदनी बढ़ जायेगी।

इसी तरह मे दिल्ली में मैंने देखा है कि प्रसाथन-ग्रामीण तथा विलासिता की वस्तुओं का प्रयोग बढ़ता ही चला जा रहा है। दिल्ली को हमने बाकी देश के लिए एक नमूना बनाना है। लंकिन दिल्ली आज न्यूयार्क और पेरिस की तरह से विलासितापूर्ण बनती जा रही है। दिल्ली को देख कर तो ऐसा भालूम पड़ता है कि हमारे देश में गरीबी ही ही नहीं। मुझे ऐसा भी मालूम पड़ता है कि हमने प्रसाथन सामग्री और विलासिता की सामग्री पर कर न लगाने का निष्क्रिय कर रखा है। यहाँ पर कई आदर्शीय

मालाये व बहिनें बैठी हुई हैं; मैं उससे आमा चाहता हूँ उस बात के लिए जो मैं कहने जा रहा हूँ उसका उत्तेज मैं करना तो नहीं चाहता था, सेकिन किये बैरेर नहीं ऐसकता हूँ। यहा दिल्ली मे अनेक औरतों को देख करके हमें पुराने जमाने की रस्मा, उच्चशी उच्च भेनकों की याद आती है, जो हमें अपने आर्म से विचलित करने के लिए, त्याग और तपस्या के आर्म से विचलित करने के लिए ब्रेरित करती हैं। आज भी इस तरह से लुभाने के लिये और पथ-भृष्ट करने के लिये यह बीमारी चारों ओर फैल रही है। मैं उन महिलाओं की ओर आदर भाव प्रदर्शित करते हुये भी विस महीने देव से अनुरोध करूँगा कि वह कौसमेटिक्स पर, प्रसाधन की सामग्री पर ब्रीहिविटीव कर लगाये, उमसे काफी आमदानी उनको हा सकती है, इसके साथ-साथ हमारे देश का तथा सभाज का चरित्र भी ऊचा उठ मकता है।

दो एक शब्द अब मे फिजूलखर्ची के मम्बन्ध मे कहना चाहता हूँ। सभार्पात महोदय, आपने अपने भाषण मे विस्तारपूर्वक इसको और सरकार का ध्यान आकर्षित किया है। मैं केवल एक ही बात आपके सामने रखना चाहता हूँ। इस गमद-भवन से कुछ ही गज के कामले पर 'पी' ल्लाक है। वहा पर जो इमारत है उसको गिराया जा रहा है और नई इमारत उसके स्थान पर बनने जा रही है। यह बात मेरी ममक्ष मे नहीं आती है। जिस इमारत से पिछले १५ या २० वर्षों से बाम लिया जा रहा है उसमें पाच-दस वर्ष और भी काम लिया जा मकता है। नई इमारत बनाने के लिये पाच-दस वर्ष तक प्रतीक्षा की जा सकती है। यहा दिल्ली मे तथा दूसरे बड़े-बड़े नगरों मे हम देख रहे हैं कि बड़ी-बड़ी अट्टलिकायें खड़ी की जा रही हैं। इसके विपरीत दूसरी तरफ हम क्या देखते हैं कि राज्य पुनर्गठन आयोग की सिफारिशों की बजह से हमारे देश के कई प्रान्तों की राजधानिया सुनसाम बड़ी हुई हैं। इनमें नागपुर, बालियर, इति,

पटियाला आदि का नाम लिया जा सकता है। इसी तरह से बहुत से राजमहल भी खाली पड़े हुये हैं; महाराजा साहेबान को आज प्रियपंसे भी मिलता है, लेकिन वे उन महलों की शायद पुराई भी नहीं करा पा रहे हैं, उन की कभी मरम्मत भी नहीं करा पाते हैं और वह पर सियार-देवता निवास करते हैं। इधर हम करोड़ों रुपये नई इमारतों के निर्माण पर खर्च करते जा रहे हैं। क्या यह उचित नहीं होगा कि पाच-दस साल के लिए ही सही, अगर ज्यादा बर्दों के लिए नहीं, इन भवनों के निर्माण को हम बंद करवा दें? आज अधिकाधिक भवन-निर्माण को जो प्रवृत्ति देखने मे आ रही है, क्या यह उचित नहीं है कि उसको रोका जाए? दो-एक दिन की बात है कि एक प्रश्न के उत्तर मे यह बताया गया था कि डिफेंस हेडक्वार्टर्स के लिए साड़े पाँच करोड़ रुपये लागत की। एक बिल्डिंग बनाई जाएगी। अब रेलवे बोर्ड योंगे पीछे रहे? उसने भी करोड़ों रुपये की लागत से एक सब्क्यूर बिल्डिंग बनाने का नियंत्रण किया है। यह सब रुपया बचाया जा सकता है, और इस का निर्माण-कार्यों पर लगाया जा सकता है

आज मैंने उडीसा के धीं द्विवेदी जी का भाषण सुना। उन्होंने अपने भाषण मे कुछ सुझाव दिये हैं। एक सुझाव उन्होंने यह दिया है कि गजाओं और महाराजाओं को जो प्रिय-पर्म मिलता है उसको कानून द्वारा बन्द कर दिया जाना चाहिए। इन प्रियों को मैं कानून द्वारा बन्द करने के पक्ष मे नहीं हूँ, क्योंकि अगर हमने उनको कुछ बन्द दिए हैं और सरदार पटेल के बक्त मे कुछ जंटलमैस एपी-मैट्रिक्स किये हैं, उनको अगर हम कुछ ही वर्षों मे भूल जाते हैं तो इसको मैं नैतिकता नहीं मानता हूँ। लेकिन हम उनसे अपील अवश्य कर सकते हैं। कुछ समय पहिले हमारे प्रधान मंत्री जी मे एक कोई अपील की थी, लेकिन उसका कोई विवेष उत्तर नहीं मिला। यह सीभाग की बात है कि कायेम पक्ष मे भी और विपक्ष मे भी बहुत से राजा लोग निर्वा-

[श्री अक्त दर्शन]

चित हो कर आए हैं। वे इस बात का अनुभव करते हैं कि वे जन-समाज के हैं। मैं समझता हूँ कि यह उत्तरकश अवसर है जबकि हमारे प्रधान मंत्री जी को तथा वित्त मंत्री जी को उनमें अपील करनी चाहिए कि वे स्वयं स्वेच्छा से यह बन देश के लिए समर्पित कर दे। भगवर वे उम बन को सारे देश के लिए समर्पित नहीं कर सकते हैं तो उन्हें उमें अपने अपने इलाकों में विकास के लिये तो समर्पित कर ही देना चाहिए।

अन्त में मैं एक बात और कहना चाहता हूँ। जैसे प्रत्येक समाज में उच्च श्रेणी के लोग हैं, मध्यम श्रेणी के लोग हैं, गरीब लोग हैं, उसी तरह से हमारे देश में बहुत मे इलाके ऐसे हैं जिनको प्रधून कहा जा सकता है, या निम्न श्रेणी मे उनकी गणना हो सकती है। अभी कुछ दिन हुए मेरे एवं प्रधन के उत्तर मे यह बताया गया था कि उत्तर प्रदेश मे, जो अंकुफल के लिहाज से नथा जनसंख्या के लिहाज से बहुत बड़ा प्रदेश है, उमके निर्गमारी उद्योगों की मद मे बहुत कम रकम रखी गई है। वहा की भरकार ने, वहा की विधान सभा ने और विधान परिषद् ने इसके लिए बहुत आन्दोलन किया। इस आन्दोलन के फलस्वरूप अब जाकर के कुछ और रकम उसके लिए रखी जा रही है। अब मैं यह कहना चाहता हूँ कि कहीं ऐसा न हो कि पांच साल बीत जाये और उसके बाद भी यही कहा जाए कि हमारे देश के प्रन्दर भी समान रूप से और इलाकों में जितना विकास का काम होना चाहिए, उतना नहीं हो रहा है और उत्तर प्रदेश उसकी एक संवेदनशील नहीं हो सकता।

मैं आपको एक और उदाहरण देना चाहता हूँ। हिमालय, जो उत्तर दिशा मे हमारे प्रहरी है, १५०० मील तक फैला हुआ है। वह काश्मीर से असाम तक फैला हुआ है। एक और काश्मीर में केन्द्रीय सरकार और विभागों की ओर से करोड़ों रुपया उसके विकास पर कार्य किया जा रहा है। उसका जो

राजनीतिक महत्व है, जो सामरिक महत्व है, उसको मैं समझता हूँ। लेकिन दूसरी ओर गढ़वाल का गरीब जिला भी है। मैं केवल इशारे के तौर पर कहता हूँ कि वहाँ पिछले दस वर्षों मे जब से कि हमें स्वाधीनता मिली है, लगभग दस मील की मोटर की सड़क पूरी तरह पर नहीं बनी है। केवल नाय तथा बड़ी नाय के तीर्थस्थान वहा है और गगा तथा यमुना वही से निकलती है, यह भारतीय सस्कृति का केंद्र-स्थल रहा है, उसका महत्व हमारे देश के इतिहास मे कुछ कम नहीं है। लेकिन उसकी ओर सरकार का विशेष ध्यान नहीं जा रहा है।

आज हमारा ध्येय यह है कि हम समाज के सब वर्गों के अन्दर पचवर्षीय योजना के लिये उत्साह पैदा करना चाहते हैं। अन अपनी कर-प्रणाली के द्वारा, अपनी योजना के द्वारा हमारा यह ध्यय होना चाहिए कि देश के सभी इनको को भी समान रूप पर लाने वा हम प्रयत्न करें। इसकी ओर राज्य पुनर्गठन आयोग ने भी इशारा किया है और इसका उल्लेख किया है। यदि हम एसा बरने मे सफल हुए तभी जा करक हम योजना को भी भक्ति कर सकें।

अन्त मे मैं एक सुलाव और देना चाहता हूँ। हमारे प्रधान मंत्री, हमारे गह मंत्री और हमारे वाणिज्य और उद्योग मंत्री, बहा, विलु और महेश की त्रिमूर्ति के समान हैं। ये हमारे महान नेता हैं। हमें चाहिये कि हम इनको पूरा अधिकार दे दे कि जिस स्कीम को वे चाहें, वहाँ वह किसी भी विभाग की क्षयों न हो, जहा वे देले कि रुपये का दुर्घटयोग हो रहा है और उसको रोका जा सकता है, वहा उस स्कीम को रोक दें। इसको करने के लिये चाहे वे कोई कानून बनावें और चाहे विशेष आदेश जारी करें, उनको पूरा अस्तायार दूस दे दें। उन तीनों पर देश की जनता को विश्वास है। उन्होंने देश की स्वतन्त्रता की लकड़ी मे हमारे देश का नेतृत्व किया है।

और अब नवे भारत के नियमों में भी वह देश का नेतृत्व कर रहे हैं। उन पर जनता का अटूट विश्वास है और हमें चाहिये कि इन सीरियों को हम सर्वोच्च सत्ता सौंप दें, ताकि जहां पर ये चाहें लंबे की काट छाट कर सकें और रूपया बचा सकें।

इन शब्दों के साथ मैं वित्त मंत्री के कर-प्रस्तावों का समान्यतः समर्थन करता हूँ।

Mr. Chairman: I find that many Members are very anxious to speak if such a large number of Members are to be allowed to speak, I will have to reduce the time allotted. I suggest that ten minutes could be allowed to each Member. The 15-minute period may be reduced to ten minutes each.

Otherwise I will be able to accommodate only five Members though I have got a number of requests. If the time is reduced to ten minutes it is possible that I can accommodate six or even Members.

An Hon Member: In ten minutes we cannot say anything.

Mr. Chairman: I am proposing this only because of the very large number of applications that I am receiving. May I take it that the House agrees to reduce the time to ten minutes for every Member?

Several Hon. Members: No, no.

Some other Hon. Members: Yes, yes.

ओ नवाज़ प्रभाकर (बाह्य दिल्ली—रक्षित—भानुसूचित जातिया) सभापति महोदय, मैं वित्त मंत्री महोदय को उनके बजट के लिये धन्यवाद देना चाहता हूँ और जो बजट में कर प्रस्ताव उठाने रखे हैं उनमें से अधिकांश का मैं समर्थन करता हूँ।

अभी मेरे भाई श्री भक्त दर्शन ने सदन के सामने कुछ बातें बताईं। मैं भी जब यह देखता हूँ कि बहुत सारे हमारे कर इस तरह के लगावे गये हैं तो मुझे अपने निर्वाचित क्षेत्र में हुदूर बैठे हुए उस अवित्त की बाद

आ ज्युटी है जो कि बूढ़ा है, सारे दिन मेहनत से काम करता है और शाम को जब वह अपने घर में बापस आता है और अपनी बृद्धा के साथ बैठ कर मुस्कान हट के साथ अपना हुस्का गुडगुड़ा है और मैं सोचता हूँ कि उस हुस्के की गुडगुड़ हट के ऊपर कर लगने वाला है, उनकी जो मुस्कान है अर्थात् मुस्कान है उसके ऊपर मैं देखता हूँ कि कर लग रहा है तो मेरा दिल बैठ जाता है क्योंकि वही मुस्कान ही तो उनकी सब कुछ है और हम उस स्वर्गीय मुस्कान को भी उनसे इस कर के द्वारा छीनने जा रहे हैं। इसी प्रकार जब मैं अपने इलाके क उस मजदूर की तरफ देखता हूँ कि जब वह दिन भर का थका भादा घर लौटता है और आ कर एक चाय की प्याली पी कर अपनी थकावट मिटाता है और आज हम उसकी चाय की प्याली पर भी टेक्स लगा रहे हैं तो मेरे दिल को एक धक्का लगता है। इसी तरह हमारे कर का नतीजा यह होने वाला है कि देहाते के अन्दर जो चिमनी टिमटिमाती है उसको किमान को जल्दी बुझा देना पड़ेगा क्योंकि किरोमीन आयल पर भी हमने कर बढ़ा दिया है। सारांश यह है कि इन करों का अधर गरीब जनता पर बहुत ज्यादा पड़ रहा है और उनकी परेशानी और दिक्कतें इन करों के फलस्वरूप और बढ़ गयी हैं।

जनता और देश को त्याग करने के लिये कहा जाता है। जहां तक इस देश के लोगों द्वारा त्याग करने का सवाल है तो त्याग का मामले में यहा के देशवासी कभी पीछे नहीं रहे और सद्व आगे रहे हैं और हमारे पाहा हर समय पर त्याग मूर्तिया भीजूद रही है जिन्होंने कि त्याग का आदर्श लोगों के सामने रखा है। इसलिये आप जितना भी त्याग करने के लिये उनमें कहे बैं करने को तैयार हैं। मेरे निर्वाचित क्षेत्र के एक बृद्ध ने मुझे आ कर कहा कि आप हमको त्याग करने को कहते हैं, हम त्याग करने को तैयार हैं और हम देश के हित के बास्ते वधीची की माति अपना हुआ जाएगा और सर्वस्व भी त्याग देने को तैयार हैं।

[ओ नवल प्रभाकर]

आप हमसे जितना आहे टैक्स ले सीजिये लेकिन हम से जाही टैक्स लिये जाये जिनकी कि रसीदे मिलती है। हमें ये टैक्स न देने पड़े जिनकी कि रसीदे नहीं मिलती है।

आप उस विस्थापित भाई की मुसीबत और परेशानी का खाल करिये जो कि गोल ने मार्केट मे जाता है और सारा दिन बैठा रहता है, सबेरे से शाम तक बैठा रहता है लेकिन उसका काम नहीं किया जाता है और जब वह उसके लिये आपह करता है तो उसको कह दिया जाता है कि थोड़ा ठहरे और शाम के बजें ५ बजे उसको कह दिया जाता है कि कल आना लेकिन बगेर रसीद के बह अगर टैक्स दे इता है तो उसका काम हो जाता है। यह आपके सोचने की बात है। म्युनिस्पल-कमेटी का मामूली टैक्स देने के लिये एक व्यवित जाता है उससे टैक्स नहीं लिया जाता, जब तक वह कमेटी वालों को खुश नहीं कर देता तब तक उससे टैक्स नहीं लिया जाता। यह कुछ वास्तविकताये है और नध्य है जिनकी ओर मैं माननीय मंत्री और इस सदन का ध्यान दिनाना चाहता हूँ। मैं मंत्री महोदय ने कहना चाहता हूँ कि वह जरा अपने अधिकारियों की ओर देते। अपने इनकमटैक्स आपि सर से बातें कर और देखे कि उनके बे कर्मचारी जिनकी कि साधारण ये है जिनका कि बेतन बहुत थोड़ा है उनके लिबास को देखिये, सूट को देखिये जब बन ठन वर वह शाम को कैनाट इनम मे जाता है और जा कर किसी होटल मे १०, १५ रुपये का लाना लाने हैं, उनको आप देखिये और विचार कीजिये कि वह मन पैसा उनक पास कहा से आता है।

Shri Yajnik (Ahmedabad). May I ask whether the members of the Treasury Benches are entitled to talk among themselves with impunity?

Mr. Chairman: Order, order. There is no ban against any person talking here.

Shri Yajnik: Talking among themselves?

Mr. Chairman: There is no such rule that they will not talk to anybody. There is no such thing. The hon. Member must know it. The Chair is unable to enforce any such rule. The only thing is that they should not talk in such a manner that the entire proceedings are disturbed. Merely talking is not banned.

Shri T. T. Krishnamachari: I am very sorry that he is left in such splendid isolation. That is why he is very envious.

ओ नवल प्रभाकर मे कह रहा था कि उन कर्मचारियों के प्राचरण को देखा जाये और मर्ली के साथ देखा जाये। साथ ही मैं यह भी निवेदन करूँगा कि उन लोगों की तरफ भी देखा जाये कि जो बड़े सम्मानित अपने आपको मानते हैं लेकिन जो कि वास्तव मे टैक्सों के बोर्ड हैं और आज के दिन ऐसे टैक्स के बोरों को समाज मे बड़ा मान मिला हुआ है। ऐसे लोग जो टैक्सों की ओरी करते हैं और जिनको कि समाज मे बड़ा सम्मान प्राप्त है, उनकी तरफ भी भरकार को देखना चाहिये ताकि यह ओरी बद हो।

मैं यह मान सकता हूँ कि अगर आज हम जो टैक्स लगा रहे हैं अगर हम मर्ली क साथ उनको लगाये और कदम उठाये तो मैं समझता हूँ कि यह जो ५, ६ करोड़ मामूली टैक्स या १८ करोड़ का जो मार बनता है उससे कही ज्यादा टैक्स हमे बसूल हो सकता है।

त्याग की जो बात हमसे कही जाती है तो उसके बारे मे मैं आपको बतलाऊ कि मैं पिछले दिनों चतुर्थ श्रेणी के सरकारी कर्मचारियों के एक जलसे मे गया था और वहा उन्होने यह कहा कि हम त्याग करने के लिये तेयार हैं, हम त्याग करेंगे लेकिन हमारे त्याग को हमारे अधिकारी स्वीकार नहीं करते हैं। मैं अपन वित्त मंत्री महोदय से कहूँगा कि उसमे उनको लाभ होने वाला है और उसको बहु-

स्वीकार करें। उन्होंने कहा था कि यह जो उनके सिरों पर ५, ५ और ७.७ गज की भारी प्राप्तियाँ रख दी जाती हैं और उन के सम्बन्धों के ऊपर जो दूरंगी रस्सिया बाध दी जाती है, उन पर कितना पैसा लग्ज किया जाता है और उनका मुकाबला या कि उन्हें उनके स्वान पर एक बुशास्ट और पायजामा या पैट पहनने को दे दी जाये और उनमें केवल ७ गज या साढ़े ६ गज कपड़ा लगेगा। उन्हे साढ़े ६ गज कपड़े की बरदी बना कर दे दीजिये और वे लक्ष हो जायेंगे और उन्हे वह लम्बी पगड़ी नहीं चाहिये। पगड़ी के स्थान पर उनको टोपी दे दी जाये और इस तरह काफी रुपये की बचत की जा सकती है। लेकिन हमारे अधिकारी-गण तो इस बात में अपनी शान महसूस करते हैं कि उनके पीछे-पीछे जो चपरामी बलता है उसका चोगा काफी लम्बा हो और वे चाहते हैं कि उसका चोगा लम्बा होना चाहिये और चोगे के ऊपर चमकदार पट्टी होनी चाहिये। मैं चाहता हूँ कि बेकार की शान की पर्वाह न कर के उनको साधारण पोशाक दी जाये। अगर हम बगवारी का दावा करते हैं तो उन्हे अपनी जैसी पोशाक देनी चाहिये। भले ही आप उनके निये कोई बिल्ला या बैंज तजवीज कर दीजिये और उनके कपड़ों पर नगा दीजिये कि यह चपरामी है, यह दफतरी है और यह चौकीदार है।

हमारे मित्र श्री भक्त दर्शन ने बतलाया कि नई दिल्ली के अन्दर बड़ी बड़ी इमारतें बन रही हैं, पुरानी इमारतों को गिराया जा रहा है, मैं आपको बताना चाहता हूँ कि यह नई दिल्ली जिस जगह पर आवाद है आज भी उस जगह पर काफी लोग ऐसे हैं जो भूख से तडप रहे हैं। जिन की यह जमीन है, सन् १९१२ में उन से ६ रुपया बीचा के हिसाब से अर्थात् १,००० गज ली गई थी। लेकिन आज उन की जिन्दगी तबाह हो रही है। मुद्रारकपुर कोट्टा में चले जाइये, सब लोग सिमट कर बहा इकट्ठा हो गये हैं, आज सरकार उन की तरफ ध्यान नहीं देती है।

अभी दो तीन दिन की बात है, मैं बहाँ गया, तो उन लोगों ने मुझ से कहा कि दिल्ली आप की आवाद है, दिल्ली के बड़े बड़े मोहूले आवाद है, लेकिन जो नई दिल्ली है, जहा आप बैठते हैं और बोलते हैं, उस का विवरण बड़ी दूर-दूर तक जाना है, प्रब्लमारो मे, छपता है, लेकिन आज हमारी हालत को तो देखिये, हमारी तरफ कोई ध्यान नहीं देता, जिन मे यह जमीन ऐक्वायर की गई है, वह मड़ी और गन्दी गलियो मे रहते हैं, जहा प्रकाश का नाम नहीं है, जहा पर उन्हे पुरा रोजगार नहीं मिलता। आप एम्स्लायमेट एकमचेज के दफतर मे जा कर देखिये, जहा पर गत के दस बजे लोग जा कर सोते हैं और दूसरे दिन शाम के छ बजे तक नाइन मे खड़े रहते हैं, तब मुश्किल से उन को अपना नाम रजिस्टर करान का मोका मिलता है।

सभापति महोदय, मुझे कहने को नो बहुत है, लेकिन चूँकि मेरा समय खत्म हो गया है इसलिये बहुत जल्दी मैं कुछ बांन कह कर ममाप्त करना हूँ। दिल्ली मैं मेंडिकल कालेज की माग बहुत दिनों से रही है। इस के लिये बहुत आग्रह रहा है, लेकिन आज तक उम की कोई मुनवाई नहीं हुई। जब दिल्ली की विश्वान ममा टृटी तो लोग यह सोचते थे कि गायद अब कारपोरेशन जल्दी आयेगा, लेकिन उम म देंगी हो रही है। इस की तरफ ध्यान देना चाहिये। इम बजट मे तो नया कार्यालयों की कोई गुजाइश मालूम नहीं होती, इस से ऐसा जान पड़ता है कि वह अगले वर्ष ही आ सकेगा।

मैं विस्थापितों की बस्तियों की तरफ भी ध्यान दिलाना चाहता हूँ जो कि बहुत गन्दी अवस्था मे पड़ी हुई है। यमुना के पार गीना कालोनी है, वहाँ के लोग किस तरह से रह रहे हैं, यह मैं कैसे बताऊँ? उसे यमुना के पानी के लेवेल से नीचे बसाया गया है, योड़ा पानी भी बरस जाता है तो पानी इस बस्ती के ऊपर आ जाता है। वहाँ की इतनी

[क्षी नव व प्रभाकर]

बुरी हालत है कि जिन्दगी दूबर हो रही है।
इसी तरह से तेहाड़ कालोनी है। एक बार
तेहाड़ गाव को एक नया माडल गाव बनाने
की बात कही जाती थी। लेकिन् सन् १९४७
से अब तक वह माडल गाव नहीं बन सका
है।

इतनी बाते कह कर सिर्फ यही कह कर
अपना भाषण समाप्त करता हूँ कि

हाय दई कैसी भई, केर वेर को सग,
वे डोलत रस आपने उनके फाटत अग !

Shri Anthony Pillai (Madras North) Mr Chairman, first of all, I would like to bring to your notice and to the notice of the House the indiscretions of the Finance Minister. It is the privilege and right of this House to be seized of money Bills and any amendments thereof. But, in spite of this constitutional right, and the long established tradition on this point, the Finance Minister was indiscreet enough to announce at a press conference and also at a party meeting that certain tax modifications were being made. It was only late on the night of the 18th that a press release was issued that the tax on kerosene and the levy on newsprint were being reduced. The proper forum for announcing any changes in the taxes proposed is this House. An act of courtesy has been done to this House by such an indiscreet announcement earlier. I may also remind you that in the year 1955, when there was the General Budget Discussion, Shri C D Deshmukh, by an accident made an announcement of changes in the taxes proposed, in the Rajya Sabha. At that time, Dr Lanka Sundaram raised a point of order in this House and Shri C D Deshmukh expressed regret that, by an accident, because of the change in the programme of discussions, he was compelled to make an announcement in the Rajya Sabha because instructions had already been issued and he was able to say in the Rajya Sabha

that in ten minutes' time a notification would issue

My further charge is that such an indiscretion is the equivalent of a budget leakage because, between the time when the first announcement was made in the press conference and the time that the press release was issued, there was time enough for any speculators to sell out and make money. In a democratic country like England, Mr Hugh Dalton, the Chancellor of the Exchequer at that time, was compelled to resign merely because he answered, yes, to a journalist just as he was entering the House of Commons. For that indiscretion, he was compelled to resign. Here, perhaps, in this country, democratic skins are not so sensitive. I do believe that the Finance Minister owes at least an apology to this House for the indiscretion committed by him, and perhaps an assurance from the Treasury Benches that no future Finance Minister will ever commit such an indiscretion, again.

Coming to the budget proper, summing his speech in the Rajya Sabha, defending the budget proposals, the Finance Minister said very rhetorically in a preoration that his heart bleeds for the common man, that his heart pulsates for the common man. However metaphorically his heart may bleed or pulsate, the reality is that the common man is being bled white as a result of the taxation measures now proposed by him. It is amusing also to find some of the calculations that have been made by the Finance Minister in defending his budget proposals. He states that the net effect of his taxation proposals would be an increase in the cost of living for the common man by about three-quarter per cent in the rural areas and about 1½ per cent in the urban areas. When I read this particular statement of his, I was reminded of a remark of Mr Seebohm Rowntree, which I believe is peculiarly applicable in the present context to the Finance Minister. He said, statistics are to him what a lamp

post is to a drunken man, an instrument more for support than for illumination. To drive my point home, let us see the meticulous exercise in arithmetic that he indulged in when seeking to justify the taxation on kerosene. He said that as a result of the rounding off of the tax, there would be only an increase in the cost of a bottle of kerosene by 1-5th of a naya paisa. Overnight, this exercise in mathematics was disproved and it was found that a bottle of kerosene would be costing, half an anna more. He was compelled to beat a hasty, though undignified retreat.

In the dim distant past, according to his own statement, the Finance Minister was a salesman of a British firm. That is his own admission. Though this may have happened in the past, I believe that he has not forgotten the arts and artifices of a salesman. He has circulated to us a very neatly got up folder with regard to the effect on the cost of living, of his taxation proposals. He would have us believe that as a result of the increase in the levy on coffee or tea or sugar, the increase in the cost of a cup of coffee or tea would perhaps be half a naya paisa or perhaps 1/3rd of a naya paisa. On the morrow of his taxation proposals, the proprietors of all the cafes and restaurants in Madras increased the price of a cup of coffee from two annas to two and a half annas. Perhaps this calculation of his is in line with the general calculation that he has made with regard to every one of his taxation proposals. With regard to newsprint, it was admitted by him that it was imposed in a state of absence of mind; but in fact the absence of mind involved an increase in the levy on newsprint by about Rs. 100 per ton.

18 hrs.

If the cost of living is going to increase only 1½ or 2 per cent., perhaps the levies may be justified, but the principal question is: at what stage does this come, and what are the likely consequences of such increased burden on the common man. He very conveniently forgets the chain reac-

tion of his proposals. Let us take, for instance, his levy on petrol and petroleum products. The increased tax on an imperial gallon of petrol is four annas. Before long the road transport services are bound to increase their fares in sympathy with the increase in railway fares and freights, and even he I am sure will admit that the cost of not only what he called the near-necessities of life, but even the bare necessities of life will be increased when freight charges are increased. Over and above this, he should also take into consideration the fact that there is a likelihood of a further dose of deficit financing to the tune of over Rs. 200 and odd crores.

The tenor of his argument in the Rajya Sabha was as follows in reply to Opposition criticism: why are you bothered about this 1½ per cent. increase in the cost of living. Within the last one week foodgrain prices have gone up by 18 per cent. which involves an increase in the cost of living of five per cent. and therefore, this increase in taxes is a very trivial and light burden. During the last one year, the cost of living has been rising very rapidly. The index of foodgrain prices during the last year rose by 15 per cent. Let us take a State like Madras. It is certainly not a deficit area. During the last six years production of foodgrains has increased by 40 per cent. In spite of the fact that there are about 2,000 fair price shops in Madras State selling through those shops about 3,000 tons of foodgrains per month and selling rice at about Re. 0-11-0 per Madras measure, the market price of rice today in Madras is Re. 1-5-0. When there is such strong tendency for prices to rise, if you are going to have deficit financing and on top of it also excise duties which are going to increase the cost of living, it is idle to suggest that the cost of living is going to be increased by 2 or 1½ per cent.

Again, we must also note that in spite of all his brave words, there is a tendency on his part to depart from the Plan. Originally it was defence of the Plan, then it was defence of the

[Shri Anthony Pillai]

core of the Plan, and now it is defence of the hard core of the Plan. Instead of saying that they are going to execute the Five Year Plan in six years, this is another way of putting it. It, therefore, necessarily involves relatively greater expenditure on projects which are not likely to yield immediate results. In other words, the amount of extra consumer goods likely to be produced immediately is going to be less, and therefore the net effect of his proposals will be an increase in the inflationary pressures on the economy. The main aim of his budget proposals is stated to be to hold inflationary pressures in check, but ultimately he is bound to face the spiral of rising prices which will be uncontrollable. Far from being the saviour of the Plan, he is likely to be the grave-digger of the Plan. No doubt, desperate measures are being tried, but very often desperate measures rebound back on the proposer himself, and therefore the fears expressed by him that he may be a casualty of the Budget may very well prove true.

Mr. Chairman: The hon Member's time is up.

Shri Anthony Pillai: One last point. We are told that there is the Plan and that the Plan is fixed and unalterable. The question is on the Procrustean bed who is to be stretched? The Finance Minister suggests that the most elastic layer of the population is the common man. Our humble submission is that the rich have developed enough adipose tissues during the last six years for a little surgical operation.

He suggests, and the Prime Minister this morning suggested, that the taxes have been fairly evenly distributed. The total proposed increased taxation from the rich will be only Rs 25 crores, while the rest is going to come from the common man, and already his standard of living during the last 18 months has been depressed

by roughly 20 per cent. Not that he is not already making a sufficient contribution towards the fulfilment of the Plan itself. Under the compulsory Provident Fund scheme an industrial worker is contributing 6½ per cent. of his total earnings. Organised labour is ready to contribute 8 1/8 per cent, provided there is a guaranteed matching grant on the part of the employer. They are not ready to accept that. They want us to contribute to the Plan without any guarantee of return.

Workers were advised during the First Plan to make sacrifices for the Plan and avoid disputes. To that extent there was a reduction in the number of labour disputes, but what has been the net result? The worker's standard of living has gone down by 25 per cent and there is to be a wider spreading out of pauperisation by dragging in the middle classes. What is Rs 250 per mensem? In real wages it means Rs 40 or Rs 45 before the war. Any industrial tribunal will admit it is not a living wage. Therefore, people who do not enjoy a living wage are to be pauperised for purposes of saving the rich.

They talk of incentives for the Plan. The First Plan is supposed to have succeeded, and there has been an increase in the national income by 11 per cent. In the meantime the standard of living of the workers and the peasant, has gone down. To whose benefit has this 11 per cent gone?—to the capitalist class. If there is difficulty today with regard to foreign exchange, why is it? Because you have been allowing the private sector to expand.

Mr. Chairman: The hon Member should conclude now. Kumari Vedkumar:

Kumari M. Vedakumar (Eluru): "To love and to be wise, to tax and to please are not given to men." Taxes are really the most unpleasant things in this world. It is a pity there

cannot be a Budget without taxes. Here is a Budget which gives us a bellyful of taxes. All sorts of criticisms and compliments are showered on the Finance Minister for this. This Budget tries to find resources for the Plan, at the same time it gives a streamlining to the tax structure so that it may serve as an instrument which helps the attainment of a socialistic society. Whatever the logic that lies behind the Plan, one must accept that, as our standard of living is low and our productive capacity is meagre, this Plan must be implemented. There cannot be a cut in the aims or in its targets.

On the question of raising resources, some have suggested nationalisation, but nationalisation is no panacea to the problem of low production or incentives and the foreign exchange to buy foodstuffs and development materials. We do not believe in the elimination of classes. We believe in co-operation and co-existence of all classes. There is no penumbra of approbation round the concept of nationalisation. It is neither holy nor unholy. We are guided by national expediency and practicability. We look to others' experiences to avoid rocks and not to become slavish imitators. Let fools contest for the form of production. The best one is greatest produce coupled with proper distribution. There is no question of class conflict for us, our aim is all embracing class co-operation. Our aim is a socialistic or egalitarian society achieved through co-operation. Hence we use all methods, taxation, loans, nationalisation, deficit financing etc., to reach our goal. As we want a socialistic pattern of society, the tax structure should be progressive, redistributive and responsive to changes in incomes, while at the same time avoiding inflation and curbing tax evasion. As a first step towards this goal, expenditure tax along with wealth tax have been proposed. It is evident that the Finance Minister has drawn a lot of inspiration from the Taxation Enquiry Commission's Report and Professor Kaldor's suggestions in this regard.

Expenditure tax is a novel idea, good in itself in theory, but there is no precedent in any other country. Pigou has recognised its merits, but he fears that it is so difficult to collect it, and the scope for evasion is great that it cannot be administered efficiently. Professor Kaldor advocates this tax because he feels that 'Expenditure is a better criterion of taxable capacity.'

There is a lot of tax evasion, due to high progressivity, which is affecting the incentive to save also. So, he advocated the reduction of the maximum level to 45 per cent. so that saving might be favoured. And to avoid and curb tax evasion, he advocated expenditure tax. But the Central Board of Revenue think, that the tax-evasive income is not more than one-third of what Kaldor has estimated, and they can catch that income if only the hands of the Income-tax Department are strengthened.

If the Minister had recognised the merit of Professor Kaldor's suggestion, he should have reduced the maximum rate to 45 per cent., or else, he should have kept the rate there and not levied this tax. But in keeping the maximum level there, and still imposing this tax, it appears the Minister is paying more attention to Government's views rather than to the interests of the taxpayers.

Another interesting feature of the Budget is the shower of indirect taxation. Direct and indirect taxes are two attractive sisters, as Gladstone puts it. A Finance Minister should court them with equal attention. So, to talk of monogamy here is a sin. Direct taxes, which indicate higher stages of political development check savings, while indirect taxes, naturally regressive, check inflation by curbing consumption and favour exports. If one says that the percentage of indirect taxation in the tax structure, which affect the cost of living is increased, one may not be correct. In fact, both indirect and direct taxes are increased, while their composition in the overall tax structure has remained comparatively stable.

[Kumari M. Veda Kumari]

The excise duties, for instance, affect the cost of living. No one disputes the importance of the fulfilment of the Second Five Year Plan, and the fact that all sections of the nation should bear the burden with a view to executing the Plan. For that purpose, we should ask those sections which bore less burden previously to bear a little bit more of the burden now, in order to make the Plan successful.

It is clear from the First Five Year Plan that the agriculturists, industrial labour and the profit-making classes were benefited a bit more than the others, while the position of the salaried middle classes took a turn for the worse. Even this Budget favours the agriculturists. It is true that the agriculturists pay more for the goods they buy now. But they are amply compensated by the rise in prices of the goods that they produce. Since 1948, the middle classes of our country have shouldered all the burdens of inflation as well as increased taxation. The loss of their real income might also be due to rise in prices, apart from taxation. A further reduction in consumption and income may chill their enthusiasm for the Plan. This class is doubly hit by the rise in excise duties as well as the lowering of the income-tax level. This adverse psychological feeling in a highly sensitive, intelligent and hard-working class is a thing which cannot be overlooked, especially in a democratic set-up like ours.

It is true that we have to invest more to step up the pace of progress. In China, the national income rose by 10 per cent. as compared with 2 per cent. in India, but China reinvested 22 per cent. of its national income, while our investment was only about 8 per cent. But in this respect, that country has the undoubted advantage of a totalitarian State. But our path is different.

Now that the Plan must be implemented, the necessary funds must be

raised. It would be easier to raise those funds and implement the Plan, if only the proper (and feasible) atmosphere is created. It compels us to try and eliminate waste which is of quite a big proportion. In the search for funds, some have suggested the scrapping of prohibition, and also the introduction of the salt tax. What is interesting here is that the Minister has said that the suggestions may be wise ones, but he would not be disloyal to the tenets for the time being. Does it mean that his loyalty is only a question of time? I wish his rejection of this proposal is made on a more rational and logical basis rather than on mere sentimental and emotional grounds. When conditions change, and expediency compels us, it would be useful if we adjust ourselves to the new and changing circumstances.

When the Finance Minister is running amuck for indirect taxation, I wonder how he has failed to notice that commodity, whose demand is highly inelastic. Let him levy a tax on lipstick, and at the end of the Second Five Year Plan, we can find less number of painted women.

There is nothing wrong in any of these tax proposals. But what we ask is whether we cannot raise the same funds in a less uncongenial way. Let not the common man think that the heart of the Finance Minister is pulsating and bleeding, because his (heart) blood is already sucked by the Budget.

Criticism of these proposals does not mean that we doubt either the capacity or the ability of the Finance Minister. What we want him to accept, and what we think, is that there is a huge wastage in expenditure and corruption in administration. So, we request him to see that all precautions are taken for the elimination of waste and corruption.

What worries me is whether every pie that is raised is well spent, and every tax that is in the hands of Government is used well.

बी साल राज (जालंधर-रिक्षात-धन्दू-सूचित जासियाँ) : सभापति सहोदर, इस बजट के अन्दर जो नये टैक्स लगाये गये हैं उनके मुतालिक मैं कुछ अर्ज करना चाहता हूँ। मैं समझता हूँ कि जिन टैक्स लगाये कोई भी मुल्क तरकी नहीं कर... और हमारे देश कोई एक सेपान नहीं है। हमारी जो योजना है वह बगैर टैक्स लगाये पूरी भी नहीं हो सकती है। इसके बगैर हमारे देश में सुशाहानी नहीं आ सकती है। लेकिन जिस तरीके से ने टैक्स लगाये गये हैं, उसमें मुझे थोड़ा सा इक्सतलाफ़ है। हमारे देश में तीन तरह थे: लोग हैं। एक नो बै है जो बड़े बड़े लैडलाई है बड़े बड़े सर्वायादार है, एक बै है जिनको हम दरमानी तबवा नहीं है, जिनको मिडल बलास के नाम से पुनार्गत है और तीसरे बै है जो बहुत गरीब है, जिनके पास पैसे नहीं हैं, पैसे नहीं हैं, रोजगार नहीं है, ज्ञाने को अभ्यन्तरीन नहीं है, और पहनने को अपड़ा नहीं है। ये बै लोग हैं जो पेट भर खाना भी नहीं खा सकते हैं। हम देश रहे हैं कि में जो टैक्स हैं वे सब नोगो पर बरादर बरादर समाये गये हैं। अपने चीरी पर, चाय पर, फिफ्रेट पर तब्द के पर और कई दूसरी चीजों पर टैक्स लगाये हैं। ये बै जो हैं जिनका उपर्योग सब लोग करते हैं जो इस देश में रहते हैं, जो वे गरीब हो या अमीर हैं या भिखारी। अमीर लोगों पर टैक्स लगाने चाहिये, इससे मैं पूरा इत्तिफाक़ करता हूँ। लेकिन मैं समझता हूँ कि हमारे देश में गरीबी ने बहुत घर कर रखा है, अभी हमारे देश में बीमारी बहुत ज्यादा है, हमारे देश में अभी निरक्षण बहुत ज्यादा है, हमारे देश में अभी एसे लोग मौजूद हैं जिनके पास रहने के लिये अकान नहीं हैं। और वे सड़कों पर सो रहे हैं। आज मैंने अपनी भास्त्व से देखा है कि छोटी छोटी जोपड़ियों में १०, १० और १२, १२ आदमियों के परिवार अपने दिन काट रहे हैं। आज हमारे देश में शोडयूल्ड कास्ट, शोडयूल्ड ट्राइक्स और एकम किमिनिल ट्राइक्स के गरीब किसान और छोटे छोटे दुकानदार और नीचे उड़के के मार्झ जो गांवों में बसते

हैं उनको भर पेट भौजन सुयस्सर नहीं है और वे भूले नजर आ रहे हैं। हमारी वंबद्दाला योजना में मुल्क को कुछ फायदा अवश्य कुप्राप्त है इसमें इकार नहीं किया जा सकता लेकिन जिस निशाने पर इस मुल्क को पहुँचना है वा पहुँच: १० हमारी गवर्नमेंट इरादा रखती है वह मर्जिल और वह निशाना अभी बहुत दूर है। मैं यह भी मानता हूँ कि प्लानिंग के बास्ते हमारे मुल्क के रहने वालों को टैक्सों का और अधिक भार उठाना पड़ेगा लेकिन वह दैनंदिन हमें तरह से बसून करने चाहिये ताकि गरीब और मुश्किलजदा हमारे भाई और उम्मीदाप्रिम न जाये। इस देश के गरीब लोग जो पहले ही करो के भार में दबे दूए हैं और इन अतिरिक्त करो के लगाने से नो प्राप्त उनकी बमर ही तोड़ देंगे। टैक्स लगाते बहत हमें यह देखना चाहिये किस दरमें के आदमियों के टैक्स वा बोल ज्यादा पड़ता है। इस देश में ८० फीसदी जनता देहनों में बसती है तब यि २० फीसदी लोग शहरों में बूसे दूए हैं और शहरों में भी मैंने देखा है कि गरीब लोग जो लोग रहते हैं। उदाहरण के तौर पर दिल्ली जहा कि बड़ी बड़ी इमारतें, भालीशान भवनात और बगले लड़े हैं और तामीर हो रहे हैं, उसी दिल्ली में हजारों की तादाद में लोग ऐसे रहते हैं जिनके कि पास रहने को मकान नहीं है और वे सड़कों, फुटपाथों और मैदानों में राते गुजार देते हैं। अभी २६ तारीख को जब मैं एक हरिजन बस्ती में गया तो मैंने देखा कि १५० हरिजन परिवार लोटी कालोनी के नजदीक सुने में अपनी छोटी छोटी जोपड़ियों बना कर उन में अपनी जिन्दगी के दिन काट रहे हैं। जोपड़ियों बहुत छोटी हैं और मैं समझता हूँ कि एक में भर की जगह उनमें होगी और एक एक जोपड़ी के अन्दर १०, १० और १२, १२ आमीर रह रहे हैं। मैं पूछना चाहता हूँ कि क्या उन अभागे लोगों के लिये भी इस देश में कोई जगह होगी और क्या उन्हें भी सुख और चैन का साम से का योका नहीं आयेगा? मैं ने इसलिये शुरू में अपने वित्त

[स्त्री साकृत राम]

मंची यात्रोदय में वार्षिका की है इक टैंडस लगाते बहस इस बात का ध्यान रखें कि कहीं उन टैंडसों से हम राम गरीब और जमाने भर के सताये हुए लोगों पर तो और अधिक भार नहीं ढाल रहे हैं।

आज मैं देख रहा हूँ कि हमारे शेड्यूल कास्ट भाइयों की हालत बड़ी खराब है। राज्यों में उनकी हालत बड़ी खराब है। गवर्नरेंट ने हरिजनों को रिजर्वेशन, स्कालर-शिप्स और स्टाइरेंडेस आदि देकर उनकी ठाई का इताजाम किया है। दरा बजट के अन्दर शेड्यूल कास्ट, शेड्यूल द्राइव्स और अदर बैकवर्ड बलासेज वे लोगों को स्कालरशिप देने के बास्ते डेंड करोड़ रुपया रक्खा है। वह समाज हिन्दुस्तान में मैट्रिक के ऊपर कार्पिंज वे गड़बों को दिया जायेगा। इनी तरह हम देखते हैं कि बैकवर्ड बलासेज और शेड्यूल द्राइव्स और डेवलपमेंट आफ शेड्यूल एंड्रियाज के बास्ते ४ करोड़ ६३ लाख की रकम बजट में रखकी गई है और अगर सेंट्रल गवर्नरमेंट और स्टेट गवर्नरमेंट्स ने फिफ्टी फिफ्टी खर्च करना है तो उसका मतलब यह हो जाता है कि ८ करोड़ के लगभग वह रुपया हो जाता है। ग्रान्ट्सटू दी स्टेट्स फार्दी बेलकर्य आफ शेड्यूल कास्टम एड डेवलपमेंट आफ शेड्यूल एंड्रियाज वे निये ६ करोड़ ४४ लाख और ८६ हजार रुपया रखवा गया है और अगर इन रकमों का टोटल कर दिया जाये तो ११ करोड़ के लगभग यह रकम बनती है। इन सभी इस देश में शेड्यूल कास्ट, शेड्यूल द्राइव्स, और दूसरे लोग जो अद्भुत कहानों हैं या जिनको कि हरिजन का नाम दिया गया है, उनकी सादाद करीब ३ करोड़ के हैं जब कि हमारे देश की कुल जनसंख्या करीब ३६ करोड़ या ३७ करोड़ की है जिस का कि मतलब यह हुआ कि हमारे उन भाइयों की सादाद देश की कुल सादाद का कम से कम पांचवा हिस्सा है। आज हालत यह है कि उस पांचवे हिस्से के लोगों के पास अपनी

जमीनें नहीं हैं, मकानात नहीं हैं, उनके बच्चों के पढ़ने का माकूल इतजाम नहीं है और दबावार का उनके लिये कोई समुचित प्रबन्ध नहीं है और उनकी हालत बहुत बराबर है। इसके अलावा हमारे गरीब किसान और मिलों में और छोटे छोटे कारखानों में काम करने वाले मजदूर भी इसी श्रेणी में आ जाते हैं ज्योकि वे भी गरीबी का जीवन अपनीत कर रहे हैं और आपको इस तरह पता चल जायेगा कि हमारे देश की एक बहुत बड़ी जनसंख्या, बड़ा बहुमत गरीबी रूपी चक्की के दो पाटों के बीच में पिस रहा है और यह जो हम उन पर और अधिक टैंडस लगाने चले हैं तो इस में नो उनकी तकलीफों में और ज्यादा इजाफा होने जा रहा है। मैं मानता हूँ कि हमारी सरकार को पचवर्षीय योजना को पूरा बरने के लिये काफी रुपये वीं जहरत है और जाहिर है कि वह रुपया अतिरिक्त टैंडसों के जरिये से बढ़ा हो सकता है। आप टैंडस लगाइये लेकिन टैंडस डर्नी नमीमटीज आफ नाइफ पर न लगा कर नवजरीज पर लगाइये ब्योकि इस तरह गरीबों पर और अधिक भार नहीं लगा और अमीर लोग लकड़रीज वा इस्तेमाल बरने के लिये कुछ ज्यादा देना मजबूर नहीं लग। टैंडस बड़े बड़े नैट्स्ट्राइम् और पूजीगनियों पर लगने चाहिये न वि उम ८० कॉमर्डी। गरीब तबके पर जा कि पहले भे हीं काफी मुर्मीवन और परेशानी में मुक्तिला है।

अगर आप इस देश का विकास बरना चाहते हैं तो आपको इस देश के गर्भ लोगों की हानत को बेहतर बनाने के लिये और अधिक रुपया खर्च बरना चाहिये। मुल्क की तरक्की की जो स्कीम है मैं मानता हूँ कि उन पर बहुत रुपया खर्च होता है और खर्च करना भी चाहिये और इस तरह से ही मुक्त तरक्की कर सकेगा लेकिन गरीबों की नज़र और मुल्क की हालत को देखकर हमें आगे बढ़ना चाहिये। प्राप्त जब हम दिल्ली में बड़ी बड़ी इमारतों और आलीशान बंगलों को देखते हैं तो खोड़ी देर

के लिये हम यह समझते लग जाते हैं कि हमारा मल्क गरीब नहीं है लेकिन जब म गांवों में रहने वाले उन हरिजनों की हालत को देखता हूँ कि वह कसे ज्ञोंपिंडियों में मुफलिसी का जीवन व्यर्तीत कर रहे हैं तो हमारी आंखें खुल जाती हैं और असलियत बेनकाब हो कर हमारे सामने आ जाती है। आज हमें इस बात का प्रयत्न करना है कि यह जो गरीबी और भुख-मरी हमारे देश में फैली हुई है यह जल्द से जल्द दूर हो और यह तब तक संभव नहीं है जब तक कि हम अपने देश में लैंड रिकार्म नहीं करते, मिलों और दूसरी प्राइवेट इंडस्ट्रीज का नेशनलाइजेशन नहीं करते और स्माल स्कैल इंडस्ट्रीज और कोटेज इंडस्ट्रीज को समुचित प्रोत्साहन नहीं देते और देश में से निरक्षरता का अभिशाप दूर नहीं करते। इन सब बातों को करने के लिये हमें अपनी गति बढ़ानी होगी। हमें देहातों में बसने वाले उन मुसीबतजदा हरिजन भाइयों के लिये और उनके परिवार वालों के लिये दबावारू का समुचित प्रबन्ध करना होगा, उनके लिये अस्पताल खोलने होंगे।

हमें कोटेज इंडस्ट्रीज को काफी प्रोत्साहन देना होगा क्योंकि इन धंधों में हमारे काफी भाई लगे हुए हैं। आज उनकी बड़ी खसब हालत है। आज गांवों में जो सामान इत्यादि वे बेचारे तैयार करते भी हैं उसकी निकासी का गवर्नमेंट की ओर से कोई मार्कूल प्रबन्ध नहीं होता है और उनका बनाया हुआ सामान वहीं पड़ा रह जाता है और उसको मार्केट नहीं मिलता है जब कि हम देखते हैं कि बड़े बड़े मिलों और कारखानों का बना हुआ सामान देश में फरोख्त हो जाता है और दूसरे देशों में भी वह जाता है लेकिन उन गरीबों द्वारा बनाये हुए सामान की कोई पूछ नहीं होती और उसकी बिक्री और मार्केट के लिये गवर्नमेंट द्वारा कोई मार्कूल प्रबन्ध नहीं होता है। जब तक इस ओर सरकार ध्यान नहीं देती और उनके सामान के लिये मार्केट नहीं बनाती तब तक उनकी हालत

बहुतर होना मुश्किल है और गरीब जनता को भरपेट रोटी और कपड़ा मिलना दुर्लभ है।

इसके अलावा मेरा एक सुझाव यह भी है कि हरएक आदमी का एक धंधा होना चाहिये। यह न हो कि एक जमींदार जिसके कि पास जमीन है, वह गवर्नमेंट सर्विस भी करे और दुकानदारी भी करे। उसका एक धंधा होना चाहिये। मेरा ख्याल है और मैं सरकार को मशविरा देता हूँ कि एक धंधा मूल रूप से एक कैटेगोरी के वास्ते कायम करना चाहिये। जो सर्विस में हैं उनको जमीन नहीं चाहिये और जो जमीन वाले हैं उनको दूमरा धंधा नौकरी या दुकान बगैरह नहीं चाहिये।

मुलक में अगर एक धंधा कायम किया जायेगा तो मुलक खुशहाल हो सकेगा और हमारा देश कामयादी की मंजिल की ओर कदम बढ़ा सकेगा

Mr. Chairman: Order, order. The bell has been rung thrice. The hon. Member must pay heed to it. After all, he also agreed that not more than ten minutes should be allowed to every Member. He is a party to that decision and he will have to respect that decision. I now ask him to conclude.

BUSINESS ADVISORY COMMITTEE

SECOND REPORT

Shri Shree Narayan Das (Darbhanga): I beg to present the Second Report of the Business Advisory Committee.

ANNOUNCEMENT RE: ELECTION TO COMMITTEES

Mr. Chairman: I have to make an announcement. The time for election

[Mr Chairman]

to the Estimates Committee and the Public Accounts Committee, which was according to the Bulletin fixed up to 13-30 hours on 31-5-57, has been extended to 16-30 hours on that day

GENERAL BUDGET—GENERAL DISCUSSION—contd

Mr. Chairman: The House will now proceed with the further discussion of the General Budget

Shri Bharucha: Sir, this House has to discuss a Budget which runs into nearly Rs 663 crores out of which the main item of expenditure is on defence which is Rs 253 crores. Before we can spend indefinitely on defence, we have to find out what is the purpose of the Army, whether we desire to wage a war against any big power. I am sure that is not the intention, nor we have the capacity to wage such a war. The only purpose can be security of our frontiers. Before our frontiers can be secure, one thing has to be borne in mind, whether our Generals and our Defence Department are not merely preparing to fight the last war. The technique of warfare has so radically altered that I am not convinced that we shall be spending this additional Rs 50 crores on anything except buying old discarded equipments which were used in the last War and which, in view of the present development of technique of warfare are completely out of date. I am sure that our Generals are still thinking in terms of the bomber coming and being intercepted by anti-aircraft guns. I am afraid, that mode of warfare is very much out of date, and unless we appoint a Commission to inquire as to how our Army has to be shaped and equipped, how the pattern of expenditure on equipment has to be altered, I am afraid we shall be spending money for preparation of not a future war, but only for fighting the last war. I hope, Sir, just as in the case of the Second World War the Maginot Line mentality obsessed the French,

similarly such obsessions will not characterise the decisions of the Defence Department. I suggest that a Commission should be appointed to inquire how the pattern of expenditure should be altered, so that our fighting forces will be really an instrument on which the nation can really depend for its security.

Coming to the question of the Second Five Year Plan, the total expenditure on this is likely to be of the order of Rs 5,400 crores. People have not appreciated the magnitude of this figure of Rs 5,400 crores. May I tell this House that, if we distributed Rs 20 to every man, woman and child in every country of the world it will come to Rs 5,400 crores. That is the incidence and magnitude of the Second Five Year Plan. Distribute Rs 20 to every man, woman and child in every country of the world, to the entire population of the world, and your Plan expenditure for Rs 5,400 crores will suffice for that purpose. May I put it in another form. If you take five people to be a family, the per family incidence of expenditure of the entire Plan will be Rs 750 per family in five years. On an average, each family for the next five years will have to contribute to the tune of Rs 750. Sir, when Mahatma Gandhi started salt agitation, what was the incidence of taxation? It was only three annas per capita per annum. Today each individual is called upon to contribute Rs 150 in five years—that is for the whole Plan—and still we think yes, the size of the Plan is suited to our resources.

Even in the second year of the Second Plan the total outlay of expenditure as has been mentioned by the Finance Minister would be Rs 772 crores. The March 1957 Budget revealed a deficit of Rs 27 crores, and there are maturing loans of Rs 32 crores. In other words, we have got to find Rs 831 crores. Against that we expected in March last that market loans will fetch

Rs. 100 crores, small savings Rs. 80 crores, foreign aid Rs. 175 crores, miscellaneous and remittance transactions Rs. 151 crores, making a total of Rs. 466 crores, and thus having an overall deficit of Rs. 365 crores, which the Finance Minister now says would come to Rs. 368 crores. Sir, I am aware of the later changes that have taken place in the matter of greater foreign aid likely to be acquired of the order of Rs. 550 crores instead of Rs. 447 crores previously estimated. I only hope the Finance Minister is right in his calculations.

Sir, an expenditure of this magnitude is bound to release certain inflationary forces and we have got to bear this in mind whether we are in a position to contain this inflation. Already there is talk and rumour that the exchange value of the rupee is going to be depreciated. Depreciation of currency is the worst form of taxation and a dishonest one at that. I am not saying that depreciation of the rupee is likely in the near future for a year or so, but I do not know what is going to be the position next year. There is no doubt that the trend of rising prices and the index figure do indicate that unless prompt and effective checks are applied, it will be very difficult for us to contain the spiral of inflation within reasonable limits. If once the prices break their moorings, one does not know where we shall end.

By way of corrective, the hon. Finance Minister has taken steps with respect to foreign exchange, monetary policy and fiscal measures. With regard to foreign exchange, the drain has been till March, 1957, to the tune of Rs. 235 crores, and even now I think that we have not got more foreign assets in the Reserve Bank than Rs. 480 crores. This is a very small figure, and I do not know how in the next three years the Finance Minister is going to finance the imports, particularly, of heavy machinery. Unless further deferred payment facilities are acquired, I am afraid there will be very serious

difficulty in the matter of foreign exchange next year.

Nor am I convinced that the corrective by way of monetary policy is effective if we bear in mind that the increase in money supply for the year ended 12th April, 1957 has been of the order of Rs. 132 crores and this is in spite of the fact that the balance of payment deficit continues; the bank rate has risen. But I am not sure that these are sufficient measures.

We have taken certain measures with regard to taxation—direct and indirect. While I commend both the wealth tax and the expenditure tax without being quite sure whether our administrative machinery is sufficient to cope with that, I do appeal to the Finance Minister to consider the question whether prohibition should not be relaxed and modified along the lines of the report made by the Madhya Pradesh Prohibition Enquiry Committee which will fetch revenue to the States and still maintain some form of prohibition which will not be injurious to the poor people. That is a matter which should be seriously considered.

May I say that some people in this House as well Shri V. K. R. V. Rao, Director of the Delhi School of Economics, have described this budget as a historic one. I agree that it is a historic budget, so were historic the twelve *sawaris* of Mohammed Ghazni on India. Now-a-days, the people who take money by the crores from the poor people—we do not call them Mohammed Ghaznis, but we just call them Finance Ministers. Their incursions on the poor people—we do not call them *sawaris* but we call them the budgets or annual financial statements. This is the fourth *sawari* of the hon. Finance Minister, and in this fourth *sawari*, let me tell him that he has collected far more money than Mohammed Ghazni did in all his twelve *sawaris*. I do not know how many more visitations will be made on the poor people, but I am

[**Shri Bharucha]**

convinced that the Finance Minister in one budget collects much more than Mohammed Ghazni looted in all his life during all those years.

Shri T. T. Krishnamachari: May I ask the hon. Member if he is projecting himself into the past and whether he was on the retinue of Mohammed Ghazni?

Shri Bharucha: I shall conclude by saying that the Finance Minister stated that his heart bleeds and that is the justification.....

Shri T. T. Krishnamachari: I have got some blood. I am afraid the hon. Member has none.

Shri Bharucha:for taxation I say that my heart also bleeds for the common man and that is my justification for opposing the taxes on the poor people.

Shri Dasaratha Deb (Tripura): I shall try to be as brief as possible but if I take a little more time I hope I may be excused, for this is the only forum where we can express our criticism as representatives of the people of Tripura because, as you know, there is no Legislature or forum there where our representatives can advance their criticism on the Government's policy.

Many speakers have already expressed their feelings. Many of them have raised their strong voice against the taxation policy that is sponsored at present. They have expressed their anxiety and disagreement with this policy. I also wish to express the view that under the present budget, the taxation policy the burden on the common man is more and the Finance Minister has planned and worked out his scheme in such a way that he spreads out the burden of taxation over a large number of common men, that is, the middle classes is high and the burden of taxation on the rich people, who are in a better

position to be taxed more, is low. I think this policy should be reconsidered and reviewed.

Coming to the question of food policy I should say that whatever data or statistics our Food Department give I feel from our experience that our food policy and our food situation are not very well and they are unsound. And I regret that the Government are complacent about the food policy which they are pursuing at present. If you look into the newspapers every day news appears that in many States, particularly in places like Bengal and Tripura, there are cases of starvation still going on and people are rushing to the Government offices to get food. I should say that this Government is only responsible for bringing our country to this position and this Government has not adopted a sound food policy and has not arranged to purchase sufficient food stocks from the market and to stock it. They have left the foodgrains entirely into the hands of the blackmarketeers, profiteers and speculators. This policy should be put to an end and a sound policy should be adopted regarding food and Government should not be complacent in that matter.

Coming to the budget I find that for Tripura Rs 2,38,67,000 were estimated for the year 1957-58. Apparently it seems that the amount is not insignificant if it is properly implemented. But to implement that budget also there should be some administrative guarantee so that that money is utilized in a proper way. At the same time, I should say that this money is not sufficient to meet our demands. You know, Sir, our State is a problematic State and it is very backward. We have to solve many problems and in order to solve those problems I urge upon the Finance Minister to allocate more money for my territory.

Out of the money that is allotted to us you will find that more than

40 per cent of the amount is going to be spent on the civil administration. Then about Rs. 40 lakhs will go to the police administration. Out of the balance a big amount would be spent for the maintenance of staff, for the salaries and allowances and, at the same time, for the construction of big buildings for the big officials and only a very small percentage of the money would be left for the direct development works. This should not be there.

Tripura is suffering from food crisis. A few days ago, I mentioned this to the Food Minister. He was kind enough to sanction 20,000 tons of rice for Tripura. But, even with 20,000 tons of rice, I doubt whether it would be sufficient to meet the demand in our State.

Mere sending of rice from the Centre would not solve the problem. The main problem lies elsewhere. The peasantry has become pauperised. They have been evicted from the land. Over and above this, more than 300,000 refugees have come and settled there. They are landless. They are not in a position to cultivate lands. These people should be given land. More than a lakh of tribal people are there. They are landless, they are jhumias. They should be given land so that they may produce some food. I am sorry to find that there is no provision for distribution of agricultural loan in our State. Besides there are hundreds of landless peasants who do not fall under the category of tribals or under the category of refugees. They are not getting any aid from the Government. For the refugees, there are certain Refugee departments from which they can get some aid. The tribal department is also there and the tribal people are able to get something. But, these people who are neither tribals nor refugees are not getting anything and they do not know whom to approach for such aid. I suggest for them also some sort of arrangement should be made so that they may get some loans or aid.

In this way please help them to settle in life.

Regarding the administrative set up, I should say that it is a top-heavy administration. In a small State where there are only 8 lakhs of people, there are several directorates. You have the Refugee directorate, the Health directorate, Education directorate, and some more other directorates. They are maintaining so many Directors, Deputy Directors, Secretaries, Deputy Secretaries, Under Secretaries and so on. This is an administrative luxury. Some of these need not be there and should not be there. Some of these directors should be cut out. Out of that amount at least some developmental work could be done in our State. That issue should be taken up. Now, the Territorial Council is going to be set up there. I do not know when it is going to sit. It has not yet been known. Much of the works could be transferred to the Territorial Council and the top-heavy administration reduced.

Regarding the community project work also, I should like to say something. Of course, from the Treasury Benches it is always advocated that the people must be taken into confidence. People should participate in these community development projects and National Extension Blocks, that they should be given incentive to work and so on. All these pious utterances are there. But practically, this is not done in our State. They are always trying to utilise the officials for their party purposes. That was done more during the elections. I heard one hon. Member say that they are not using the officials. But, practically, they (officials) are being utilised in the elections. In the tribal area, those who apply for tribal rehabilitation loans are asked by the officials concerned that they should be members of the Congress party first. Otherwise they will not be given anything. Even in issuing ration cards such things have happened. I met the District Magistrate to discuss

[Shri Dasaratha Deb]

the matter, and he assured me this was not their policy, but the poor men still are not getting their ration cards because they cannot get a certificate from the local Congress Secretary I think this should not be allowed

Our Constitution provides certain privileges for the tribal people regarding service, education etc A competent tribal person was appointed as Deputy Director of Tribal Affairs in Tripura State, but after serving for 10 months or so, he was suddenly served with a notice that his services were no longer required No grounds or reasons were given What is the reason? I am told that some Congress leader approached him to work for building their party organisation and increase their party membership, and when he refused he was threatened with retrenchment, and one fine morning notice was served on him So, what is the constitutional guarantee that you provide for the Tribal people?

Finally, I say that all this discrimination should not be there I hope that in the discussion on the cut motions I may get an opportunity to discuss this matter thoroughly However, I request the Finance Minister again that keeping in view the backwardness of our State, he should at least allot more money for our State

Shri U. C. Patnaik (Gajjam) The Finance Minister has proposed a number of taxes, most of them unwelcome to the majority of the Members of this House, in the name of Defence, and secondly for the implementation of the Plan It is not possible for me within this short time to refer to the scope of pruning of the Plan, several Members have already referred to certain items which can be pruned But regarding the other item, namely the requirements of Defence, I would submit that I for one would not object to his taxing even further if the real

interests of defence would be served by such taxation.

We have been hearing so much about nuclear warfare We know that every country is now reorientating its defence policy to meet nuclear dangers, but there is absolutely no such attempt in our country. We were told yesterday morning in one of the replies that there is absolutely no attempt in our country to think in terms of defence against nuclear warfare We need not think in terms of a global war just at present, because in the case of a global war with nuclear and thermo-nuclear weapons we are nowhere, and the whole world may head for a catastrophe But we must anticipate a local war In fact, when we are spending more than half of our General Budget on defence, it is but necessary that our defence forces must be prepared for at least a local war And a local war with whom? The only enemy that we can anticipate just at present is a member of the Baghdad Pact, of the SEATO Pact and one which comes under the Eisenhower Plan, which has now got, as we understand, atomic weapons, 30 Automatic as personal weapon of the soldiers, long-range artillery with nuclear warheads, Fighters and bombers from the USA We are told that with these weapons they are now thinking of having a base against some other country somewhere in Azad Kashmir area Well, there is no guarantee that those modern weapons may not be turned against us But once they are turned against us, we can very well imagine what will be the fate of our Plans for which so much of taxation is being levied on the country, what will be the result of this unpopular Budget, what will be the effects, if by chance—God forbid—Pakistan takes it into its head, either from the eastern zone or from the western, to send some bombers here with nuclear bombs or to use the long-range artillery with nuclear warheads Every country is now

thinking in terms of reorienting its defence organisation, in view of the nuclear warfare or at least warfare with conventional weapons of a more advanced type than ours.

Only last month, we read the White Paper of U.K. and the discussions in U.K., where they have cut off most of the expenses on the Army, Navy and Air Force, and modernised the whole defence organization to meet nuclear war. But we have done absolutely nothing. On the other hand, exactly the old things are going on, and we have not tried to modernise at all.

The only items where there has been some modernisation are these: There has been purchase of an aircraft carrier. We welcome it, because it may be an air base from the sea for an attack against somebody or a defence against somebody. We are also having a few jet bombers, that is good enough, because today a bomber is more necessary for delivering the attack on another country. We have purchased a couple of the Anti-Aircraft L70 variety, which has come recently without the radar equipment, so that we do not know of what use it will be. Still, we are not prepared for a change in the overall defence policy to anticipate a nuclear war.

Be it of the global type, be it a local war, or be it a war with nuclear warheads, from the nuclear artillery up to the old conventional weapons, a little modernised, what are we doing to defend our country? We have yet no scheme to review the position.

On the other hand, we are told that Rs. 5.5 crores are being spent for buildings for the Defence Ministry and for the Armed Forces Headquarters in Delhi. There is also a report that the Defence Ministry is contemplating to shift the Defence Headquarters from here, as it perhaps ought to think of, because in the event of a nuclear attack against

Delhi, the concentration of the entire civilian metropolis here with the Defence Headquarters may provide a favourable target for the enemy. That is why we understand there is a proposal to shift the headquarters from here. At the same time, we find that there is also a proposal for an expenditure of Rs. 5.5 crores on buildings. This shows that while we have not yet formulated a defence policy, we are incurring expenditure.

Then, we have the Defence Science Organisation, the Technical Development Department of the Defence Ministry, and the Technical Development cells connected with ordnance factories. But none of them has been given instructions till now to think in terms of defence against nuclear weapons. We are still thinking in terms of the old and largely outmoded conventional weapons, with a number of British superintendents, in charge of 50 per cent of our ordnance factories, in administrative jobs. We are thinking of technical development still on the lines of the old British models and designs. We are not thinking of a nuclear war, for which every country is now preparing itself.

I am not advocating an arms race for nuclear weapons. I am simply suggesting that we should think in terms of defence against nuclear weapons. Why should we not ask our Defence Science Organisation not only to make basic and fundamental research on nuclear energy, but also try to visualise the possibility of defending our country in the event of an attack with nuclear weapons?

19 hrs.

Secondly, you have got a technical development department, a most organised department with a number of scientists in lower posts but with a Matric at the top on the Armaments side, against whom there are so many allegations of his interest.

[Shri U. C. Patnaik]

in some other country. What is that technical development department doing? What is the development that they have done since this gentleman has taken charge? They have done absolutely no development of any new design or new development during the last three years. That is the position of the technical development department.

Then you have got an Institute of Armament Studies where also you have senior scientists. You have got other defence institutes of research, development and design. What use are Government putting them to in order to anticipate a nuclear attack? Are we simply going to say that in the event of a nuclear attack, we will sit mum?

Now, we are spending 50 per cent. or more of our general budget on defence and we want the defence mechanism to be thorough. There is an idea in some scientists and statesmen that there is no defence against nuclear attack. You know that when gunpowder was invented, people thought that there was no defence against it. When chemical warfare came, people thought that there was no defence against it. When Hiroshima and Nagasaki were bombarded with atom bombs, people thought that there was no defence against it. But as nuclear and thermo-nuclear weapons are developing, gradually, side by side, defence measures are also being developed. Now, every country is having radar sets on land, air and sea bases in order to detect enemy planes and inform the interceptors. They have got interceptor planes to intercept enemy bombers. With all respect to my hon. friend, who spoke before me, I do feel that it is quite possible to have some sort of interceptors of the modern type. They have got a modern anti-aircraft weapon with radar set not only to locate the enemy plane but to make up for the time-lag and to follow its course till it comes within the range of gun

fire. You have got a couple of them after three years of our agitation in this House, but you have not got the radar sets, the electronic sets, along with them. So you do not know where you stand.

In the U.K., they have recently invented the 'bloodhound' variety of ack-acks. There are civil defence organisations in other countries to meet a nuclear attack. That organisation looks to so many things to prevent panic, to have first-aid arrangements, to have public health arrangements to see that water is not contaminated and to see that fifth column and sabotage and similar activities are not carried out.

In respect of civil defence organisation also, we have just made a beginning in three or four places. But I would like to ask the Government, what is the defence they are thinking of? In other countries, even a medicine has been found to deal with cases of radiation sickness—A.E.T., which was prepared in America, which has now been proved in U.K. for preventing radiation sickness. So many methods have been devised to anticipate nuclear attacks. It is not for us to sit quiet, to think of our "plans", to think of spending crores, at the same time not being prepared for our defence.

I for one would support any expenditure, not only the expenditure that has now been proposed, for defence, provided we are really preparing ourselves for modern defence. Of course, I would object to certain of the tax proposals, those which affect the common man but at the same time, I can suggest two other items of collections which he can make, where our old approach will have to be changed.

Shri Shree Narayan Das (Durbhanga): We shall be glad to hear suggestions.

Shri U. C. Patnaik: It requires a little time. If five more minutes are

allowed, and if the House is prepared to sit, I am prepared to suggest two items.

Shri D. C. Sharma (Gurdaspur): We want some defence against this sort of attack from my hon. friend. We want to go home.

Mr. Chairman: It is not a question of the House wanting to sit or not. If the hon. Member feels that he should exercise his right of speech, he has to choose whether he wants to say something or not, with the permission of the House. If he wants to say something, he has a right to say it. But if he does not want to speak more, nobody can force him to say anything.

Shri U. C. Patnaik: I was speaking about lack of time. I have already exhausted my time and I am grateful to you for allowing me time. I am prepared to take five more minutes if you permit, in order to suggest one or two tangible sources of revenue.

Mr. Chairman: I did not ring the bell as the hon. Member was making some constructive suggestions to the Finance Minister to raise taxes. If the hon. Member himself feels that he should not take more time, I cannot inject some courage in him to take more time.

Shri U. C. Patnaik: There are two items, Sir, on which I feel we should do something. It is rather with diffidence that I would approach the House. I won't put it in a language which may rub some of my hon. friends on the wrong angle. I know a suggestion came from somebody in the other House and it was jarring on me also for some time, but when I reviewed the whole subject dispassionately, when I have seen the result of certain steps that we have taken so far, I feel we can raise more revenue by reorienting our policy in these matters.

One of the hon. Members has just referred to a particular item,

namely, prohibition. Like some other hon. Members I too feel that anti-prohibition talk is a sort of jolt on me, because we have been talking of prohibition for a long time. I cannot go against prohibition, but I want that there should be a rationalisation of the policy of prohibition so that we are not cheated by boot-leggers and smugglers. I do not want that the country should not go dry; I want that the country should go dry, but our experiments have shown that the benefit has gone only to boot-leggers. In my district, since prohibition was introduced illicit distillation has become a cottage industry in many families with the result that, where hitherto one man used to go to an arrack shop to drink at present the whole family including children have learnt to drink. Our Excise Superintendents tell us at every District Development Board meeting how they are unable to fight it out because the boot-leggers are having an organised gang of scouts, spies and so on to prevent their being detected. Not only that. Ammonium sulphate, distributed for our Grow More Food Campaign, is now being used for catalysing liquor. It is highly detrimental to health. At the same time it is a loss to the G.M.F. Campaign. Medical opinion is that arrack catalysed with ammonium sulphate is very injurious to health. So, something should be done in order to rationalise things. Another instance: where partial prohibition has been introduced as in Delhi, people make their purchases on Mondays and Thursdays. They take it home, and where hitherto one man used to have it in his club or Hotel, now other members of his family also get accustomed to drinks. It is, therefore, necessary that we should reconsider this question and tax distillation and consumption to a prohibitive extent.

Then about salt tax. I do not say that salt tax should be revived, because for years it has been our fight against salt tax. But I would point out that since 1947 when duty

[Shri U. C. Patnaik]

was removed, only a few salt lessees have been getting the benefit. One or two of my friends here and myself were on the Salt Board. We find that the removal of salt duties has enured only to the benefit of the contractors, not to the benefit of consumers, nor to the benefit of salt labourers who are suffering from occupational diseases. A duty of two annas per maund which is now being collected is practically nothing. The total cost of production including this nominal "duty" would be about six annas and the lessee has a fair margin of about 12 annas or 13

annas per maund and much more in abnormal days.

My suggestion is that the Finance Minister, whatever may be the party in power, should study the rationalisation of these two items and try to see that the country is not put to a loss on account of our sentiments coming in the way.

19.00 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Friday, the 31st May, 1957.

DAILY DIGEST

[Thursday, 30th May, 1951]

3091

3092

ORAL ANSWERS TO QUESTIONS—		COLUMNS	COLUMNS	
S.O. No.	Subject	2843-87	S.N.Q No	Subject
617	Compensation claims of Indians in Japan	2843-44	8	Mr Dulles' Statement on Kashmir
619	Tilak Memorial in Burma	2844-45	9	Cotton Export Trade
620	Development of Industries	2845	10	Floor and Ceiling Prices for Indian Cotton
621	Closure of Jute Mills	2845-47		
622	Evacuee Property	2847-50		
623	Indian Trade Delegation	2850-52		
625	Vocational Training Scheme for Displaced Persons	2853-54		
626	Small Industries Service Institute	2854-56		
627	Togoland	2856-58		
628	Export of Manganese Ore	2858-59		
630	All India Working Class Family Budget Survey	2859		
638-A	Wage Board for Sugar Factory Workers	2859-61		
631	Nahan Foundry Ltd	2862		
632	Compensation to Displaced Persons	2862-65		
633	A I R Station in Varanasi	2865-66		
634	Durgapura Refugee Camp	2866		
636	Khadi and Village Industries Commission	2866-69		
637	Industrial Development of Uttar Pradesh	2869		
639	Match Factory, Varanasi	2869-71		
640	Adult Civilian Training Centre	2871		
641	State Trading Corporation of India (Private) Ltd	2871-73		
642	Report of Delegation to China	2873-75		
645	Vinay Nagar Colony	2875-76		
646	N E F A	2876-78		
647	Development of Sunderbans	2878-80		
648	N E F A	2880-81		
649	Paper Production	2881-82		
WRITTEN ANSWERS TO QUESTIONS				
			57	2887-2925
			No	
			624	Indo-Egyptian Trade
			629	Refugee Fishermen
			635	Handloom Manufacturers' Society, Cannanore
			638	Soil Testing Laboratory
			643	Demands of Railway Staff
			644	Export of Processed Cashew Kernels
			650	Leather Tanning Industry
			651	Machine Tools Mission
			652	Art Decoration of Government Buildings
			653	Broadcasting Station at Poona
			654	Jute Traders
			655	Rehabilitation Colonies of Delhi
			656	State Owned Industries in Rajasthan
			657	Harijans from Pakistan
			658	Employment of Agricultural Labour
			659	Industrial Estates
			660	Tea Workers' Children
			661	News Reels
			662	Heavy Machinery Manufacturing Plant
			663	Indians in Malaya
			664	Jamsar Gypsum Mines
			665	Khadi Supply
			666	Tea Gardens
			667	Refugee Colonies of West Bengal
				2899-2900

WRITTEN ANSWERS TO QUESTIONS
(contd.)

S.Q. No.	Subject	
668.	Employment Exchanges	2900
669.	Sale of lands in New Delhi	2900-01
670.	Burmese Citizenship	2901-02
671.	Former French Settlements	2902
672.	Plan Expenditure of Rajasthan	2902
673.	Utilisation of Russian Aid	2902 03
673-A	Essential Commodities Act	2903-04
674.	Delhi Ajmer-Merwara Rent Control A	2904 05
675.	Displaced Persons from West Pakistan	2905
676.	Labour Participation in Management	2905
677.	Uranium Deposits in Bhilwara	2905-06

U.S.Q.
No.

463	Allotment of Land to Displaced Persons	2906-07
464	Calcium Carbide Manufacturing Factory and Travancore Alkalies	2907
465	Allotment of Lands in Rajasthan	2907-08
466	Engineering Industry	2908
467	Electrical Porcelain Goods	2908 09
468	Refractory Clay	2909
469	Clock and Watch Factories	2909 10
470	Industrial State at Bareilly	2910-11
471	Kotah Regional Employment Exchange	2911-12
472	Displaced Persons from East Pakistan	2912 13
473	Central Board for Salt	2913 14
474	Cement Imports	2914
475	Residents of Purana Qila	2914 15
476	Coal Mining Equipment	2915
477	Community Radio Sets	2915
478	Housing and Community Improvement Programmes	2916
479	Staff in Embassies	2916
480	Air Space Violations	2916-17
481	Indian Embassy in Washington	2917-18

WRITTEN ANSWERS TO QUESTIONS
(contd.)

U.S.Q. No.	Subject	
482.	Documentary Films	2918
483.	Indians in Foreign Firms	2918-19
484.	Closure of Mills	2919
485.	Employment Exchange, Bikaner	2919-20
486.	Distribution of Cement	2920
487.	Migration of Muslims	2920-21
488.	Development of Industries in U P	2921-22
489.	Khadi Gramodyog Bhawan New Delhi	2922
490.	Ilmenite and Monazite	2923
491.	Houses for Industrial Workers	2923
492.	Rural Housing	2923-24
493.	Agricultural Labourers	2924-25
494.	Indian High Commissioner in U K	2925

BII I INTRODUCT I L 2925-32

The Essential Commodities (Amendment) Bill

PAPERS LAID ON THE TABLE— 2926-33

The following papers were laid on the Table

(1) A copy of each of the following statements showing the action taken by the Government on various assurances promises and undertakings given by Ministers during the various Sessions shown against each

i) Supplementary Statement No I — Fifteenth Session, 1957 of First Lok Sabha

ii) Supplementary Statement No V — Fourteenth Session, 1956 of First Lok Sabha

iii) Supplementary Statement No XII — Thirteenth Session, 1956 of First Lok Sabha

(2) A copy of the Notification No S R O 1686, dated the 25th May, 1957, under sub-section (3) of section 49 of the Tea Act, 1953, making certain amendments to the Tea Rules, 1954

(3) A copy of the Report of the Indian Productivity Delegation to Japan.

COLUMNS

(4) A copy of the Notification No S.R.O. 1651, dated the 20th May, 1957, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, making certain amendments to the Calcutta Wheat (Movement Control) Order, 1956

(5) A copy of each of the following Notifications under sub-section (4) of section 43-B of the Sea Customs Act, 1878 as inserted by the Sea Customs (Amendment) Act, 1953

(i) Notification No S R O 1378 dated the 4th May, 1957

(ii) Notification No S R O 1379, dated the 4th May, 1957, containing the Customs Duties Drawback (Dye Stuff) Rules, 1957

COLUMNS

MESSAGE FROM RAYA SABHA

2933-34

Secretary reported a message from Raya Sabha, that at its sitting held on the 29th May, 1957, Raya Sabha had agreed without any amendment to the Industrial Disputes (Amendment) Bill, 1957, passed by Lok Sabha on the 20th May, 1957

GENERAL BUDGET — 2934-3072
GENERAL DISCUSSION 3073-90

General discussion on the General Budget was continued. The discussion was not concluded

REPORT OF BUSINESS ADVISORY COMMITTEE 3072-73
PRESENTEDSECOND REPORT PRESENTED
AGENDA FOR FRIDAY,
31ST MAY, 1957

General discussion on the General Budget and Consideration and passing of the Essential Commodities (Amendment) Bill